

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

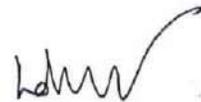
**ORIGINAL APPLICATION NO. 606 OF 2018**

**IN THE MATTER OF:**

**Compliance of Municipal Solid Waste Management Rules,  
2016**

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**G. INDIRA**

Date: 09.08.2019.

Advocate for the Respondent -  
A&N Administration  
#43, Tower No.14, Supreme Enclave,  
MayurVihar Phase-I, Delhi -110  
Mobile:9868092997/9910063634

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**ORIGINAL APPLICATION NO. 606 OF 2018**

**IN THE MATTER OF:**

**Compliance of Municipal Solid Waste Management Rules,  
2016**

**QUARTERLY REPORT ON BEHALF OF RESPONDENT-  
(ANDAMAN AND NICOBAR ADMINISTRATION).**

**PAPER BOOK**

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**ADVOCATE FOR THE RESPONDENT:     G.INDIRA**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 606 OF 2018**

**IN THE MATTER OF:**

**Compliance of Municipal Solid Waste Management Rules, 2016**

**QUARTERLY REPORT ON BEHALF OF RESPONDENT-**  
**(ANDAMAN AND NICOBAR ADMINISTRATION).**

I, Chetan B. Sanghi, S/o. Dr. V.B. Sanghi aged about 53 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Port Blair, Andaman and Nicobar Islands, presently at New Delhi do hereby solemnly affirm and state that I am conversant with the facts and circumstances from the records of the case. Thus, I am competent to swear to this Quarterly Report by way of Affidavit on behalf of Andaman and Nicobar Administration.

1. That this Hon'ble Tribunal vide Order dated 06.05.2019 in Original Application being O.A No.606 of 2018 directed the Chief Secretary to furnish the quarterly report every three months. First such report shall be furnished by August,10,2019.This Hon'ble Tribunal after discussion with the Chief Secretary issued the following directions:



- i. Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-medical Waste Management Rules and Plastic Waste Management Rules.
- ii. Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.
- iii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.
- iv. The Chief Secretary may personally monitor the progress, at least once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste, sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.



- v. *The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.*
- vi. *The District Magistrates or other Officers may be imparted requisite training.*
- vii. *Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.*
- viii. *Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken within six months.*
- ix. *Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.*



x. *The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com) to adjust their convenience.*

A true copy of the Order dated 06.05.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as **Annexure-A-1(Pg Nos.....to.....)**.

2. It is submitted that the directions of this Hon'ble Tribunal have been complied with earnestly and the following status is informed to this Hon'ble Tribunal qua their directions/orders in the Order dated 06.05.2019.



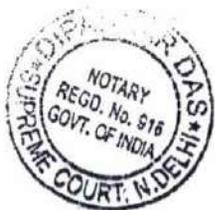
3. With regard to para 46(i) of the Order dated 06.05.2019 "Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken", it is submitted that the Andaman and Nicobar

Administration has taken all necessary action for overall periodic review of the measures taken by the local bodies for improvement of Solid Waste Management practices in compliance with the provisions of The Solid Waste Management Rules, 2016. The Major Steps taken by the Administration to address the issues of Solid Waste Management in compliance with the provisions of The Solid Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) The Rural Development and Panchayat (RD&P) has initiated door to door collection from all commercial establishments which are the bulk waste generators in two (2) areas namely Swaraj Dweep (Havelock Island) and Shaheed Dweep (Neil Island).
- ii) The Rural Development and Panchayat (RD&P) with regard to scientific disposal of solid waste, has formulated and notified 24 clusters and proposed to develop Solid Waste Collection Centers for each of these clusters. A true copy of the Action Plan for implementation of Solid Waste Management is annexed and marked hereto as **Annexure-A-2(Pg Nos. 193 to 197).**

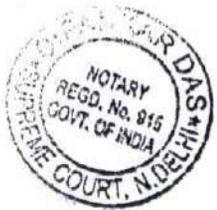


- iii) Out of 24 clusters, tenders have been floated for setting up of solid waste collection centers for 12 clusters involving collection of source segregated waste from residential and commercial units, construction of vermi compost pits for processing of wet waste for making organic compost and storage facility for organic compost. The segregated dry waste is proposed to be transported from each collection centre for onward transmission to mainland for recycling.
- iv) Section 37 of the A&N Islands (Panchayat) Regulation, 1994 and the rules framed thereunder viz "The A&N Islands Gram Panchayat (Levy of Taxes and Fees) Rules, 2002 empowers the Gram Panchayats to levy Taxes and Fees under its jurisdiction. Thus, the Director (RD), Directorate of RD, PRIs & Urban Local Bodies, Andaman and Nicobar Administration vide communication No. 4-27/RD, PRIs/Levy of Taxes/2016/1335 dated 27.05.2019 advised the Pradhan, Gram Panchayat to implement the same to the Hotels in their respective jurisdiction in the first instance considering the overall problem of "Solid Waste



Management and disposal. Therefore, the Panchayats may generate revenue by imposing and collecting tax from the Hotel buildings operating in their respective jurisdiction charging them Rs.10/bed/day under framework of part II of the said Rules i.e "Tax on owner and occupier of building". A true copy of the Communication No.4-27/RD,PRIs/Levyof Taxes/2016/1335 dated 27.05.2019 issued by the Director(RD), Directorate of RD,PRIs & Urban Local Bodies, Andaman and Nicobar Administration to the Pradhan, Gram Panchayat is annexed and marked hereto as **Annexure-A-3(Pg Nos.....198.....to...199..)**.

- v) The Port Blair Municipal Council (PBMC) has initiated a pilot project for complete waste management in 6 wards wherein door to door collection of segregated waste is being done.
- vi) The Port Blair Municipal Council (PBMC) has dedicated 03 trucks for segregated collection of PET/Plastic, Glass, cardboard etc.
- vii) The Port Blair Municipal Council (PBMC) has recently constructed 01 unit of Solid Waste Resource Management (SWRM) Centre for



secondary collection of segregated waste at School line in Port Blair.

- viii) The Port Blair Municipal Council (PBMC) has set up 5 composting yards for disposal of wet waste at Brookshabad, Gandhi Park, Anarkali, School line and Junglighat in Port Blair.
- ix) The Port Blair Municipal Council (PBMC) has set up 3 dry resource centres for solid waste segregation of plastic, glass, metal, cardboard etc at Brookshabad, Anarkali and School line in Port Blair and the segregated waste is being sent to Mainland for recycling.
- x) A 250 kg capacity Bio-Digester has also been set up at Modern Fish Market at Junglighat for disposal of waste generated in the fish market at source.
- xi) The State Level Advisory Body (SLAB) for Solid Waste Management in the Union Territory of Andaman and Nicobar Islands in terms of Rule 23 of The Solid Waste Management Rules, 2016 has been constituted under Order No.359 dated 02.02.2018 by the Administration. In pursuance of the Order dated 16.01.2019 passed by this Hon'ble Tribunal in OA.No.606 of 2018 and in supersession of Order No.359 dated 02.02.2018, under Section



23 of the Solid Waste Management Rules, 2016, the Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee of UT of A&N Islands under the chairmanship of the Chief Secretary. So far 6 monthly State Level Advisory Committee meetings have been convened and monthly monitoring of Solid Waste Management Rules, 2016, Plastic Waste Management Rules 2016 and Bio -Medical Waste Management Rules, 2016 is being done. A true copy of the Order No.359 dated 02.02.2018 and Order No.414 dated 12.02.2019 issued by the Administration constituting State Level Advisory Body and State Level Advisory Committee respectively is annexed and marked hereto as **Annexure-A-4(Pg Nos. 200 to 202).**

- xii) The Central Pollution Control Board vide letter No.B-13011/1/UPCD-II/OA-606/2019-20 dated 18.07.2019 prepared a Gap Analysis Report on action plans/compliance reports submitted by the States/Union Territories in pursuance of the Order dated 16.01.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018. The present status on the



Gap Analysis of the Compliance Report submitted by the Andaman and Nicobar Administration to this Hon'ble Tribunal in OA No.606 of 2018 with regard to Solid Waste Management was sent to Central Pollution Control Board vide letter No.7-14/PCC/NGT(O.A)606/2018/2019/194 dated 06.08.2019. A true copy of the Present Status Report submitted to the Central Pollution Control Board, New Delhi by the Administration is annexed and marked hereto as **Annexure-A-5(Pg Nos.203.to.206.)**.

- xiii) The ANPCC(Andaman and Nicobar Pollution Control Committee) vide letter No.2-13/PCC/SWM(2016)/2016/174 dated 30.07.2019 submitted the consolidated Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of provision of Sub-rule (3) of Rule 24 of The Solid Waste Management Rules,2016. A true copy of the Consolidated Annual Report submitted to the Central Pollution Control Board is annexed and marked hereto as **Annexure-A-6(Pg Nos.209.to.220.)**.



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4. With regard to para 46(i) of the Order dated 06.05.2019- "Similar steps be taken with regard to Plastic Waste Management Rules, 2016", it is submitted that the Steps taken by the Administration to address the issues of Plastic Waste Management in compliance with the provisions of The Plastic Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) The Rural Development and Panchayat (RD&P), with regard to scientific disposal of plastic waste, has formulated and notified 24 clusters and proposed to develop Plastic Waste Collection Centers for each of these clusters.
- ii) Out of 24 clusters, tenders have been floated for setting up of plastic waste collection centers for 12 clusters involving collection of source segregated waste from residential and commercial units, shredding of plastic waste and storage facility for plastic waste. The segregated plastic waste is either utilized for road construction activities in accordance with Notification No.07 dated 10.01.2019 or transported from each collection centre for onward transmission to mainland for recycling.



- iii) The Rural Development and Panchayat (RD&P), in the first phase, has initiated collection, segregation and transportation of plastic waste from Swaraj Dweep (Havelock Island) and Shaheed Dweep (Neil Island).
- iv) The A&N Administration vide Notification No. 202 dated 02.08.2010 has banned the use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature. The Andaman and Nicobar Administration is conducting regular enforcement drives and 160kgs of plastic and non-woven cloth bags have been recovered from 50 No's of shops.
- v). The Andaman and Nicobar Administration vide Notification No.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory. The ZillaParishad, South Andaman have used 50kg plastic for a rural road stretch of 105 meters from Park Hotel to Shakti House at Rangachang, Ward No.1, Beodnabad. Further, the ZillaParishad have projected utilization of 42,035 kgs of waste plastic in ongoing/sanctioned works in various ZillaParishad divisions. Accordingly, the office of the Superintending Engineer vide communication



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no.1-38/SE(PRI)/PB/2018-19/87 dated 02.08.2019 submitted the details of use of Waste Plastic in Road Construction/Maintenance to the Director(RD), Andaman and Nicobar Administration. A true copy of the communication no.1-38/SE(PRI)/PB/ 2018-19/87 dated 02.08.2019 sent by the Superintending Engineer to the Director(RD), Andaman and Nicobar Administration is annexed and marked hereto as Annexure-A-7(Pg Nos. 221 to 232).

- vi) Further, the Assistant Engineer(Works), Office of the Chief Engineer, Andaman Public Works Department (APWD) vide Communication No.WS/9-20(Plastic waste)/CE/2019-20/4681 dated 07.08.2019 requested all Executive Engineers' under APWD to identify at least 2 Roads from ongoing/sanctioned projects in each division where plastic waste would be utilized for road construction/repair. A true copy of the Communication No.WS/9-20(Plastic waste)/CE/2019-20/4681 dated 07.08.2019 sent by the Assistant Engineer(Works), Office of the Chief Engineer, Andaman Public Works Department (APWD) is annexed and marked hereto as Annexure-A-8(Pg Nos. 233, .....).



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vii) Further, Port Blair Municipal Council vide Letter No.32/EE-III/WKS/RWKS/MC/18-19/202 dated 07.08.2019 informed the Secretary, Science and Technology that Council is going to utilize approximately 9.5 tonnes of plastic for construction of black top road under CRF as well as other plan schemes. These initiatives are expected to give a much desired impetus to reuse of plastic waste generated in the Union Territory of Andaman and Nicobar Islands. A true copy of the Letter No.32/EE-III/WKS/RWKS/MC/18-19/202 dated 07.08.2019 sent by the Port Blair Municipal Council to the Secretary, Science and Technology annexed and marked hereto as **Annexure-A-9(Pg Nos. <sup>234</sup>.....to.....)**.

viii) The Port Blair Municipal Council has launched a Plastic Waste Management Scheme with cash prize and employment for depositing maximum quantity of plastic at Port Blair Municipal Council Plastic collection centers under the Garbage Free City initiative and 30 MT of plastic has been collected under the scheme. The cash prize ranging from



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Rs.2000 to 10,000 for top 20 collectors were sponsored by M/s Andaman & Nicobar Island Integrated & Development Corporation (ANIIDCO) under Corporate Social Responsibility (CSR). Further, the top 5 collectors were also eligible for preferential enrolment in the sanitary section of the Port Blair Municipal Council on muster roll basis.

- ix) The Port Blair Municipal Council is planning to send 850 tons of plastic waste to Mainland for recycling through authorized dealer by the end of August, 2019.
- x) The Port Blair Municipal Council & Rural Development and Panchayat (RD&P), Andaman and Nicobar Administration have amended their bye-laws to include spot fines against the violators and so far 6228 spot fines were made and Rs.21,49,200 have been recovered.
- xi) The Draft Notification on ban on single use plastic items in the Union Territory of Andaman and Nicobar Islands and the objections/suggestions received have been reviewed during the 6<sup>th</sup> State Level Advisory Committee Meeting. A Committee has been constituted vide Office Order No.69 dated 19.07.2019 for examining the import of single use plastic items/packaging and to put in place Extended



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Producers Responsibility(EPR) modalities under Rule 9 of the Plastic Waste Management Rules, 2016. Twomeetings have been convened on 29.07.2019 and 07.08.2019 respectively. The final Draft Notification for ban on single use plastic will be submitted for an approval of the Competent Authority after receiving the recommendations of the said Committee. A true copy of the Office Order No.69 dated 19.07.2019 issued by the Department of Science and Technology, Andaman and Nicobar Administration is annexed and marked hereto as **Annexure-A-10(Pg Nos. 235 to.....)**.

xii) The Administration has conducted one(1) exhibition displaying Alternatives to single use plastic in the month of May 2019 for promoting smooth transition to non-plastic alternatives once the ban on single use plastic is notified. The 2<sup>nd</sup> such exhibition is planned in the month of August 2019.

xiii) The Central Pollution Control Board vide letter No. B-13011/1/UPCD-II/OA-606/2019-20 dated 18.07.2019 prepared a Gap Analysis Report on action plans/compliance reports submitted by the States/Union Territories in pursuance of the order



5. With regard to para 46(i) of the Order dated 06.05.2019- "Similar steps be taken with regard to Bio-Medical Waste Management Rules, 2016", it is submitted that the Steps taken by the Administration to address the issues of Bio-Medical Waste Management in compliance with the provisions of Bio-Medical Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

i) At present, there is no common Bio-Medical Waste disposal system in the Union Territory of Andaman and Nicobar due to geographical expanse and lower waste volumes generated per unit area. Hence, the incinerator installed at GB Pant Hospital with a capacity of disposing 100 kg per hour is being utilized for disposing Bio-Medical Waste being generated at Port Blair town by Government and as well as private Health Care Facilities (HCFs).

ii) At present, 6 incinerators at various Health Care Facilities (HCFs) are operational in South Andaman District, North and Middle Andaman District and Nicobar District as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
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dated 16.01.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018. The Present Status on the Gap Analysis of Compliance Report submitted by Andaman and Nicobar Administration to this Hon'ble Tribunal with regard to plastic waste management was sent to Central Pollution Control Board vide Letter No.7-14/PCC/NGT(O.A(606/2018/2019/194 dated 06.08.2019. A true copy of the Present Status Report submitted to the Central Pollution Control Board by the Andaman and Nicobar Administration is annexed and marked hereto as **Annexure-A-11(Pg Nos.....to.....).**

xiv) The ANPCC(Andaman and Nicobar Pollution Control Committee) vide Letter No.2-16/PCC/PWM(2016)/2016/176 dated 30.07.2019 has submitted the Annual Report for the year 2018-2019 in Form VI to the Central Pollution Control Board in terms of provision of Sub-rule (3) of Rule 17 of The Plastic Waste Management Rules,2016. A true copy of the Annual Report submitted by the ANPCC (Andaman and Nicobar Pollution Control Committee) is annexed and marked hereto as **Annexure-A-12(Pg Nos<sup>238</sup>.....to<sup>262</sup>.....).**



1.	South Andaman	GB Pant Hospital	100 kg/hour
		CHC Bambooflat	50 kg/hour
2.	Nicobar	CHC Nancowry	50 kg/hour
3.	North and Middle Andaman	Dr. R.P Hospital Mayabunder	50 kg/hour
		CHC Diglipur	50 kg/hour
	CHC Rangat	50g/hour	

The above mentioned Bio-Medical incinerators are being utilized for disposing Bio-Medical waste generated in the Government Health Care Facilities (HCFs) as well as Private Health Care Facilities (HCFs) and in other small Health Care Facilities (HCFs), the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of Bio-Medical Waste Management Rules, 2016.

- iii) The Directorate of Health Services has initiated proposal for procurement of 5 BMW incinerators at different Health Care Facilities (HCFs) as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	PHC Garacharma	100 kg/hour
		PHC Hutbay	50 kg/hour
		PHC SwarajDweep (Havelock)	50 kg/hour
2.	Nicobar	BJR Hospital Car Nicobar	50 kg/hour
		PHC Campbell bay	50 kg/hour

The work is expected to be completed by March, 2020. A true copy of the Action Taken Report



submitted by the Director of Health Services, Office of the Nodal Officer, Bio-Medical Waste Management(BMWM)is annexed and marked hereto as **Annexure-A-13(Pg Nos.263 to.....).**

- iv) The Health Department is organizing Bio-Medical Waste management training for doctors in collaboration with Central Pollution Control Board, Zonal Office Kolkata.
- v) The Central Pollution Control Board vide letter No. B-13011/1/UPCD-II/OA-606/2019-20 dated 18.07.2019 prepared a Gap Analysis Report on action plans/compliance reports submitted by the States/Union Territories in pursuance of the Order dated 16.01.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018. The Present Status on the Gap Analysis of the Compliance Report submitted by the Andaman and Nicobar Administration to this Hon'ble Tribunal with regard to Bio-Medical Waste Management was sent to Central Pollution Control Board vide Letter No.7-14/PCC/NGT(O.A(606/2018/2019/194 dated 06.08.2019. A true copy of the Present Status Report submitted by the Andaman and



Nicobar Administration is annexed and marked hereto as Annexure-A-14(Pg Nos.<sup>264</sup>.....to.....).

vi) The Andaman and Nicobar Pollution Control Committee vide Letter No.2-15/PCC/BMW(2016)/2016/175 dated 30.07.2019 submitted an Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of provision of Sub-rule (2) of Rule 13 of The Bio-Medical Waste Management Rules,2016. A true copy of the Annual Report submitted by the Andaman and Nicobar Pollution Control Committee is annexed and marked hereto as Annexure-A-15(Pg Nos.<sup>265</sup>.....to.<sup>270</sup>.....).

6. With regard to para**46(ii)** of the Order dated 06.05.2019- "Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year" it is submitted that :



- i) The following 3 villages of South Andaman District have been selected for model villages for waste management:
  - a) Gram Panchayat, Chouldhari;
  - b) Gram Panchayat, Shaheed Dweep (Neil Island); and
  - c) Gram Panchayat, Netaji Nagar, Little Andaman.
- ii) The following 3 villages of Nicobar District have been selected for model villages for waste management:
  - a) Gandhi Nagar;
  - b) Rajiv Nagar, Ward No. 4; and
  - c) Kamal Basti.
- iii) Similarly, in the North and Middle Andaman District, the following 3 villages have been selected:
  - a) Radhanagar Panchayat, Diglipur Tehsil;
  - b) Rampur Panchayat, Mayabunder Tehsil; and
  - c) Shivapuram Panchayat, Rangat Tehsil.

7. With regard to para **46(iii)** of the Order dated 06.05.2019-  
 "A quarterly report be furnished by the Chief Secretary every 3 months" it is submitted that the next quarterly report will be submitted by 10.11.2019 before this Hon'ble Tribunal before the next date of hearing on 25.11.2019.
8. With regard to para **46(iv)** of the Order dated 06.05.2019-  
 "the Chief Secretary may personally monitor the progress,



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atleast once in a month, with all the District Magistrates with special focus on Solid Waste Management, Bio-Medical Waste, sewage management, coastal zone pollution, sand mining, and education of tourists about protection of environment”, it is submitted that the Andaman and Nicobar Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee headed by Chief Secretary as Chairman. Till date, the Committee has convened six meetings as per the orders of this Hon’ble Tribunal and regular review on compliance of the directions issued by this Hon’ble Tribunal are being carried out. A true copy of the Minutes of the 4<sup>th</sup>, 5<sup>th</sup> and 6<sup>th</sup> Meetings of State Level Advisory Committee held on 03.06.2019, 19.06.2019 and 01.08.2019 respectively is annexed and marked hereto as **Annexure-A-16(Pg Nos. 271 to 282).**

9. With regard to para 46(v) of the Order dated 06.05.2019- “The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks”, it is submitted that a District Level Task Force Committee was constituted and review meetings also held under the Chairmanship of Deputy Commissioner, South Andaman to monitor the status of compliance of



environmental norms with all stakeholder departments of the Administration, local bodies and Private Organizations.

For effective monitoring and enforcement of the directions of this Hon'ble Tribunal, a monitoring committee was also constituted under the Chairmanship of Revenue Inspector for surprise check of vendors and a District Enforcement Committee was constituted under the Chairmanship of the Additional District Magistrate to monitor the clinical establishments.

10. With regard to para**46(vi)** of the Order dated 06.05.2019, "The District Magistrate or other Officers may be imparted requisite training", it is submitted that a one-day workshop in consultation with Central Pollution Control Board, Kolkata for all senior officers of the Administration on effective implementation of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 will be conducted during the 3<sup>rd</sup> week of August.



11. With regard to para**46(vii)** of the Order dated 06.05.2019, "Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned

and recovered from polluters for environmental restoration and restitution on that basis”, it is submitted that Central Pollution Control Board, Kolkata has nominated National Environment Engineering Research in Nagpur for taking up the estimation work for environmental degradation and cost of restoration. The Port Blair Municipal Council has collected Rs.21,49,200 against 6228 spot fines from the violators. The amount collected by Port Blair Municipal Council (PBMC) is being utilized as per the provisions of Port Blair Municipal Council (PBMC) Bye-laws for protecting the environment.

12. With regard to para 46(viii) of the Order dated 06.05.2019, “Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken, within six months”, it is submitted that a Performance audit was conducted during June 18-20. It has been pointed out that lack of technical manpower hampered the effective enforcement and monitoring of the Rules by Andaman and Nicobar Islands Pollution Control Committee. The report has been placed before the State Level Advisory Committee and it has been decided that there will be engagement of technical staff on short term contractual basis until such time the regular posts are created. A true copy of the Performance Audit Report is



annexed and marked hereto as Annexure-A-17(Pg Nos. 283 to 290).

13. With regard to para 46(ix) of the Order dated 06.05.2019, "Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws", it is submitted that Andaman and Nicobar Islands Pollution Control Committee (ANPCC) is in the process of formulation of the policy which will be rolled out by end of August, 2019.

14. With regard to para 46(x) of the Order dated 06.05.2019, "Submission of Compliance Report and Presence of Chief Secretary before this Hon'ble Tribunal", it is submitted that the Compliance Report is being filed by way of present Quarterly Report for kind consideration of this Hon'ble Tribunal and the 2<sup>nd</sup> Quarterly Report will be filed on



10.11.2019 in the present case before this Hon'ble Tribunal for its consideration.

15. In view of the factual position stated above and in view of the directions issued by this Hon'ble Tribunal vide Order dated 06.05.2019 in Original Application being OA No.606 of 2018, the Administration has taken all necessary action for its compliance in toto. Thus, keeping in view of the position stated above, the question in respect of any impediment does not come in the way of implementation of directions, if any, issued by this Hon'ble Tribunal and the Andaman and Nicobar Administration will implement the same in true letter and spirit.

16. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus, render justice.



DEPONENT

**Chetan B. Sanghi, IAS**  
 Chief Secretary  
 Andaman & Nicobar Administration  
 Secretariat, Port Blair

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VERIFICATION

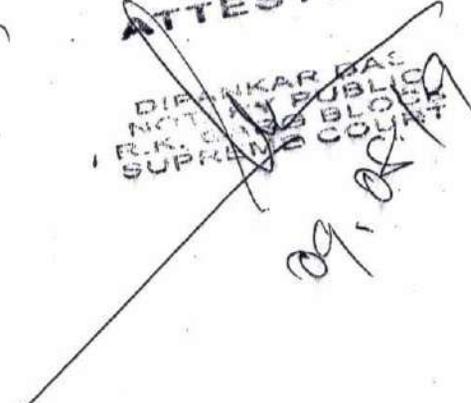
Verified at New Delhi on this the 09<sup>th</sup> day of August, 2019 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

  
DEPONENT  
Chetan B. Sanghi, IAS  
Chief Secretary  
Andaman & Nicobar Administration  
Secretariat, Port Blair



  
**IDENTIFIED**

**ATTESTED**

  
DIPANKAR DAS  
NOTARY PUBLIC  
P.O. CHANGI BLOTT  
SUPREME COLONY

ANNEXURE-R1

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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016  
(Union Territory of Andaman and Nicobar)

Date of hearing: 06.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s):

Shri. Chetan B. Sanghi, Chief Secretary, Union  
Territory of Andaman and Nicobar  
Ms. Anamika, Member Secretary, ANPCC  
Mr. Kuldip Singh Thakur, Joint Resident  
Commissioner  
Mr. Rishikesh, Senior Scientific Officer, A& N  
Administration  
Mr. Mrinal Kanti Mandal, Mrs. G. Indira, Mr. K.V  
Jagdishvaran, Ms. Rangoli Seth, Advocates

**ORDER**

1. The issue for consideration is status of compliance of orders of this Tribunal on the subject of solid waste management and allied issues.
  - I. PROCEEDINGS IN ALMITRA PATEL:
2. The matter arose before this Tribunal on transfer of proceedings in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*, by the Hon'ble Supreme Court, vide order dated 02.09.2014.

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3. We may note that the issue has been subject matter of consideration before the Hon'ble Supreme Court in several proceedings, including in *Municipal Council, Ratlam vs. Vardhichand*<sup>1</sup> and *B.L. Wadhwa v. Union of India and Ors.*<sup>2</sup> It has been categorically laid down that clean environment is fundamental right of citizens under Article 21 and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. For doing so, financial inability cannot be pleaded.
4. The Hon'ble Supreme Court had appointed Barman Committee which gave report on 06.01.1998 and it was duly accepted. The same led to draft for management of MSW Rules, 1999 which were replaced by 2000 Rules and are now succeeded by 2016 Rules. The Hon'ble Supreme Court gave directions for proper management of municipal solid waste, *inter-alia*, vide orders dated 24.08.2000, 04.10.2004, 15.05.2007 and 19.07.2010.
5. All the States were parties before the Hon'ble Supreme Court and draft action plans were prepared which were to be updated, as per revised Rules.
6. It has been observed by the Hon'ble Supreme Court in *Almitra H. Patel and Anr. v. Union of India and Ors.*<sup>3</sup> that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees. Domestic garbage and sewage along

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<sup>1</sup> (1980) 4 SCC 162

<sup>2</sup> (1996) 2 SCC 594

<sup>3</sup> (2000) 2 SCC 678

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with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums have multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open. Accordingly, the Court directed that provisions pertaining to sanitation and public health under the DMC Act, 1957, the New Delhi Municipal Council Act, 1994 and Cantonments Act, 1994 be complied with, streets and public premises be cleaned daily, statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks.

7. The Hon'ble Supreme Court again in *Almitra H. Patel and Anr. v. Union of India and Ors.*<sup>4</sup> while further reviewing the progress noted the following suggestions for consideration by the State Governments and Central Government and SPCBs/PCCs:-

"1. As a result of the Hon'ble Supreme Court's orders on 26.7.2004, in Maharashtra the number of authorizations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3%

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<sup>4</sup> (2004) 13 SCC 538

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authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31.12.2001, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.

3. Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.

4. States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitizing/stabilizing, which is always the first step in composting viz. inoculate the waste with cowdung solution or bioculture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.

5. Unless each State creates a focused 'solid waste management cell' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.

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6. *The admitted position is that the MSW Rules have not been complied with even after four years. None of the functionaries have bothered or discharged their duties to ensure compliance. Even existing dumps have not been improved. Thus, deeper thought and urgent and immediate action is necessary to ensure compliance in future.*

8. After transfer of proceedings to this Tribunal on 02.09.2014, the matter was taken up from time to time and several directions were issued. Finally vide order dated 22.12.2016, after noticing that the SWM Rules, 2016 had been notified on 08.04.2016 which laid down elaborate mechanism to deal with the solid waste management, the Tribunal directed as follows:

1. *Every State and Union Territory shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay.*
2. *The directions contained in this judgment shall apply to the entire country. All the State Governments and Union Territories shall be obliged to implement and enforce these directions without any alteration or reservation.*
3. *All the State Governments and Union Territories shall prepare an action plan in terms of the Rules of 2016 and the directions in this judgment, within four weeks from the date of pronouncement of the judgment. The action plan would relate to the management and disposal of waste in the entire State. The steps are required to be taken in a time bound manner. Establishment and operationalization of the plants for processing and disposal of the waste and selection and specifications of landfill sites which have to be constructed, be prepared and maintained strictly in accordance with the Rules of 2016.*
4. *The period of six months specified under Rule 6(b), 18, 23 of the Rules of 2016 has already lapsed. All the stakeholders including the Central Government and respective State Governments/UTs have failed to*

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take action in terms thereof within the stipulated period. By way of last opportunity, we direct that the period of six months shall be reckoned, w.e.f. 1<sup>st</sup> January, 2017. There shall be no extension given to any stakeholders for compliance with these provisions any further.

The period of one year specified under Rule 11(f) 12(a), 15(e), 22(1) and 22(2) has lapsed. The concerned stakeholders have obviously not taken effective steps in discharging their statutory obligations under these provisions. Therefore, we direct that the said period of one year shall commence with effect from 1<sup>st</sup> July, 2017. For this also, no extension shall be provided.

Any State or Union Territory which now fails to comply with the statutory obligations as afore indicated shall be liable to be proceeded against in accordance with Section 15 of the Environment (Protection) Act, 1986. Besides that, it would also be liable to pay environmental compensation, as may be imposed by this Tribunal. In addition to this, the senior most officer in-charge in the State Government/Urban Local Body shall be liable to be personally proceeded against for violation of the Rules and orders passed by this Tribunal.

5. The Central Government, State Government, Local Authorities and citizens shall perform their respective obligations/duties as contemplated under the Rules of 2016, now, without any further delay or demur.
6. All the State Governments, its departments and local authorities shall operate in complete co-ordination and cooperation with each other and ensure that the solid waste generated in the State is managed, processed and disposed of strictly in accordance with the Rules of 2016.
7. Wherever a Waste to Energy plant is established for processing of the waste, it shall be ensured that there is mandatory and proper segregation prior to incineration relatable to the quantum of the waste.
8. It shall be mandatory to provide for a buffer zone around plants and landfill sites whether they are geographically integrated or are located separately. The buffer zone necessarily need not be of 500 meters wherever there is a land constraint. The purpose of the buffer zone should be to segregate the

plant by means of a green belt from surrounding areas so as to prevent and control pollution, besides, the site of the project should be horticulturally beautified. This should be decided by the authorities concerned and the Rules are silent with regard to extent of buffer zone. However, the Urban Development Manual provides for the same. Hence, we hold that this provision is not mandatory, but is directory.

We make it clear that buffer zone and green belt are essential and their extent would have to be decided on a case to case basis.

9. We direct that the Committees constituted under Rule-5 would meet at least once in three months and not once in a year as stipulated under the Rules of 2016. The minutes of the meeting shall be placed in the public domain. Directions, on the basis of the minutes, shall be issued immediately after the meeting, to the concerned States, local bodies, departments and Project Proponents.

10. The State Government and the local authorities shall issue directives to all concerned, making it mandatory for the power generation and cement plants within its jurisdiction to buy and use RDF as fuel in their respective plants, wherever such plant is located within a 100 km radius of the facility.

In other words, it will be obligatory on the part of the State, local authorities to create a market for consumption of RDF. It is also for the reason that, even in Waste to Energy plants, Waste-RDF-Energy is a preferred choice.

11. In Waste to Energy plant by direct incineration, absolute segregation shall be mandatory and be part of the terms and conditions of the contract.

12. The tipping fee, wherever payable to the concessionaire/operator of the facility, will not only be relatable to the quantum of waste supplied to the concessionaire/operator but also to the efficient and regular functioning of the plant. Wherever, tipping fee is related to load of the waste, proper computerised weighing machines should be connected to the online system of the concerned departments and local authorities mandatorily.

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13. *Wherever, the waste is to be collected by the concessionaire/operator of the facility, there it shall be obligatory for him to segregate inert and C&D waste at source/collection point and then transport it in accordance with the Rules of 2016 to the identified sites.*
14. *The landfill sites shall be subjected to bio-stabilisation within six months from the date of pronouncement of the order. The windrows should be turned at regular intervals. At the landfill sites, every effort should be made to prevent leachate and generation of Methane. The stabilized waste should be subjected to composting, which should then be utilized as compost, ready for use as organic manure.*
15. *Landfills should preferably be used only for depositing of inert waste and rejects. However, if the authorities are compelled to use the landfill for good and valid reasons, then the waste (other than inert) to be deposited at such landfill sites be segregated and handled in terms of Direction 13.*
16. *The deposited non-biodegradable and inert waste or such waste now brought to land fill sites should be definitely and scientifically segregated and to be used for filling up of appropriate areas and for construction of roads and embankments in all road projects all over the country. To this effect, there should be a specific stipulation in the contract awarding work to concessionaire/operator of the facility.*
17. *The State Government, Local Authorities, Pollution Control Boards of the respective States, Pollution Control Committees of the UTs and the concerned departments would ensure that they open or cause to be opened in discharge of Extended Producer Responsibility, appropriate number of centers in every colony of every district in the State which would collect or require residents of the locality to deposit the domestic hazardous waste like fluorescent tubes, bulbs, batteries, electronic items, syringe, expired medicines and such other allied items. Hazardous waste, so collected by the centers should be either sent for recycling, wherever possible and the remnant thereof should be transported to the hazardous waste disposal facility.*
18. *We direct MoEF&CC, and the State Governments to consider and pass appropriate directions in relation*

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to ban on short life PVC and chlorinated plastics as expeditiously as possible and, in any case, not later than six months from the date of pronouncement of this judgment.

19. The directions and orders passed in this judgment shall not affect any existing contracts, however, we still direct that the parties to the contract relating to management or disposal of waste should, by mutual consent, bring their performance, rights and liabilities in consonance with this judgment of the Tribunal and the Rules of 2016. However, to all the concessionaire/operators of facility even under process, this judgment and the Rules of 2016 shall completely and comprehensively apply.
20. We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.
21. All the local authorities, concessionaire, operator of the facility shall be obliged to display on their respective websites the data in relation to the functioning of the plant and its adherence to the prescribed parameters. This data shall be placed in the public domain and any person would be entitled to approach the authority, if the plant is not operating as per specified parameters.
22. We direct the CPCB and the respective State Boards to conduct survey and research by monitoring the incidents of such waste burning and to submit a report to the Tribunal as to what pollutants are emitted by such illegal and unauthorized burning of waste.
23. That the directions contained in the judgment of the Tribunal in the case of 'Kudrat Sandhu Vs. Govt. of NCT & Ors', O.A. No. 281 of 2016, shall mutatis mutandis apply to this judgment and consequently to all the stakeholders all over the country.

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24. That any States/UTs, local authorities, concessionaires, facility operators, any stakeholders, generators of waste and any person who violates or fails to comply with the Rules of 2016 in the entire country and the directions contained in this judgment shall be liable for penal action in accordance with Section-15 of the Environment (Protection) Act, 1986 and shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010 to the extent determined by the Tribunal.
25. That the State Governments/UTs, public authorities, concessionaire/operators shall take all steps to create public awareness about the facilities available, processing of the waste, obligations of the public at large, public authorities, concessionaire and facility operators under the Rules and this judgment. They shall hold program for public awareness for that purpose at regular intervals. This program should be conducted in the local languages of the concerned States/UTs/Districts.
26. We expect all the concerned authorities to take note of the fact that the Rules of 2016 recognize only a landfill site and not dumping site and to take appropriate actions in that behalf.
27. We further direct that the directions contained in this judgment and the obligations contained under the Rules of 2016 should be circulated and published in the local languages.
28. Every Advisory Committee in the State shall also act as a Monitoring Committee for proper implementation of these directions and the Rules of 2016.
29. Copy of this judgment be circulated to all the Chief Secretaries/Advisers of States/UTs by the Registry of the Tribunal. The said authorities are hereby directed to take immediate steps to comply with all the directions contained in this judgment and submit a report of compliance to the Tribunal within one month from the date they receive copy of this judgment."

## II. PREVIOUS PROCEEDINGS IN PRESENT MATTER:

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9. The Tribunal in a review meeting on the administrative side with the CPCB and municipal solid waste management experts, on 23.07.2018 considered the matter in the light of annual report prepared by the CPCB in April 2018 under Rule 24 of the MSW Rules and noticed serious deficiencies. Accordingly, it was decided to take up the issue of execution of judgment dated 22.12.2016 in *Mrs. Almitra H. Patel & Anr. Vs. Union of India & Ors (supra)*, by way of interaction with all the States/UTs through video conferencing. For this purpose, meetings were held on 02.08.2018, 07.08.2018, 08.08.2018, 13.08.2018 and 20.08.2018.
10. At the conclusion of the interaction, the Tribunal declared that the mandatory provision of the Rules and directions should be implemented in a time bound manner. Following specific steps were required to be taken:
- i. Action plans were to be submitted by all the States to CPCB latest by 31.10.2018 and executed in the outer deadline of 31.12.2019 which should be overseen by the Principal Secretaries of Urban and Rural Development Departments of the States.
  - ii. The States should have Monitoring Committees headed by the Secretary, Urban Development Department with the Secretary of Environment Department as Members and CPCB and State Pollution Control Boards (SPCBs) assisting the Committees.
  - iii. They should have interaction with the local bodies once in two weeks.

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- iv. Local bodies are to furnish their reports to State Committees twice a month.
- v. The State Committees may take a call on technical and policy issues.
- vi. Local bodies may have suitable nodal officers. Bigger local bodies may have their own Committees headed by Senior Officers.
- vii. Public involvement may be encouraged and status of the steps taken be put in public domain.
- viii. The State Level Committees are to give their reports to the Regional Monitoring Committees on monthly basis.<sup>5</sup>
- ix. Instead of every local body separately floating tenders, the standardized technical specifications be involved and adopted.<sup>6</sup>
- x. Best practices may be adopted, including setting up of Control Rooms where citizens can upload photos of garbage which may be looked into by the specified representatives of local bodies, at local level as well as State level.
- xi. It was directed that mechanism be evolved for citizens to receive and give information.
- xii. CCTV cameras be installed at dumping sites.
- xiii. GPS be installed in garbage collection vans. This may be monitored appropriately.<sup>7</sup>

11. Performance audit was to be conducted for 500 ULBs with population of 1 lakh and above initially, as suggested by the MoHUA as follows:

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<sup>5</sup>Para 21  
<sup>6</sup> Para 22  
<sup>7</sup> Para 23

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	Key Parameters/ Indicators	Description of Parameters/Indicators for physical evaluation
1	Door to Door Collection	Door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. Transportation in covered vehicles to processing or disposal facilities
2	Source Segregation	Segregation of waste by households into Biodegradable, non-biodegradable, domestic hazardous.
3	Litter Bins & Waste Storage Bins	<ul style="list-style-type: none"> <li>• Installation of Twin-bin/ segregated litter bins in commercial &amp; public areas at every 50-100 meters.</li> <li>• Installation of Waste storage bins in strategic locations across the city, as per requirement (Unless Binless)</li> <li>• Elimination of Garbage Vulnerable Points.</li> </ul>
4	Transfer Stations	Installation of Transfer Stations instead of secondary storage bins in cities with population above 5 lakhs.
5	Separate transportation	<ul style="list-style-type: none"> <li>• Compartmentalization of vehicles for the collection of different fractions of waste.</li> <li>• Use of GPS in collection and transportation vehicles to be made mandatory at least in cities with population above 5 lakh along with the publication of route map.</li> </ul>
6	Public Sweeping	<ul style="list-style-type: none"> <li>• All public and commercial areas to have twice daily sweeping, including night sweeping and residential areas to have daily sweeping.</li> </ul>
7	Waste Processing • Wet Waste • Dry Waste • MRF Facility	<ul style="list-style-type: none"> <li>• Separate space for segregation, storage, decentralised processing of solid waste to be demarcated</li> <li>• Establishing systems for home/decentralised and centralised composting</li> <li>• Setting up of MRF Facilities.</li> </ul>
8	Scientific Landfill	<ul style="list-style-type: none"> <li>• Setting up common or regional sanitary landfills by all local bodies for the disposal of permitted waste under the rules</li> <li>• Systems for the treatment of legacy waste to be established.</li> </ul>
9	C&D Waste	Ensure separate storage, collection and transportation of construction and demolition wastes.
10	Plastic Waste	Implementation of ban on plastics below <50 microns thickness and single use plastics.

11	<b>Bulk Waste Generators (BWGs)</b>	Bulk waste generators to set up decentralized waste processing facilities as per SWM Rules, 2016.
12	<b>RDF</b>	Mandatory arrangements have to be made by cement plants to collect and use RDF, from the RDF plants, located within 200 kms.
13	<b>Preventing solid waste from entering into water bodies</b>	Installation of suitable mechanisms such as screen mesh, grill, nets, etc. in water bodies such as nallahs, drains, to arrest solid waste from entering into water bodies.
14	<b>User Fees</b>	Waste Generators paying user fee for solid waste management, as specified in the bye-laws of the local bodies.
15	<b>Penalty provision</b>	Prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the byelaws framed.
16	<b>Notification of Bye Laws</b>	Frame bye-laws incorporating the provisions of MSW Rules, 2016 and ensuring timely implementation.
17	<b>Citizen Grievance Redressal</b>	Resolution of complaints on Swachhata App within SLA.
18	<b>Monitoring mechanism</b>	States/ULBs to update month wise targets/action plans on the online MIS.

12. The Regional Committees were to be headed either by former High Court Judges or by Senior Retired Officers and Apex Committees by a former Supreme Court Judge.<sup>8</sup> Common problems faced and suggestions were to be noted in tabular chart.<sup>9</sup> The Committees were to function for a period of one year subject to further orders.<sup>10</sup>

13. The matter was again taken up on 16.01.2019 in light of reports received from some of the Committees, especially from the State of Uttar Pradesh.

<sup>8</sup> Paras 18 and 20

<sup>9</sup> Para 14

<sup>10</sup> Para 18

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are not adequate. There is reluctance even to declare some major cities as fully compliant with the environment norms. The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving of contracts. There is no satisfactory plan for reuse of the treated water or use of treated sewage or waste and for segregation and collection of solid waste, for managing the legacy waste or other wastes, etc.

38. Since we have found gap in steps taken and steps required to be taken to remedy the unsatisfactory state of environment, we had an interaction with the Chief Secretary about the way forward. The gap in the mandate of law on the one hand and actual compliance with law on the other has manifested itself in the form of polluted water, air and land. Its actual measurement in terms of monetary value or the loss on account of adverse impact on public health and environment or otherwise in terms of number of deaths or diseases does not appear to have been duly and exhaustively undertaken by the official machinery so far for the country or for any particular area. The private reports mention number of deaths and diseases. Death by pollution may be comparable to an offence of homicide and any disease on that account may be likewise comparable to attempt to murder or grievous hurt. Polluter is, thus, liable to be dealt with in the same manner as a person committing any other heinous crime as per law of the land. Mere fact that such polluter creates wealth or employment does not make the offence less serious. The statutory framework prohibits polluting activity and provides for penal consequences. Further, the 'Polluter

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Pays' principle requires compensation to be recovered to meet the cost of remedying the adverse impact of pollution. Governance of such laws can be held to be satisfactory if the magnitude of punishment of law violators corresponds to the extent of violation of law and the compensation recovered is adequate to meet the cost of damage. There is enough evidence of pollution but no data is shown of corresponding convictions or recovery of adequate compensation for restoration of environment. This calls for authentic study of the extent of damage to the environment and to the public health so that policy makers and law enforcers can bridge the gap.

39. In case extent of convictions for the environment related offences do not correspond to the extent of crime, paradigm shift in policies and strategies for implementation of law may need to be considered. Similarly, the mechanism for recovery of compensation may need to be revised on that pattern. Such review of policy cannot be left to the local bodies or the Pollution Control Boards but has to be at highest level in the State and further review at the national level. As noted in some of the studies, the ranking of the country in compliance of environmental norms needs to be brought to respectable higher position which may be possible only if there is change in policies and strategies for implementation of necessary norms at every level in right direction. The scale of compensation needs to be suitably revised so that the same is deterrent and adequate to meet the cost of reversing the pollution.
40. Authentic data is required to be compiled which is necessary for proper policy making. The Rules provide for such data to be collected at the

state level as well as at the national level. If such data is not furnished timely from ground level with all the requisite details, the policy making remains deficient. Since none of the States is fully compliant with the mandate of statutory waste management rules under various headings, as already noted, remedial measures are necessary. We consider it necessary to observe that at least some major cities/towns/villages be first developed as model and thereafter successful experiment replicated in remaining cities/towns/villages.

41. Though environment is priceless and no amount of compensation may be sufficient for real restoration of environment to its pristine glory, the 'Polluter Pays' principle requires cost of restoration to be recovered which should be deterrent and also include Net Present Value (NPV) for environmental services forgone forever. Though such compensation is to be primarily recovered from polluters, where authorities fail to implement law and recover compensation on account of collusion or inaction, such authorities can also be made accountable and required to pay compensation. Strong central mechanism of auditing the compliance of environmental laws by the States and the Union Territories (UTs) is necessary. We are also of the view that to encourage enforcement of environmental laws, cognizance of performance or otherwise need to be taken by authorities allocating funds. Incentives can be given to encourage compliance and those deficient in compliance may be required to comply as a condition for getting grants or part of such grants. Such a policy may be a step in the right direction for achieving sustainable development goals. We take note of

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discussion on the subject in the minutes of National Development Council held on 01.10.1990.<sup>33</sup> Therein a formula called "Gadgil - Mukerjee" formula is referred to envisaging grants to meet environmental problems. We may add that while such grants may be necessary, there may be a condition requiring measurable and demonstrable improvement in time bound manner as a condition for the grant. Accordingly, vide order dated 24.04.2019 a copy of this order has been sent to Niti Aayog, Finance Commission and MoEF&CC to consider the observations, particularly in this para.

42. One major hurdle in compliance of the Rules is lack of institutional training mechanism. Scheme of Rules and strategies for implementation, including technology to be used, best practices to be employed need to be identified. Resource persons, target group of persons to be trained, location at which training is to be undertaken need to be worked out.
43. It is also necessary to have an Environment Plan for the country as well as for the States which may identify and publish gaps in compliance of environmental law and indicate action plan to remedy the same. Compliance of environmental norms also requires carrying capacity study not only of eco-sensitive areas but also areas where violation of environmental laws has clearly surfaced out based on scientific data published by CPCB such as non-attainment cities in terms of air quality, critically polluted industrial clusters on account of air/water

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<sup>33</sup>[http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg\\_state\\_finan0106.pdf](http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg_state_finan0106.pdf)

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pollution, polluted river stretches etc. Drastic remedial measures may be necessary to deal with the same which should not merely be responsive but proactive by way of planning population density, vehicle numbers, nature and quality of vehicles, nature and quality of activity to be allowed. Absence of such measures may render it difficult to meaningfully implement the accepted norms of 'Sustainable Development' or 'Intergenerational Equity'. Such planning is part of 'Precautionary' principle. 'Polluter Pays' principle can be meaningfully implemented only when assessment of damage is realistic and compensation recovered matches the extent of damage. As per census of India 2011, there are 475 places with 981 overgrowths (OGs) have been identified as Urban Agglomeration (UA). The number of total towns in India is 7,935 (Statutory Towns 4,041 + Census Towns 3,894). There are total 6,166 Urban Agglomeration/towns which constitutes the urban frame of the country. During FY 2017-2018, out of 35 SPCBs/PCCs only 16 SPCBs/ PCCs reported the status of Solid Waste Management Rules, 2016.<sup>34</sup> In view of these statistics, emergent and stringent measures are required for compliance of environmental norms.

44. We discussed with the Chief Secretary the above unsatisfactory situation of environment and about need for having an effective monitoring cell directly attached to the office of the Chief Secretary with experts in environment and related issues to assist the Chief Secretary.

<sup>34</sup> Annual report of CPCB for the year 2017-18 accessible at: [http://cpcb.nic.in/uploads/hwmd/MSW\\_AnnualReport\\_2017-18.pdf](http://cpcb.nic.in/uploads/hwmd/MSW_AnnualReport_2017-18.pdf)

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45. The presence of Chief Secretary before this Tribunal was directed with an expectation that there will be realization of seriousness at the highest level which may percolate in the administration.

**IV. DIRECTIONS:**

46. In view of above, after discussion with the Chief Secretary, following further directions are issued:
- i. Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.
  - ii. Apart from Port Blair City and port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliant within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.
  - iii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.
  - iv. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste,

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- sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.
- v. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
  - vi. The District Magistrates or other Officers may be imparted requisite training.
  - vii. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
  - viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.
  - ix. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.

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- x. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com) to adjust their convenience.
47. The issue of recovery of damages from the States for their failure to comply with the environmental norms, including the statutory rules and orders of this Tribunal, will be considered will be considered later. The Tribunal may also consider the requirement of performance guarantee of a particular amount in case progress achieved is not found to be satisfactory.
48. There is need to develop an institutional training mechanism involving technical, social and environmental issues for training of officers concerned with enforcement of environment norms at ground level. Training may be ongoing process at national level, State level and other appropriate levels as may be found necessary. Accordingly, CPCB has been directed to prepare such program<sup>15</sup> indicating persons required to be imparted training, subjects of training, resource persons, location of training, duration of training programmes etc. CPCB will be free to

<sup>15</sup>Vide order dated 22.04.2019, in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2018 (State of Meghalaya).

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coordinate with available training institutions for use of infrastructure such as judicial academies, police academies, administrative academies, forest academies etc. as may be found viable. CPCB will be free to utilize funds collected by way of environmental compensation for this purpose also in same manner as for carrying capacity study and also take help from State Boards or any institution.

A copy of the compliance report furnished by the Chief Secretary be sent to CPCB as already directed vide order dated 24.04.2019 for the State of Karnataka (*supra*).

Put up the report which may be received on 13.08.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 6, 2019  
Original Application No. 606/2018

/TRUE COPY/

PROPOSED ANNUAL CALENDER AND DETAILED ACTION PLAN FOR IMPLEMENTATION OF SWM

1.	Activities to be Done	Identification of Garbage Point by GPs	Formation of Cluster	Tentative Period for preparation of Estimate & NIT (15 days)	Tentative Period for tendering, acceptance and Award of work (30 days)	Period of Completion of work and start working (90 days)
2.	Timelines for Achievement	By 30.05.2019	By 15.06.2019	By 30.06.2019	By 30.07.2019	By 30.10.2019
3.	Remarks	completed	24 Clusters formed	Preparation of Estimate completed	Tender floated for 12 Clusters. 04 nos. tender opened and work awarded.	

SOLID WASTE MANAGEMENT UNDER SWACHH BHARAT MISSION (GRAMIN)

Block	Name of Cluster		No. of GPs covered	Name of Gram Panchayat	No. of Household	Plastic Waste Generated per week
Prothrapur	Cluster-I	Shyamnagar	2	Shyam Nagar (Swaraj Dweep)	714	300 Kg
				Govindnagar (Swaraj Dweep)	1129	500 Kg
	Total				1843	800 KGs
	Cluster-II	Neil Kendra	1	Neil Kendra (Saheed Dweep)	917	250 Kg
	Cluster -III	Beodnabad	2	Beodnabad	869	60 Kg
				Calicut	1168	50 Kg
				Sippighat	996	50 Kg
Total				3033	160 Kgs	
Ferrargunj	Cluster -I	Wandoor	3	Wandoor	1112	20 Kg
				Humfrygunj	635	10 Kg
				Guptapara	1128	10 Kg
				2875	40 Kgs	
	Cluster -II	Chouldari	3	Choldhari	980	100 Kg
				Mithakhari	652	50 Kg
				Namunaghar	735	10 Kg
				2367	160 Kgs	
Ferrargunj	Cluster -III	Shore Point	6	Shorepoint	846	75 Kg
				Bambooflat-I	794	50 Kg
				Bambooflat-II	1101	25 Kg
				Hopetown	715	25 Kg
				Stewratgunj	685	25 Kg
				Wimberlygunj	801	60 Kg
				4942	260 KGs	

	Cluster -IV	Mannarghat	3	Mannarghat	746	100 Kg
				Shoalbay	531	10 Kg
				Kanyapuram	452	25 Kg
					983	135 Kgs
	Cluster -V	Ferrargunj	2	Ferrargunj	722	90 Kg
				Brindaban	731	10 Kg
					1453	100 Kgs
	Cluster -VI	Tushnabad	2	Tushnabad	447	25 Kgs
				Collinpur	576	50 Kg
					1023	75 Kgs
Little Andaman	Cluster -I	Netaji nagar	2	HufBay	1098	30 Kg
				Netaji nagar	954	20 Kg
					2052	50 Kgs
	Cluster -II	R.K.Pur	3	Vivekananda Pur	598	25 Kg
				R.K.Pur	1450	15 Kg
				Rabindranagar	686	25 Kg
					2734	65 Kgs
Campbell Bay	Cluster -I	Campbell Bay	3	Campbell Bay	845	20 Kg
				taxminagar	514	10 Kg
				Govindnagar	697	10 Kg
				2056	40 Kgs	
Rangat	Cluster -I	Rangat	4	Dasarathpur	772	10 Kg
				Rangat	940	60 Kg
				Parnashala	619	5 Kg
				Sabari	291	40 Kg
					2622	115 Kgs
	Cluster -II	Nilambur	2	Sundergarh (Baralong)	643	12 Kg
				Nilambur (Baralong)	778	75 Kg
					1421	87 Kgs
	Cluster -III	Kadamtala	2	Kadamtala	815	60 Kg

				Uttara	604	10 Kg
					1419	70 Kgs
	Cluster -IV	Bakultala	3	Bakultala	441	30 Kg
				Urmilapur	528	10 Kg
				Kaushalya Nagar	569	10 Kg
					1538	50 Kgs.
	Cluster -V	Long Island	1	Long Island	323	30 Kg
		Nimbutala	1	Nimbutala	854	30 Kg
		Shivapuram	4	Basantipur	611	15 Kg
				Harinagar	863	50 Kg
				Swadeshnagar	937	20 Kg
				Shivapuram	865	15 Kg
					3276	100 Kgs
Mayabunder	Cluster-I	Rampur	3	Mayabunder	805	75 Kg
				Pokhadera	629	15 Kg
				Rampur	880	10 Kg
					2314	100 Kgs
	Cluster-II	Tugapur	2	Chainpur	369	5 Kg
				Pahalgaon	1137	10 Kg
					1506	15 Kgs
Diglipur	Cluster-I	Madhupur	6	Subashgarm	1237	150 Kg
				R.K.Gram	966	20 Kg
				Diglipur	893	20 Kg
				Madhupur	1161	55 Kg
				Laxmipur	658	10 Kg
				Silonagar	686	20 Kg
					5601	275 Kgs
	Cluster-II	Kalighat	3	Nabogram	569	15 Kg
				Kalighat	569	30 Kg

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				Ramnagar	345	25 Kg
					1483	70 Kgs
	Cluster-III	Kishorinagar	2	Kishorinagar	624	15 Kg
				Paschimsagar	439	10 Kg
					1063	25 Kgs
	Cluster-IV	Durgapur	2	Shibpur	742	15 Kg
				Keralapuram	832	25 Kg
					1574	40 Kgs
	Cluster-V	Radhanagar	2	Radhanagar	765	15 Kg
				Gandhinagar	1076	10 Kg
					1841	25 Kgs

ANNEXURE-A-3 198

F.No. 4-27/RD,PRIS/Levy of Taxes/2016/1335

अण्डमान तथा निकोबार प्रशासन

ANDAMAN AND NICOBAR ADMINISTRATION  
ग्रामीण विकास, पंचायती राज संस्थान एवं बहरी सानीय निकाय निदेशालय  
DIRECTORATE OF RD, PRIS & URBAN LOCAL BODIES  
\*\*\*\*\*

Port Blair, dated the 27 May, 2019

To,

- 1) The Pradhan,  
Gram Panchayat, Shyam Nagar,  
Swaraj Dweep
- 2) The Pradhan,  
Gram Panchayat, Govind Nagar,  
Swaraj Dweep
- 3) The Pradhan,  
Gram Panchayat, Neil Kendra,  
Saheed Dweep

Sub.: Levy of Taxes -reg.:

On the subject cited above, I am to say that the Section 37 of the A & N Islands (Panchayat) regulation 1994 and the rules framed there under viz. The A & N Islands Gram Panchayat (Levy of taxes and fees) Rules 2002 empowers the Gram Panchayats to Levy taxes and fees under its jurisdiction.

Accordingly, it is advised to implement the same to the Hotels in your respective jurisdiction in the first instance, considering the overall problem of 'Solid Waste Management' and disposal.

Generation of waste is increasing at an alarming rate in the Swaraj/Saheed Dweep and to a larger extent, the inflow of tourists is found to be one of the reasons for same.

Therefore, the Panchayats may generate revenue by imposing and collecting tax from the Hotel buildings operating in their respective

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jurisdiction charging them @ ₹10 / bed / day under framework of part-II of the said Rules i.e. 'Tax on owner and occupier of building'.

*Nam*

Director (RD)

Copy to The Secretary (RD), A & N Administration for kind information please.

*Nam*

Director (RD)

O/C

**ANNEXURE-A-4**

अण्डमान तथा निकोबार प्रशासन  
Andaman and Nicobar Administration  
सचिवालय /Secretariat

\*\*\*\* \*\*

Port Blair, dated the 02<sup>nd</sup> February, 2018.

**ORDER No. 359**

The Hon'ble Lt. Governor, Andaman & Nicobar Islands is pleased to Constitute a State Level Advisory Body for Solid Waste Management in Andaman and Nicobar Islands (SWM) in pursuance of Para 23 of Solid Waste Management Rules of State Level Advisory Body (SLAB):

Sl. No	Designation	Member
1.	Principal Secretary, Urban Development, A&N Administration Port Blair	Chairperson, ex-officio
2.	Director (RD/Panchayat), A&N Admn. Port Blair	Member, ex-officio
3.	Deputy Commissioner(SA), A&N Islands	Member, ex-officio
4.	Sr. Scientific Officer, (Science & Technology)/Pollution Control Board, A&N Administration Port Blair	Member, ex-officio
5.	Principal, DBRAIT, Dolly Gunj, Port Blair	Member, ex-officio
6.	Chief Engineer/Town Planner, APWD Port Blair	Member
7.	1. Secretary, PBMC 2. CEO, Zilla Parishad, South Andaman 3. Assistant Secretary (Panchayat), A&N Admn. Port Blair	Member
8.	Director of Industries, A&N Admn. Port Blair	Member
9.	Executive Engineer (SWM), Port Blair Municipal Council	Member
10.	1. Director of Agriculture, A&N Admn. Port Blair 2. Labour Commissioner, A&N Admn. Port Blair	Member

उप सचिव (श.वि)

Deputy Secretary(UD)

(F.No.3-56/97-UD(PF))

Office Order Book

Copy forwarded to:-

1. The Secretary to Hon'ble Lt. Governor for information.
2. The Sr. PS to Chief Secretary for information of Chief Secretary, A & N Administration
3. All concerned for information.

उप सचिव (श.वि)

Deputy Secretary(UD)

present in person

Deputy Secretary

[F. No. 3-190(145)/20

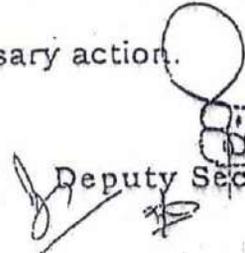
207

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ORDER BOOK

Copy to: -

1. The Secretary to LG for kind information of Hon'ble Lt. Governor, A & N Islands, Port Blair.
2. SPS to CS for kind information of Chief Secretary, A & N Administration.
3. All concerned for information and necessary action.

  
Deputy Secretary (UD)

ANNEXURE  
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आण्डमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
सचिवालय / SECRETARIAT  
\*\*\*\*\*

दिनांक: 13/02/19

Port Blair, dated the 12<sup>th</sup> February, 2019

ORDER NO. 414

In pursuance of Order dated 16.01.2019 passed in OA No. 606 of 2018 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and in pursuance of Section 23 of the Solid Waste Management Rules, 2016 and in supersession of Order No. 359 dated 02.01.2019, the Lieutenant Governor (Administrator), A&N Islands is pleased to constitute the State Level Advisory Committee of UT of A&N Islands comprising the following Members:-

Sl. No.	Designation	Member
1.	Chief Secretary, A & N Administration	Chairperson
2.	Principal Secretary (Urban Development) A & N Administration	Member
3.	Principal Secretary (Environment & Forests) A & N Administration	Member
4.	Secretary (Revenue), A&N Administration	Member
5.	Secretary (Health), A & N Administration	Member
6.	Secretary (Rural Development), A & N Administration	Member
7.	Secretary (Science & Technology), A & N Administration	Member
8.	Secretary, Port Blair Municipal Council	Member
9.	Secretary (Industries), A & N Administration	Member
10.	One member from Central Pollution Control Board, Zonal Office at Kolkata	Member
11.	Officer on Special Duty (Environment & Forests), A & N Administration	Member
12.	Member Secretary (Pollution Control Committee), Department of Science & Technology, A & N Islands	Member Secretary

Functions of the State Level Committee:

- The Committee may hold their first meeting positively before 15.02.2019, and thereafter hold meetings periodically as per the direction of the Chairperson of the Committee.
- Prepare an Action Plan latest by 31.12.2019.
- The CPCB may prepare Standard Operating Procedure (SOP) for implementation of Clause (J) to the Schedule-I of the SWM Rules, 2016 relating to Bio-mining and disposal of legacy waste within one month and circulate the same to the SPCBs and PCCs who in-turn may communicate to the Chief Secretary (Chairperson of the Committee) for its implementation.
- The Apex Monitoring Committee may interact with the State Committees in such manner as may be found necessary and give its report to this Tribunal once in a quarter. Apex Monitoring Committee may interact with the State Level Committees atleast once in a month.
- The Chief Secretary (Chairperson of the Committee) to remain present in person alongwith reports on 01.05.2019.

Deputy Secretary (UD)  
[P. No. 3-190(145)/2019-UD]

Cont. 21

**Status on GAP ANALYSIS of Compliance Report Submitted to Hon'ble NGT  
in OA No. 606/2018 – SWM**

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S.No	Action Point	Clause	Present Status as per UT policy/Action Plan/ Annual Report
1	Has Action Plan for Solid Waste Management been prepared	Clause 7	U.T Policy and Strategy on SWM for ANI 2018 has been prepared and submitted before the Hon'ble NGT in the Reply Affidavit.
2	Does the Action Plan Cover Rural/Hilly terrains	Clause 8	U.T Policy and Strategy on SWM for ANI 2018 covers the entire ANI.
3	Does the plan cover management of legacy waste on scientific lines	Clause 8	Yes it has been included in the U.T Policy and Strategy on SWM for ANI 2018.
4	Does the Action plan cover Management of 100% MSW generated in the State	Clause 8	Yes it has been included in the U.T Policy and Strategy on SWM for ANI 2018.
5	Have CCTVs been fitted at the Dumpsites	Clause 7	No.
6	Has Railway Administration constituted Committee to frame action plan to remove encroachments and landscaping vacated land parcel	Clause 9	Not applicable to ANI islands since there is no railway transportation.
7	Identification of Sites for setting up waste Processing Facilities	Clause 19/Rule 22	1. PBMC have set up a Dry Resource Park at Brookshabad where plastic, glass, metal, cardboard etc are being segregated and sent for recycling to Mainland. The PBMC has also set up 5 composting yards for disposal of wet waste. A bio-digester has been set up at modern fish market for disposal of waste generated in the fish market at source. 2. RD&P has formulated 24 clusters and proposed to develop solid and plastic waste collection centers for each of these clusters.
8	Identification of sites for setting up regional sanitary landfill facilities	Clause 19/Rule 22	1. PBMC have set up a Dry Resource Park at Brookshabad where plastic, glass, metal, cardboard etc are being segregated and sent for recycling to Mainland. The PBMC has also set up 5 composting yards for disposal of wet waste. A bio-digester has been set up at modern fish market for disposal of waste generated in the fish market at source. 2. RD&P has formulated 24 clusters and proposed to develop solid and plastic waste collection centers for each of these clusters.
9	Procurement of land for setting up of solid waste management facilities	Clause 19/Rule 22	No private land is being procured. The Revenue Authorities have allocated lands/areas in their respective districts. Further, Town Planning Division has notified setting aside land for the purpose in all existing/upcoming Master Plans.

10.	Provision of facilities for segregation of waste	Clause 19/Rule 22	<p>1. PBMC have set up a Dry Resource Park at Brookshabad where plastic, glass, metal, cardboard etc are being segregated and sent for recycling to Mainland. The PBMC has also set up 5 composting yards for disposal of wet waste. A bio-digester has been set up at modern fish market for disposal of waste generated in the fish market at source.</p> <p>2. RD&amp;P has formulated 24 clusters and proposed to develop solid and plastic waste collection centers for each of these clusters.</p>
11.	Provision of facilities for door to door collection of waste & transportation in covered vehicles	Clause 19/Rule 22	<p>1. Door to door collection in all 24 wards of PBMC area for collection of solid waste is being done, further PBMC has identified 6 wards for source segregated door to door waste collection in dry, wet and hazardous categories.</p> <p>2. PBMC has also developed a system for collection of plastic, glass and cardboard from the bulk generators by deploying dedicated vehicles.</p> <p>3. The RD&amp;P has initiated door to door collection in 2 areas namely Swaraj Dweep and Shaheed Dweep from all commercial establishment since these are the bulk generators.</p>
12	Provision of separate system for collection, Segregation and Transportation of C&D Waste	Clause 19/Rule 22	<p>Yes, PBMC has made separate provision for collection of C&amp;D waste. Since, the quantity of C&amp;D waste is very less hence at present it is being utilised to fill low lying areas and pot holes.</p>
13	Setting up of Waste processing facilities	Clause 19/Rule 22	<p>1. PBMC have set up a Dry Resource Park at Brookshabad where plastic, glass, metal, cardboard etc are being segregated and sent for recycling to Mainland. The PBMC has also set up 5 composting yards for disposal of wet waste. A bio-digester has been set up at modern fish market for disposal of waste generated in the fish market at source.</p> <p>2. RD&amp;P has formulated 24 clusters and proposed to develop solid and plastic waste collection centers for each of these clusters.</p>
14	Setting up of Common or Regional Sanitary Landfills	Clause 19/Rule 22	<p>Due to geographical isolation of the islands, no common regional sanitary landfill site has been developed. However, one landfill site is being used by PBMC for Port Blair town and 24 clusters has been formulated for rural areas.</p>

15	Bioremediation or Capping of Dump sites	Clause 19/Rule 22	Provision has been made under U.T Policy and Strategy on SWM for ANI 2018. The guidelines for disposal of legacy waste issued by CPCB, New Delhi has also been forwarded to all the Local Urban Bodies vide Letter no. 2-13/PCC/SWM(2016)/2016/1241 dated 11.03.2019.
16	Has constitution of State Level monitoring Committees (Y/N) been provided	Clause 28	State Level Advisory Committee(SLAC)under the chairmanship of Chief Secretary vide Order no. 414 dated 12.02.2019 has been constituted and 6 SLAC meetings have so far been convened.
17.	Constitution of Special Task Force	Clause 35	In the U.T of ANI, a District Level Task Force Committee was constituted and review meetings have been convened under the Chairmanship of Deputy Commissioner, South Andaman to monitor the status of compliance of environmental norms with all the stakeholder departments of the Administration, local bodies and Private Organisations.
18	Details of Model Towns/Cities/Villages identified for development	Clause 40(h)	Port Blair town has been identified for development as model town. 1. 3 villages of South Andaman District namely – Gram Panchayat Choldhari, Gram Panchayat Shaheed Dweep, Gram Panchayat Netaji Nagar (Little Andaman) has been identified for model villages. 2. 3 villages of Nicobar District namely Gandhi Nagar, Rajiv Nagar (Ward No. 4) and Kamal Basti have been selected for model villages. 3. 3 villages of North and Middle Andaman District namely Radhanagar Panchayat (Diglipur Tehsil), Rampur Panchayat (Mayabunder Tehsil) and Shivapuram Panchayat (Rangat Tehsil) have been selected for model villages.
19	Has the Status of implementation of NGT Order(16.01.2019) been updated on State Govt./SPCB website	Clause 42	Not yet.
20	Have drains tapped with appropriate measures to ensure that solid/plastic waste is not dumped in them	Clause 45	The drain taps in all the major drain of the Port Blair town has already been installed to arrest the plastic waste.
21	Has state level policy/strategy been framed for Solid Waste management plan	Clause 11(a)	U.T Policy and Strategy on SWM for ANI 2018 has been prepared and submitted before the Hon'ble NGT in the Reply Affidavit.

22	Have informal waste collector been integrated in solid waste management system	Clause 15(e)	Yes, 31 Waste collectors have been registered by PBMC.
23	Have bye-laws incorporating provision of these Rules been framed	Clause 15(e)	PBMC has already made the bye-laws. RD&P has also made the bye-laws as per the direction of Hon'ble NGT.
24	Has user fees been imposed	Clause 15(f)	Yes. PBMC and RD&P has imposed user fee on bulk generators of waste.
25	Has Notification regarding use of RDF in Industrial units located within 100KM been made	Clause 18	At present there is no industrial unit located within 100 km of radius.
26	Has State Level Advisory Body been constituted	Clause 23	The State Level Advisory Body (SLAB) for Solid Waste Management in the Union Territory of Andaman and Nicobar Islands in terms of Rule 23 of Solid Waste Management Rules, 2016 has been constituted under Order No.359 dated 02.02.2018 by the Administration.
27	Has Annual Report for 2017-18 submitted to CPCB/SPCB	Clause 24	The Annual Report for the year 2018-2019 has already been sent to Member Secretary, CPCB. vide Letter no. 2-13/PCC/SWM(2016)/2016/174 dated 30.07.2019.
28	Percentage of ULBs/Village Panchayats covered in Annual Report	Clause 24	The Port Blair Town with 24 wards and the rural areas have been covered in the annual report.
29	Total Qty. of MSW generated (TDP)	Clause 24	105-120 MT per day.

**Mechanism for Monitoring Compliance by State Government with SWM Rules, 2016**

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Sl.No.	Item	State Gov. Response
<b>A.</b>	<b>Policy Matters</b>	
1.	Has State Policy and Strategy for SWM been framed?	U.T Policy and Strategy on SWM for ANI 2018 has been prepared and submitted before the Hon'ble NGT in the Reply Affidavit.
2.	Has Action Plan (Management & Disposal of Waste, Selection and Establishment of Landfill site, Establishment and Operationalization of plants for plants) been framed for the State? If yes, please upload details.	One landfill site is being used by PBMC for Port Blair town and 24 clusters has been formulated for the rural areas. However, Action Plan has not been framed yet.
3.	Has Solid Waste Management cell been created in the State?	Yes.
4.	Has State Level Advisory Body (SLAB) (Rule 23) been constituted for the State?	Vide Order No. 359 dated 02.02.2018 SLAB (State Level Advisory body) has been constituted thereafter vide Order no. 414 dated 12.02.2019 the SLAB has been superceded and subsumed under State Level Advisory Committee(SLAC) headed by Chief Secretary.
5.	Does the SLAB share its half-yearly review details with SPCB. If yes, please upload details.	In the U.T of ANI, the compliance of the provisions of SWM Rules, 2016 and the order of Hon'ble NGT is being monitored on monthly basis by SLAC under the chairmanship of Chief Secretary vide Order no. 414 dated 12.02.2019
6.	Has implementation status of Action Plan been uploaded on State Govt.'s website?	Not yet.
8.	Do the Committees constituted under the Rules interact with the Committees constituted by the Tribunal?	The implementation of SWM Rules, 2016 is being closely monitored on monthly basis and so far 6 SLAC meetings were organised.
9.	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO SPCB and District Legal Services Authority) for Awareness has been created	1. There are 3 districts in A&N Islands namely South Andaman, North & Middle Andaman and Nicobar. 2. A District Level Task Force Committee has been constituted for South Andaman and review meetings have been convened under the Chairmanship of Deputy Commissioner, South Andaman to monitor the status of compliance of environmental norms with all the stakeholder departments of the Administration, local bodies and Private Organisations. 3. The State Legal Service Authority has also been constituted and the 1 <sup>st</sup> meeting of the SLSA was held on 17.06.2019.
10.	Does the Chief Secretary have qualified and experienced Environment experts in his Secretariat?	Yes.
11.	Have model cities/towns/(three) and village panchayats (three no's) to be made fully compliant within next 6 months been identified,	Port Blair town has been identified for development as model town. 1. 3 villages of South Andaman District namely – Gram Panchayat Choldhari, Gram Panchayat Shaheed Dweep, Gram Panchayat Netaji Nagar

	if yes, please give the names of these.	(Little Andaman) has been identified for model villages. 2. 3 villages of Nicobar District namely Gandhi Nagar, Rajiv Nagar (Ward No. 4) and Kamal Basti have been selected for model villages. 3. 3 villages of North and Middle Andaman District namely Radhanagar Panchayat (Diglipur Tehsil), Rampur Panchayat (Mayabunder Tehsil) and Shivapuram Panchayat (Rangat Tehsil) have been selected for model villages.
12.	Does the Action Plan envisage to make others cities/towns/villages fully compliant within next 1 year?	Yes.
13.	Percentage of ULBs which have framed bye-laws incorporating provisions of SWM Rules (15e)?	100%, there is only 1 ULB namely Port Blair Municipal Council (PBMC) which have framed the bye-laws incorporating provisions of Rule 15(e) of SWM Rules.
<b>B.</b>	<b>General Information</b>	
14.	Has the SPCB ranked the cities based upon the performance	Not applicable since Port Blair is the only city.
15.	Total Quantity of Solid Waste generated (in MT) and per capita solid waste generation (gram/capita)	105-120 MT
16.	Total number of Local Bodies	1. Port Blair Municipal Council (PBMC) 2. 2 Nos of Zilla Parishads 3. 7 Nos of Panchayats Samithi 4. 70 Nos of Gram Panchayats
17.	Total number of Towns	1 namely Port Blair town
18.	Quantity of Waste Collected (MT)	103-117 MT
19.	Quantity of Waste processed (Biocompost/waste to energy/recycled), MT	65.1%, 71.61 MT
19.	Quantity of waste disposed in landfill, MT	38.39 MT
20.	Does the SPCB carry out review of local bodies twice a year?	Being reviewed during monthly review meetings of SLAC.
21.	Monitoring of Environmental Standards (Leachate/Incinerator) (Attach monitoring data)	No
22.	Number of Authorizations granted for Solid Waste Disposal	No applications received so far.
23.	Number of Authorizations issued to Waste to Energy plants	N.A as no such plants are operating in A&N.

ANNEXURE-A-6

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A

No. 2-13/PCC/SWM(2016)/2016/17A  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370

Dated 30/07-2019

To

Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, CBD-cum-Office Complex  
East Arjun Nagar, Shahdara  
New Delhi-110 032

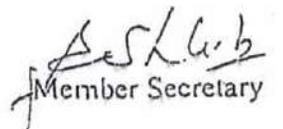
Subject: Annual Report for 2018-19 on implementation of Solid Waste Management Rules, 2016-  
regarding.

Sir,

As per the provisions contained therein "The Solid Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation of the Solid Waste Management Rules, 2016, we are enclosing the Annual Report for the year 2018-19 on the basis of information furnished by Port Blair Municipal Council (PBMC) in the desired format in Form-V for necessary information.

Encl: A/a.

Yours faithfully,

  
Member Secretary

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No. 2-13/PCC/SWM(2016)/2016/  
 अंडमान तथा निकोबार प्रशासन  
 ANDAMAN & NICOBAR ADMINISTRATION  
 प्रदूषण नियंत्रण समिति  
 POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF SCIENCE AND TECHNOLOGY  
 Dollygunj, Port Blair Ph. No.250370 Tel. Fax 251395

Form - V  
 [see rule 24(3)]

Format of annual report to be submitted by the State Pollution Control Board or Pollution Control Committees to the Central Pollution Control Board  
 (Annual Report 2018-19)  
 PART A

To,

The Chairman  
 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi- 110 0032

1	Name of the State/Union territory	Andaman and Nicobar Islands
2	Name & address of the State Pollution Control	Andaman Nicobar Pollution Control Committee, Science and Technology Bhawan, Dollygunj Post, Port Blair, South Andaman
3	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	01 No. - Port Blair Municipal Council 01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
4	No. of authorization application Received	Nil
5	A Summary Statement on progress made by local body in respect of solid waste management	Annexure-I
6	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	Annexure-II
7	A summary statement on progress made by local bodies in respect of implementation of Schedule II	Annexure-III

Date: -07-2019

*A. S. K. G. S.*  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Commi  
 विज्ञान तथा पारिस्थिकी  
 Science & Technology  
 अ. तथा. नि. प्रशासन पोर्ट ब्लेयर  
 A & N Administration, Port B

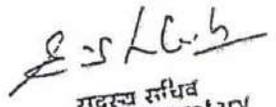
## Part B

Towns/cities	
Total number of towns/cities	01 No. - Port Blair Town
Total number of ULBs	01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
Number of class I & class II cities/towns	Port Blair is a capital city of UT of Andaman and Nicobar Islands
Authorisation status (names/number)	
Number of applications received	Nil
Number of authorisations granted	Nil
Authorisations under scrutiny	Nil
Solid Waste Generation status	
Solid waste generation in the state (TPD)	105-120
collected	103-117
treated	65.1
landfilled	37.9
Compliance to Schedule I of SW Rules (Number/names of towns/capacity)	
Good practices in cities/towns	1. Around 70% of solid waste at source is collected in segregated form. 2. Streets are swept on daily basis. 3. Spot fine imposed on littering. 4. Plastic collection centres are established.
House-to-house collection	Door to door collection is carried out in all the 24 wards of Port Blair Town.
Segregation	Around 70% of solid waste at source is collected in segregated form
Storage	80% of household waste is storage at source in domestic bins.
Covered transportation	Transportation of waste is carried out through tarpaulin covered vehicles.

## PROCESSING OF SW (NUMBER/NAMES OF TOWNS/CAPACITY):

Solid waste processing facilities setup:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat			

  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रशासन  
 Science & Technology  
 अ. त. प्रशासन  
 A & N Administration, Port Blair

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## Processing facility operational:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat	-	-	-

## Processing facility under installation/planned:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
	-	-	-	-

## Waste-to-Energy Plants: (Number/names of towns/capacity): Nil

Sl. No.	Plant Location	Status of operation	Power generation (MW)	Remarks
		-	-	-

## Disposal of solid waste (number/names of towns/capacity):

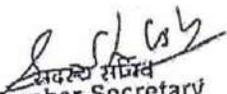
Landfill sites identified	01 at Brookshabad, Port Blair.
Landfill constructed	-
Landfill under construction	-
Landfill in operation	-
Landfill exhausted	-
Landfilled capped	-
<b>Solid Waste Dumpsites (number/names of towns/capacity):</b>	
Total number of existing dumpsites	01 at Brookshabad, Port Blair
Dumpsites reclaimed/capped	01 at Brookshabad, Port Blair(old site)
Dumpsites converted to sanitary landfill	-

## Monitoring at Waste processing/Landfills sites: Nil

Sl. No.	Name of facilities	Ambient air	Groundwater	Leachate quality	Compost quality	VOCs

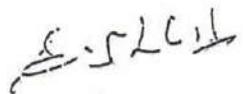
## Status of Action Plan prepared by Municipalities

Total number of municipalities:	01 at Port Blair
Number of Action Plan submitted:	01 Nos.

  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Commi

A Summary Statement on progress made by local body in respect of solid waste management:

- (i) PBMC has its own squad for Public awareness i.e Swachhata Awareness Team(SAT), the team is engaged for creating awareness among various stakeholder, including schools & collage going children, public & religious places.
- (ii) PBMC has enlisted 31 waste dealer & issued ID cards for collection of segregated waste within ward jurisdiction.
- (iii) The Solid Waste Management Bye-Laws, 2017 to regulate waste management in Port Blair city is notified in the Gazette of A&N Island confirming to MoEF & CC the Solid Waste Management Rules, 2016.
- (iv) PBMC has incorporated the provisions of levy of user fee as door to door monthly charge for stakeholder under the Scheduled -III of Bye-laws, 2017.
- (v) PBMC has incorporated the provision of spot fines in case of failure on part of non-compliance of provisions such as littering, segregation, etc.
- (vi) PBMC has 03 segregation unit at Dry Resource Centres, Anarkali and School line and also has 05 Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat.

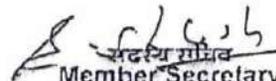
  
 सदस्य मण्डल  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology  
 आ. तथा. नि. प्रशासन, पोर्ट ब्लेयर  
 A & N Administration, Port Blair

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Annexure-I

A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal

- (i) Port Blair Municipal Council (PBMC) is doing door to door collection in all the 24 wards of the Port Blair city.
- (ii) At Port Blair city, 65 % of the waste is collected through motorized vehicles, 25 % by containerized tricycle/hard cart and remaining 10 % of other devices whereas in Rural area, 60% are lifted through motorized vehicles, 10 % by containers tricycle, hand carts and rest 30 % by other devices.
- (iii) Street sweeping is done twice a day in all the areas by PBMC
- (iv) At Port Blair city, 150 Nos. masonry bins, 04 nos. cement concrete cylinder bins, 59 Nos. covered rooms, 08 plastic container and 489 Nos. of 1.1m<sup>3</sup> bins, 109 Nos. of 2 to 5 m<sup>3</sup> container are used for storing waste in the Port Blair city whereas 5000 Nos. of 1.1m<sup>3</sup> bins are used in rural area to store the waste generated.
- (v) 90 % of waste at PBMC area are lifted from storage depot manually and 10 % is done through mechanical lifting.
- (vi) PBMC has 28 tipping trucks, 01 compactor, 02 JCBs for waste collection, segregation and disposal. 03 Nos. dedicated trucks are used for collecting only PET/Plastic waste, Glass and cardboard waste. At non municipal area, tractor, non tipping trucks and tipping trucks are used for collection of waste.
- (vii) 50-54 % of total waste generated are processed either by vermi composting or with organic mulching & microbial composting. Out of the 5 TPD vermin compost generated, 10 tons are sold and rest are utilized in parks maintained by PBMC. In rural area, out of 3 TPD collected, 0 TPD are processed every day through composting.
- (viii) PBMC has banned non-woven cloth & plastic carry bags in entire Port Blair to reduce the generation of plastic waste and also installed 1 No Water ATM to reduce the waste plastic packaged drinking water bottles.
- (ix) PBMC has also authorized waste collector to install shredding units for collection and sale of plastic waste for onward supply to road construction agencies.
- (x) 03 Nos. Vendors are authorized to collect the plastic waste, cardboard waste, paper waste, metal, used oil and glass waste to collect, segregated and send to mainland for recycling.

  
Member Secretary  
प्रदूषण नियंत्रण समिति  
Pollution Control Committee  
विज्ञान तथा प्रौद्योगिकी  
Science & Technology  
अ. तथा. नि. प्रशासन, पोर्ट ब्लेयर  
A & N Administration, Port Blair

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Annexure-III

A summary statement on progress made by local bodies in respect of implementation of Schedule II

At present in Port Blair Town, 01 No. landfill site at Brookshabad has been identified by the PBMC and for the rural area 24 clusters (copy enclosed.) has been found and annual calendar for implementation of SWM rule have been prepared.

PROPOSED ANNUAL CALENDER AND DETAILED ACTION PLAN FOR IMPLEMENTATION OF SWM

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1.	Activities to be Done	Identification of Garbage Point by GPs	Formation of Cluster	Tentative Period for preparation of Estimate & NIT (15 days)	Tentative Period for tendering, acceptance and Award of work (30 days)	Period of Completion of work and start working (90 days)
2.	Timelines for Achievement	By 30.05.2019	By 15.06.2019	By 30.06.2019	By 30.07.2019	By 30.10.2019
3.	Remarks	completed	24 Clusters formed	Preparation of Estimate completed	Tender floated for 12 Clusters. 04 nos. tender opened and work awarded.	

SOLID WASTE MANAGEMENT UNDER SWACHH BHARAT MISSION (GRAMIN)

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Block	Name of Cluster		No. of GPs covered	Name of Gram Panchayat	No. of Household	Plastic Waste Generated per week
Prothrapur	Cluster-I	Shyamnagar	2	Shyam Nagar (Swaraj Dweep)	714	300 Kg
				Govindnagar (Swaraj Dweep)	1129	500 Kg
	Total				1843	800 KGs
	Cluster-II	Neil Kendra	1	Neil Kendra (Saheed Dweep)	917	250 Kg
Cluster -III	Beodnabad	2	Beodnabad	869	60 Kg	
			Calicut	1168	50 Kg	
			Sippighat	996	50 Kg	
			Total			
Ferrargunj	Cluster -I	Wandoor	3	Wandoor	1112	20 Kg
				Hunfrygunj	635	10 Kg
				Guptapara	1128	10 Kg
					2875	40 Kgs
Cluster -II	Chouldari	3	Choldhari	980	100 Kg	
			Mithakhari	652	50 Kg	
			Namunaghar	735	10 Kg	
Ferrargunj	Cluster -III	Shore Point	6	Shorepoint	846	75 Kg
				Bambooflat-I	794	50 Kg
				Bambooflat-II	1101	25 Kg
				Hopetown	715	25 Kg
				Stewratgunj	685	25 Kg
				Wimberlygunj	801	60 Kg
				4942	260 KGs	

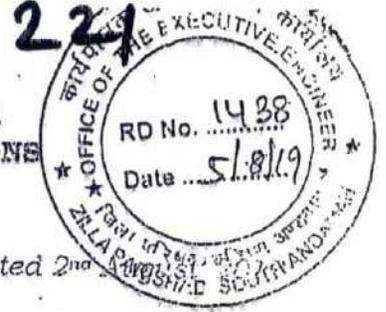
	Cluster -IV	Mannarghat	3	Mannarghat	746	100 Kg
				Shoolbay	531	10 Kg
				Kanyapuram	452	25 Kg
					983	135 Kgs
	Cluster -V	Ferrargunj	2	Ferrargunj	722	90 Kg
				Brindaban	731	10 Kg
					1453	100 Kgs
	Cluster -VI	Tushnabad	2	Tushnabad	447	25 Kgs
				Collinpur	576	50 Kg
					1023	75 Kgs
Little Andaman	Cluster -I	Netaji nagar	2	HulBay	1098	30 Kg
				Netaji nagar	954	20 Kg
					2052	50 Kgs
	Cluster -II	R.K.Pur	3	Vivekananda Pur	598	25 Kg
				R.K.Pur	1450	15 Kg
				Rabindranagar	686	25 Kg
					2734	65 Kgs
Campbell Bay	Cluster -I	Campbell Bay	3	Campbell Bay	845	20 Kg
				Laxminagar	514	10 Kg
				Govindnagar	697	10 Kg
					2056	40 Kgs
Rangat	Cluster -I	Rangat	4	Dasarathpur	772	10 Kg
				Rangat	940	60 Kg
				Parnashala	619	5 Kg
				Sabari	291	40 Kg
					2622	115 Kgs
	Cluster -II	Nilambur	2	Sundergarh (Baratang)	643	12 Kg
				Nilambur (Baratang)	778	75 Kg
					1421	87 Kgs
	Cluster -III	Kadamtala	2	Kadamtala	815	60 Kg

				Uttaro	604	10 Kg
					1419	70 Kgs
	Cluster -IV	Bakultala	3	Bakultala	441	30 Kg
				Urmilapur	528	10 Kg
				Kaushalya Nagar	569	10 Kg
					1538	50 Kgs
	Cluster -V	Long Island	1	Long Island	323	30 Kg
		Nimbutala	1	Nimbutala	854	30 Kg
		Shivapuram	4	Basantipur	611	15 Kg
				Harinagar	863	50 Kg
				Swadeshnagar	937	20 Kg
				Shivapuram	865	15 Kg
					3276	100 Kgs
Mayabunder	Cluster-I	Rampur	3	Mayabunder	805	75 Kg
				Pokhadera	629	15 Kg
				Rampur	880	10 Kg
					2314	100 Kgs
	Cluster-II	Tugapur	2	Chainpur	369	5 Kg
				Pahalgaon	1137	10 Kg
					1506	15 Kgs
Diglipur	Cluster-I	Madhupur	6	Subashgarm	1237	150 Kg
				R.K.Gram	966	20 Kg
				Diglipur	893	20 Kg
				Madhupur	1161	55 Kg
				Laxmipur	658	10 Kg
				Sitanagar	686	20 Kg
					5601	275 Kgs
	Cluster-II	Kalighat	3	Nobagram	569	15 Kg
				Kalighat	569	30 Kg

				Ramnagar	345	25 Kg
					1483	70 Kgs
	Cluster-III	Kishorinagar	2	Kishorinagar	624	15 Kg
				Paschimsagar	439	10 Kg
					1063	25 Kgs
	Cluster-IV	Durgapur	2	Shibpur	742	15 Kg
				Keralapuram	832	25 Kg
					1574	40 Kgs
	Cluster-V	Radhanagar	2	Radhanagar	765	15 Kg.
				Gandhinagar	1076	10 Kg
					1841	25 Kgs

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No. 1-38/SE(PRI)/PB/2018-19/87  
**OFFICE OF THE SUPERINTENDING ENGINEER**  
 पंचायती राज संस्थान / PANCHAYATI RAJ INSTITUTIONS  
 अण्डमान एवं निकोबार द्वीप समूह / A & N ISLANDS



Port Blair, Dated 2<sup>nd</sup> August 2019

**ANNEXURE-A-7**

To

The Director (RD),  
 A & N Administration,  
 Marine Hill, Port Blair

**Subject:-** Furnishing of details of use of Waste Plastic in Road Construction/Maintenance - Reg.

**Reference:-** T.O. L. NO. 1-38/SE/PRI/PB/2018-19/84 dt. 01.08.2019

Madam,

Enclosed please find herewith details of use of Waste Plastic in road construction/maintenance furnished by all Executive Engineers of Zilla Parishads and Panchayati Raj Institutions.

The total quantity of waste shredded plastic utilized and proposed to be utilized by the respective division of Zilla Parishad/ Panchayati Raj Institutions is as tabulated below :

S.No.	Name of Division	Qty. of waste plastic utilized till date (in Kg)	Qty. of waste plastic to be utilized in ongoing /sanctioned work (in Kg)
1.	Zilla Parishad, South Andaman, Port Blair	50	2613.00
2.	Zilla Parishad, N & M Andaman, Mayabunder	Nil	16178.00
3.	South Andaman Division (GP & PS), Port Blair	Nil	8254.00
4.	N & M Andaman Division - I, Mayabunder	Nil	6115.00
5.	N & M Andaman Division - II, Diglipur	Nil	8875.00
	<b>Total</b>	<b>50</b>	<b>42,035 Kg</b>

Further, I would like to add here that all the Executive Engineers under Zilla Parishad and Panchayati Raj Institutions, A & N islands have already been instructed to enforce the mandatory use of waste shredded plastic in all construction and maintenance of rural roads vide letter cited under reference. It is found that relevant provision for use of waste plastic in construction/maintenance of rural roads has been incorporated in estimates after ascertaining availability of shredded waste plastic in local market and method of application.

The National Institute of Rural Development & Panchayati Raj (NIRDPR), Hyderabad engaged as consultant has already been advised to incorporate requisite provision for use of shredded waste plastic in Detailed Project Report (DPR) of up gradation of rural roads under PMGSY-II and Special Financial Assistance (SFA).

It is pertinent to mention here that every effort is being taken to secure use of waste plastic in construction/maintenance of rural roads by the Panchayati Raj Institutions.

This is for information and necessary action please.

Yours faithfully

Encl.:- A/Above.

Superintending Engineer (PRI)  
 A & N Islands

**Copy to:-**

1. The Secretary (RD), A & N Administration, Port Blair for kind information.
2. All Executive Engineers under PRI & ZP with the direction to strictly ensure use of waste plastic in construction/maintenance of all rural roads and a monthly compliance report may be submitted to ensure timely appraisal of higher authorities.

28/2019A

कार्यपालक अभियंता का कार्यालय  
OFFICE OF THE EXECUTIVE ENGINEER  
(जिला परिषद , दक्षिण अण्डमान)  
(ZILLA PARISHAD, SOUTH ANDAMAN)  
\*\*\*\*\*

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No. 2-241/EE/ZP/SA/2019-20/437 Port Blair, dated the 2<sup>nd</sup> August 2019

To,

The Supertinending Engineer(PRI's)  
A & N Islands

Subject: - Furnishing of details of use of waste plastic in road construction/maintenance  
- reg

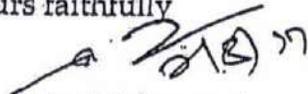
Reference:- 1-38/SE/PRI/PB/2018-19/84 dated 01/08/2019

Sir,

With reference to the letter on the subject cited above, please find enclosed herewith the details of execution of roads under the jurisdiction of Zilla Parishad, South Andaman.

This is for favour of information please.

Yours faithfully

  
कार्यपालक अभियंता (दक्षिण अण्डमान)  
Executive Engineer (SA)  
जिला परिषद, पोर्ट ब्लेयर  
Zilla Parishad, Port Blair

Copy to:

1. The All Assistant Engineers under Zilla Parishad, South Andaman for necessary action.

  
कार्यपालक अभियंता (दक्षिण अण्डमान)  
Executive Engineer (SA)

DETAILS OF ROADS UNDER THE JURIDICITION OF ZILLA PARISHAD, SOUTH ANDAMAN  
PERFORMA FOR FURNISHING DETAILS OF RURAL ROAD WHEREIN WASTE PLASTIC @8 TO 10% USED IN LIEU OF BITUMEN.

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Name of work	Length of Rural Road (in Km)	Estimated Cost	Technical Sanction Reference	A/A & E/S Reference	Whether utilized/provision made for use of waste plastic @8 to 10%	Quantity of waste plastic (in Kg)	Present status of work	Remarks
Repair & Maintenance of rural road from ATR main road to Sakthivel house, via Hotel Park at Rangachang No.04 W.No.01 by Zilla Parishad, South Andaman.	1.11	52,38,427.00	322/TS/EE/SA/ZP/Rangachang/18-19 dated 16/04/2019	14-492/RR/PL/ZP/2016/341 dated 22/06/2018	Yes (Shreaded plastic used for stretch of 105.00 Mtrs)	50	Work physically completed	
Repair & Maintenance of Rural Road from panchayat Bhawan to Middle School at Sippighat (Remaining portion of the road). SW:- Repair & maintenance of Rural Road for lalit house to Govt Middle School (L-535.00Mtrs)	0.53	21,58,188.00	03/TS/EE/SA/ZP/Sippighat/17-18 dated 16/11/2017	14-518/RR(Genl)/PL/ZP/2017/340 dated 27.06.2018	No	250	WBM is in progress	During execution of work waste shreaded plastic will be used
Construction of Rural Road from main road near Power house via late Suren Roy house to Bharatpur Beach under Neil Island by Zilla Parishad, South Andaman.	0.35	48,48,362.00	330/TS/EE/SA/ZP/Bharatpur/Neil Island/18-19 dated 26/11/2018	No.14-532/RR/PL/ZP/2018/920 dated 21.12.2018	No	125	WBM is in progress	During execution of work waste shreaded plastic will be used
Improvement of Rural Road from main road to Shri Arbindo Gharami's house at Govind Nagar Ward No.03 under Gram Panchayat Govind Nagar, Havelock by Zilla Parishad, South Andaman (L-815 Mtrs).	0.81	87,56,030.00	331/TS/EE/SA/ZP/Goving Nagar/Havelock/18-19 dated 26/11/2018	No.14-531/RR/PL/ZP/2018/921 dated 21.12.2018	No	350	Collection of materials is in progress	During execution of work waste shreaded plastic will be used

/o. Village road (Black top) from existing road Shri K.P. Mani's house at Hope Town-II by Ulla Parishad, South Andaman (L-180.00mtrs.) (Balance Work)	0.18	37,07,340.00	275/TS/EE/SA/ZP/ Bambooflat/16-17 dated 02/03/2017	15-433/RR/PL /ZP/2017/ 1370 dt.06/02/2018	No	146	yet to be started	During execution of work waste shreaded plastic will be used
/o Rural Road from Electricity Site office to Shri .Mohammed house at W.No.08 at Wimberlygunj under Zilla parishad, South Andaman. (Balance Work)	0.45	33,93,366.00	185/TS/EE/SA/ZP/ Wimberlygunj/16-17 dated 10/07/2018	15-455/RR/PL/ZP /2015/341 dated 05.05.2015,	No	365	Yet to start premix and seal coat	During execution of work waste shreaded plastic will be used
Construction of Black Top Road from main road near Shri Kunjalvi Hajee's house. to Shri Alaidan's house at Ward No-II under Wimberlygunj Panchayat by Zilla Parishad.	0.33	40,60,565.00	326/TS/EE/SA/ZP/ Wimberlygunj/18-19 dated 10/07/2018	15-534/RR/PL /ZP/2018/22 dated 04.01.2019	No	256	Earth work in embankment is in progress	During execution of work waste shreaded plastic will be used
/o Rural Road from Perumal House to Arumugam house at Shoal bay-15 under Zilla Parishad, South Andaman	0.48	30,31,154.00	315/TS/EE/SA/ZP/ Shoal bay/17-18	15-531/RR/PL/ ZP/2018/401 dated 09.06.2018	No	386	WBM is in progress	During execution of work waste shreaded plastic will be used
/o Ruiral Road from Zilla Parishad road to Chhaya Rani house at ward No.09 under Wimberlygunj Panchayat by Zilla parishad.	0.17	19,71,740.00	319/TS/EE/SA/ZP/ Wimberlygunj/17-18 dated 09/04/2018	No.15-532/RR/PL/ ZP/2018/652 dated 17.09.2018 ,	No	132	Earth work in embankment is in progress	During execution of work waste shreaded plastic will be used

o Village Road /LMV road from Shri Raj Kumar's house to Shri Mohd. Safique's house at W.No.01 under Bambooflat-II Gram Panchayat by Zilla Parishad, South Andaman.	0.11	13,70,958.00	228/TS/EE/SA/ZP/B/Flat-II/17-18 dated 26/05/2017	No.15-535/RR/PL/ZP/ 2017/331 dated 22.06.2018,	No	100	Earth work in embankment is in progress	During execution of work waste shreaded plastic will be used
Construction of black top road from Basu Dev Biswas to Chitto Mondal house at Rabindra Nagar under V.K. Pur Panchayat (L-800.00 mtrs) (Balance work).	0.57	45,85,067.00	152/TS/EE/SA/ZP/B/Rabindra Nagar	19-77/RR/PL/ZP/ 2014/673 Dated 01/08/2014	No	250	Work not yet started	During execution of work waste shreaded plastic will be used
Improvement of Rural Road Zilla parishad Panchu Tikrey to Samiti road Kichad Nallah under Zilla Parishad, Hut bay, Little Andaman	0.19	9,13,946.00	336/TS/EE/SA/ZP/B/Hut Bay/LA/18-19 dated 24/01/2019	No.19-86/RR/PL/ZP/ 2018-19/397 dated 28/05/2019	No	130	Work not yet started	During execution of work waste shreaded plastic will be used
Renovation of approach road from main road to Govt Middle School, Humfrygunj, ZP/SA(emergent work)	0.18	3,97,955.00	328/TS/EE/SA/ZP/B/Humfrygunj/18-19,dated 18/10/2018	No.15-536/RR /PL/ZP /2018/325 dated 21/11/2018	No	123	tender under finalization	During execution of work waste shreaded plastic will be used
Total	5.46 Km					2663 Kg		

कार्यपालक अभियंता (दक्षिण अण्डमान)  
 Executive Engineer (SA)  
 जिला परिषद, पोर्ट ब्लेयर  
 Zilla Parishad, Port Blair

## PERFORMA FOR FURNISHING DETAILS OF RURAL ROAD WHEREIN WASTE PLASTIC @ 8-10% USED IN LIEU OF BITUMIN

No	Name of work	Length of Rural road (Km)	Estimated cost	Technical Sanction Reference	A/A & I/S Reference	whether utilized/ Provision made for use of Waste Plastic @8 -10%	Quantity of Waste Plastic in Kg	Present status of work	REMARK
	Repair & Maintenance of village road at Ward No. 1, 2 & 3 under Bambooflat-I Gram Panchayat.	1.218	45,37,765	86/EE/PRI/ SAD-I/GP/ BF-I/Road/SD-I/18-19 Dated 26/12/2018	2-96/ Accts/ RD & PRI/ 2018-19 /534, Dated: 25/02/2019	No	803.88	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item
	Repair, widening of road from Shakeeba school to Saleem house via Anwar house and Maintaining the shoulder of the existing rural road at Ward No 03, 04 and 05 under Gram Panchayat Bambooflat-II.	0.50	26,41,575	69/EE/PRI/ SAD-I/GP/ BF-II/ SD-I/Road/18-19 Dated 16/10/2018	2-96/account/ RD/PRI/18-19/3192, Dated: 12/12/2018	No	330	Work not yet Started	During Execution of work Shredded Waste Plastic will be used as a Extra Item
	Improvement of village road from K.V.Hamza house to N. Khalid house at Stewartgunj village Ward No. 02 under Stewartgunj Gram Panchayat.	0.498	18,22,027	74/EE/PRI/ SAD-I/GP/ SG/ Road/18-19 Dated 15/11/2018	19 dated 29/11/2018	No	328.68	Work not yet Started	During Execution of work Shredded Waste Plastic will be used as a Extra Item
	Renovation and Maintenance of existing village road from main road to land of Jyothi Lakra at Kadakachang-01 under Gram Panchayat Brindaban.	0.17	6,36,749	76/EE/PRI/ SAD-I/GP/ BB/Road/18-19 Dated 27/11/2018	No. 31, Dated 21/01/2019	No	112.2	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item

Renovation of Black top road from Markez school to Mohd. Ali house at Ward No. KP -04 under Kanyapuram Gram Panchayat.	0.51	16, 24,917	120/EE/PRI/ SAD-I/GP/ KP/ Road/ SD-I/ 2019 20 Dated 31/05/2019	No. 48 Dated 11/06/2019	Yes	336.6	under Tender Process	
Renovation of Rural road from Hameed crusher to Model village at W. No 03 under Kanyapuram Gram Panchayat	0.43	13, 74,717	119/EE/PRI/ SAD-I/GP/ KP/ Road/ SD-I/ 2019 20 Dated 31/05/2019	No. 49 Dated 11/06/2019	Yes	283.8	under Tender Process	
Construction of Black top Road from Burial ground to T.Appa rao house at Ward No. 02 under Wimberlygunj Gram Panchayat.	0.25	15, 82,506	96/EE/PRI/ SAD I/GP/ WG/SD- I/Road/19-20 Dated 31/01/2019	No.32, Dated 28/02/2019	No	165	Tender Floated	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Rural road and side Drain from main road to Razak house at Malapuram -02 under Mannarghat Gram Panchayat.	0.21	26, 18,072	82/EE/PRI/ SAD I/GP/ MG/SD- I/Road/18-19 Dated 20/12/2018	2-96/ Accts/ RD &PRI/ 2018-19 /321, Dated: 01/02/2019	No	138.6	Work not yet Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Renovation of Black top road from ATR to Ajub Tekri at caddlegunj-01 under Gram Panchayat ferrargunj	0.275	10, 79,602	121/EE/PRI/ SAD-I/GP/ FG/ Road/ SD-I/ 2019 20 Dated 17/06/2019	No. 351 Dated 21/06/2019		181.5	under Tender Process	During Execution 10% Shredded Waste Plastic Added as in Extra Item

Construction of Rural Road from Harolall Joydhar house to Paddy land at Ferrargunj-03 under Ferrargunj Gram Panchayat.	0.252	29,55,566	55/EE/PRI/ SAD- I/GP/ FG/Road/18-19 Dated 04/08/2018	2- 196/ Accts/ RD &PRIs/ 18- 19/2951 Dated 14/11/2018	No	166.32	Work not yet Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Road from main road to Brij Krishna Paddy land and Balughat at Hubdipur-I under Tushnabad Gram Panchayat by Samiti.	0.25	17,37,322	54/EE/PRI/ SAD- I/SD-II/PS/ FG/ Road/ 18-19 Dated 22/09/2018	No. 174, Dated 04/10/2018	Nil	165	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Black top road from Lambakhari road to Pranab Banerjee house at Manpur -II under Gram Panchayat Collinpur.	0.18	7,09,083	57/EE/PRI/ SAD- I/GPCP/ Road/18-19 Dated 11/10/2018	78 dated 20/10/2018	No	118.8	Work Awarded	During Execution of work Shredded Waste Plastic will be used as a Extra Item
Construction of CC Road converted to Bitumin(Koltar) road from Etta Blatta road to Pius house via Jai Ram house at Mithakhari -04 under GP MK	0.21	15,78,961	75/EE/PRI/ SAD- I/GP/ MK/ Road/ SD-II/ 2019-20 Dated 20/05/2019			138.6	Estimate Sanctioned	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Renovation of village road from Bachra Pahad road near Debendra Joydhar house to sukumar paul house at Bachara pahad under Chouldari Gram Panchayat.	0.67	19,28,612	77/EE/PRI/ SAD- I/GP/ CD/ Road/ SD-II/ 2019-20 Dated 31/05/2019	01 Dated 10/06/2019	YES	442.2	Waiting for Tender upload	Not Awarded

Improvement of Rural Road from Krishna Sil house to Sefali land at Wandoor Ward No. 01 under Gram Panchayat Wandoor.	2.10	53,65,100	36/EE/PRI/ SAD- I/GP/WD/ Road/18-19 Dated 20/06/2018	27 dated 19/10/2018	No	1386	Concrete work is under progress. Road work not started	During Execution of work Shredded Waste Plastic will be used as a Extra Item
Construction of Rural road from main road near Kartick Roy land to milan halder land via others at maymyo under Gram Panchayat wandoor by Samiti.	0.218	18,19,379	81/EE/PRI/ SAD- I/PS/ FG/ Road/ SD-II/ 2019-20 Dated 03/07/2019	-	YES	143.88	Technical Sanctioned	Not Awarded
Repair & Maintenance of Rural Road from Mohammed Khan house to Akbar Khan house at Ward No. 06 under Gram Panchayat Namunaghar.	0.305	9,03,707	64/EE/PRI/ SAD- I/GP/NG/ RR/SD-II/18-19 Dated 20/12/2018	20 Dated: 09/01/2019	No	201.3	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of Rural road from Dundas Point main road to Booth Bangla at Ward No 02 under Gram Panchayat Namunaghar.	0.34	10,43,526	67/EE/PRI/ SAD- I/GP/ NG/RR/SD-II/19 20 Dated, 11/01/2019	No. 21, Dated 04/02/2019	No	224.4	PG issued	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of Rural Road from School Junction Namunaghar to Murugan Temple via Sub Centre at Ward No. 03 under Gram Panchayat Namunaghar.	0.66	9,94,077	70/EE/PRI/ SAD- I/GP/ NG/Road/SD- II/19-20 Dated 05/02/2019	No. 22, Dated 12/02/2019	No	435.6	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item

Repair & Maintenance of Rural Road from APWD Barrack to Manbodh ram house via work shed at Ward No. 02 under Gram Panchayat Namunaghar.	0.555	22,56,626	63/EE/PRI/ SAD- I/GP/ NG/SD- II/Road/18-19 Dated 28/11/2018	No.49, Dated 25/02/2019	No	366.3	Tender Floated	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Rural Road from main road Dundas Point to Prem Prakash house at W.No.04 under Gram Panchayat Namunaghar.	0.20	17,34,404	73/EE/PRI/ SAD- I/GP/ NG/Road/SD- II/19-20 Dated 04/04/2019	No. 01, Dated 04/6/2019	No	132	Estimate Sanctioned	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Rural Road from main road Dundas Point to Renold De Selva house at W.No.02 Dundas Point under Gram Panchayat Namunaghar.	0.15	11,02,815	86/EE/PRI/ SAD- I/GP/ NG/Road/SD- II/19-20 Dated 17/07/2019	No. 04, Dated 25/07/2019	Yes	99	Estimate Sanctioned	
Construction of Rural Road from Marca Pahad main road to Saleem house via Valliamma Laxmi, Papa, Ponnaiah Shyam Sunder, Sonu and Prema house at Rangachang Ward No.03 (500 mtrs) under Gram Panchayat Beodnabad.	0.24	24,46,030	49/EE/PRI/SAD- I/BB/ Road/19- 20, Dated 28/01/2019		No	158.4	Waiting for A/A & E/S	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Renovation of Rural Road from PMGST road to Tsunami Shelter at Chidiyatapu W. No. 01 (150 mtrs) under Gram Panchayat Beodnabad.	0.18	8,06,533				118.8		Waiting for T/S 10% Shredded Waste Plastic Added as in Extra Item

Development of Shredding unit area at Beodnabad Gram Panchayat under SLWM.	0.12	46,22,345	14/EE/PRI/SAD-I/GP/BB/SLWM/19-20, Dated 28/06/2019	03-245/RD/SHM/2019/1651, Dated: 30/06/2019 Mo. NO.01	No	79.2	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Rural road from Manoranjan house to Elangovan house and Krishna Roy house at Teylerabad Ward No. 04 (in convergence) under Sippighat Gram Panchayat.	0.146	14,22,181	44/EE/PRI/SAD-I/GP/SG/Road/18-19 Dated 30/11/2018	3-50/GP/SP/EE/PRI/SA/18-19/2598, Dated: 15/12/2018	No	96.36	Work not yet Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Construction of Rural Road from Barla house via Shri. Khan house to Shri. Subramaniam house length 300m (approx.) at Calicut ward No. 03 under Gram Panchayat Calicut	0.22	27,26,580	40/EE/PRI/SAD-I/GP/CC/Road/18-19 Dated 31/08/2018	No. 28, Dated 14/11/2018	No	145.2	Work not yet Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Development of Shredding unit area at Shyam Nagar, Swaraj Dweep under SLWM.	0.12	67,65,037	15/EE/PRI/SAD-I/GP&PS/SD/SLWM/19-20, Dated 28/06/2019	02, Dated: 13/06/2019	No	79.2	Work Started On 28/07/2019	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of existing Road at main road to Durga Temple in Jetty area of Havelock Island (Swaraj Dweep) Govind Nagar by Samiti.	0.12	7,87,701	57/EE/PRI/SAD-I/PB/PP/Road/19-20, Dated 26/03/2019	8-369/PSPP/Road/2018-19/429, Dated: 15/04/2019	No	79.2	Work yet not Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item

Development of Shredding unit area under Gram Panchayat Neil Kendra, Shaheed Dweep under SLWM.	0.14	64, 61,584	16/EE/PRI/SAD-I/GP/NK/SD/SLWM/19-20, Dated 28/06/2019	245/RD/SBM/2019/1653, Dated: 30/06/2019	No	92.4	Work Not Started	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of Coaltar Road from main road to Praffulla bawali house at Ram Nagar under Panchayat Samiti Neil Kendra, Shaheed Dweep.	0.285	9, 79, 161			No	188.1	Submitted for T/S	Estimate submitted for Technical Sanction by EE, PRI,SAD-IDuring Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of Rural Road from new road to Nitai Howlder house Ward No. 04 under Gram Panchayat Govind Nagar, Campbell Bay.	0.18	15, 45,204	9/EE/PRI/ SAD-I/GP/ GN/Road/CB/18-19 Dated 11/10/2018	No. 18, Dated 20/10/2018	No	118.8	Work Awarded	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Repair & Maintenance of Rural Road from main road to P/Shelter at ward No. 02 Govind Nagar, Panchayat Samiti.	0.36	10, 42,177	10/EE/PRI/SAD-I/PS/Road/18-19, Dated 18/10/2018	80, Dated: 21/11/2018	No	237.6	under Tender Process	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Improvement of RPRS Shelter road from Shelter No.09 to 34 via Shelter No 14 &28 under Gram Panchayat Campbell Bay	0.244	11, 55,340	16/EE/PRI/ SAD-I/GP/ CB/Road/2019-20 Dated 17/06/2019	No. 03 Dated 20/06/2019		161.04	under Tender Process	During Execution 10% Shredded Waste Plastic Added as in Extra Item
Total	12.506					8253.96 Kg		

Tele- Fax 03192-238725 (O)

सं./No. WS / 9-20(Plastic waste) / CE / 2019-20/4681

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN AND NICOBAR ADMINISTRATION

मुख्य अभियंता का कार्यालय

OFFICE OF THE CHIEF ENGINEER

अंडमान लोक निर्माण विभाग

ANDAMAN PUBLIC WORKS DEPARTMENT

निर्माण भवन / NIRMAN BHAWAN

पोर्ट ब्लेयर, दिनांक

Port Blair, dated 07 Aug, 2019

To,

All Executive Engineer's  
Under APWD  
{Except, PBND, PBSO, WSD, E&M Prothrapur}

Sub: Use of Plastic Waste in Road Construction - reg.

Sir,

I am directed to inform you that a circular was issued from the planning unit of Chief Engineer office for use of Plastic Waste in the Road Construction. The Administration directed APWD to identify roads in all the places wherein Plastic Waste can be used.

In view of the above, it is requested to identify atleast 02 Roads in each division except SAD (Where 05 roads to be identified) in which Plastic Waste can be used.

A report may be submitted by 13.08.2019. The copy of circular identifying the source of Plastic Waste is enclosed herewith. The rate per Kg is fixed for Rs 25/- for shredded plastic as per the approved specification.

Yours sincerely,

Encl: A/A

Assistant Engineer (Works)

Copy to:

All Superintending Engineers under APWD for information.

Assistant Engineer (Works)



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ANNEXURE A-9

No: 32/EE-III/WKS/RWKS/MC/18-19/202

नगर पालिका परिषद् का कार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्ट ब्लेयर

PORT BLAIR

Dated 07.08.2019

To,

The Secretary  
Science and Technology  
A & N Administration

**Sub: Information regarding utilization of waste plastic in construction of Municipal Roads regarding.**

Madam

It is to inform that Port Blair Municipal Council is going to utilize waste plastic in construction of Black Top Road under CRF as well as other plan schemes for a quantity of 9.5 Tonne.

Thanking you.

Yours Sincerely

Executive Engineer-III (Works & SWM)  
Municipal Council

Copy To.

1. The PA to Secretary, PBMC for kind information of Secretary, PBMC.
2. The Steno to Superintending Engineer, PBMC for kind information of Superintending Engineer.

Executive Engineer-III (Works & SWM)  
Municipal Council

अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
विज्ञान तथा पर्यावरणीय विभाग  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair.

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ANNEXURE-A-10

Port Blair, dated: 19/7/2019

Office Order No. 69

The Chairman State Level Advisory Committee for UT of Andaman & Nicobar Island has been pleased to constitute Committee consisting of the following members to review the major brands dominating the import of single use plastic such as wrappers, packaging of processed food etc which cannot be banned.

1. The Secretary RD & Panchayat, A&N Administration - Chairman
2. The Secretary S&T, A&N Administration - Member
3. The Secretary PBMC - Member
4. The Director S&T, A&N Administration - Member
5. The Joint Commissioner, GST, A & N Island - Member
6. The Director, Civil Supplies, A & N Administration - Member
7. The Assistant Engineer (EMC), Port Management Board- Member

The Committee shall have following mandate:

1. To review the major brands dominating the import of single use plastics such as wrappers, packaging of processed food etc which cannot be banned.
2. To obtain an action plan on how the manufacturer will buy back/take back the waste so produced as a result of consumption of their products.
3. To work out a mechanism to have check points at ports, harbours and airports to filter such shipments.

The Committee shall co-opt any member as needed.

Order Bok

Copy to:

1. The SPS to Chief Secretary, A&N Administration for information.
2. All Concerned.

*Dir (S&T)*  
*Depts. of S&T to convene meetings & record proceedings in consultation with Secy (RD)*

*[Signature]*  
19/7

*File 19/7/2019*  
Director (S&T)  
No. 273/PCC/SWM(2016)/2019  
*[Signature]*

*File 19/7/2019*  
Director (S&T)  
*[Signature]*

S.No	Action Point	Clause	Present Status as per UT policy/Action Plan/ Annual Report
1	What is the quantity of plastic waste generated?	(Annual Report form VI pt.2,6) (TDP)	1850 MT per annum in Port Blair municipal area and 149 MT in the rural areas.
2	Percentage of ULBs which have set-up of plastic waste management system? (including collection, segregation, channelization & processing of plastic waste)	Rule (6(2))	There is only one Urban Local Body namely PBMC (Port Blair Municipal Council) in ANI which has set up plastic waste management system as per Rule 6(2) including collection, segregation, channelization & processing of plastic waste.
3	Percentage of Gram Panchayat which have set-up of plastic waste management system?	Rule 7	At present, segregated solid and plastic are being collected at Shaheed and Swaraj Dweep. 24 Clusters have been identified for setting up of solid and plastic waste processing unit in the rural area.
4	Has the system for plastic waste management with assistance of producers been set-up?	Rule (6(3))	There is no plastic manufacturing unit established in ANI. A Committee was constituted vide Order No. 69 dated 19.07.2019 for examining the import of daily commodities packed in single use plastic and to explore the possibility of implementation of EPR. The 1 <sup>st</sup> meeting was held on 29.07.2019.
5	Status of Utilization of plastic waste	(Annual Report form VI pt.4)	
a	In Recycling		There is no recycling unit in ANI
b	Road Construction		Administration made mandatory use of 8-10% of waste plastic in road construction vide Notification No. 07 dated 10.01.2019. 1.The Zilla Parishad, South Andaman have used 50kg plastic for a rural road stretch of 105 meters from Park Hotel to Shakti House at Rangachang, Ward No.1, Beodnabad. Further, the Zilla Parishad have projected utilization of 42,035 kgs of waste plastic in ongoing/sanctioned works in various Zilla Parishad divisions. 2.Further, the Chief Engineer, the Andaman Public Works Department (APWD) has issued orders to all superintending engineers to identify at least 2 roads from ongoing/sanctioned projects in each division where plastic waste would be utilized for road construction/repair. 3.Further, PBMC is going to utilize approximately 9.5 tonnes of plastic for construction of black

			top road under CRF as well as other plan schemes. These initiatives are expected to give a much desired impetus to reuse of plastic waste generated in the UT.
c	Waste to oil		No unit in ANI that processes plastic waste to produce oil
d	Co-processing of Plastic Waste in Cement kilns		No Cement industry in ANI.
6	Whether local bodies have framed bye-laws?	Rule 6(4)	Yes. It has been included in the bye-laws namely PBMC - Solid Waste (Handling and Management) Bye-laws 2017.
7	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not ?	Rule 49(c)	The A&N Administration vide Notification no. 202 dated 02.08.2010 has banned use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature.
8	Has complete ban on plastic carry bags been imposed?	Annual Report format pt. 3	Yes, as stated at point no. 7 above.
9	Status of action taken on non-compliance of PWM Rules	Annual Report format pt.9	PBMC has so far imposed penalty on 6228 violators and collected Rs. 21,49,200 as fine.
10	Status of marking & labelling on plastic carry bags & multi-layered packaging	Rule 11	At present, there is no plastic carry bags and multi-layered packaging manufacturing unit in ANI.
11	No. of registered plastic manufacturing units/recycling units/Producers/brand owners/importers as per PWM Rules?	Rule 9 & 13	In absence of any manufacturing unit, the point is not applicable.
12	No. of unregistered plastic manufacturing or recycling units.	Annual Report Format pt.7	There is no plastic manufacturing or recycling unit in ANI. Therefore the point is not applicable.
13	Whether State Level Advisory Committee is consulted or not. If yes, details of number of meeting conducted in a year and implementation of suggestions of committee in the last two years.	Rule 16	Yes, vide Order no. 414 dated 12.02.2019. 6 meetings have been conducted and the 7 <sup>th</sup> meeting is scheduled on 04.09.2019.
14	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time.	Rule 9(3)	A&N Administration is in the process of banning single use plastic items. However, there is no manufacturer unit producing multi layered plastic in ANI. All the essential daily use commodities are being sourced from mainland.

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ANNEXURE - A - 12

No.2-16/PCC/PWM(2016)/2016/176  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370

Dated 30-07-2019

To

The Member Secretary  
Central Pollution Control Board  
Ministry of Environment, Forests & Climate Change, Govt  
Parivesh Bhawan, CBD Cum-Office- Complex  
East Arjun Nagar, Shahdara  
Delhi- 110032

Subject: Annual Report on Plastic Waste Management for the year 2018-19 as per Plastic Waste Management Rules, 2016- regd

Sir,

As per the provisions contained therein "the Plastic Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation Rules, kindly find enclosed Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands for information and necessary action.

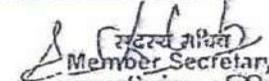
Yours faithfully,

Encl: As above

  
Member Secretary

**Form-VI**  
**Status of Implementation of PWM Rules, 2016 for the year 2018-19**

Name of the SPCB/PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing/ recycling units. (in residential/unapproved areas)	Details of PWM e.g. e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban or usages of Plastic Carry Bags (through Executive Order) (Attach copy of the notification or executive order)	Status of Marking Labeling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory (SLA) Body along with its recommendations on Implementation (Rule 16)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or gram Panchyat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer or Plastic units								
Andaman Nicobar Administration Pollution Control Committee (ANPCC)	1850 MT of plastic waste from Municipal Council and 149 MT from Gram Panchayat	There is no plastic manufacturing or recycling unit operates in Andaman and Nicobar Islands (ANI).			Nil	Annexure-A	Andaman and Nicobar Administration has imposed complete ban on usage of plastic carry bags through Andaman Nicobar Gazette Notification No. 202 dated 02-08-2015 (Annexure-B)	Does not arise, since manufacturing of the plastic carry bags are completely ban in ANI	Does not arise	05 Nos. of SLAC meeting are held till date and minutes are enclosed. (Annexure-C)	Nil	01 No-Municipal authority and 70 Nos. of Gram Panchayat

  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee

## ANNEXURE-A

## SUMMARY OF THE MECHANISMS PUT IN PLACE FOR PLASTIC WASTE MANAGEMENT BY PORT BLAIR MUNICIPAL COUNCIL

S.No.	Particulars	Details
1.	Installation of Water ATM	In order to reduce the load of PET bottles waste generated from packaged drinking water, PBMC has initiated to setup 16 Water ATMs in & around city in which 01 Water ATM has already been installed, whereas for rest of 15 Water ATMs contract awarded to firm after bidding through GeM Portal.
2.	Reverse vending machine	In order to have an onsite pre-processing i.e. crushing or shredding unit along with other attractive features in a form of Reverse vending machine, PBMC has requested Lions Club of Port Blair to setup at Port Blair, based on the outcomes, PBMC will procure and install within public places.
3.	Transportation of waste through Govt. vassals under scheme	The Andaman & Nicobar Administration has also introduced the scheme titled <u>Andaman &amp; Nicobar Islands scheme for exemption of freight charge for transportation of plastic glass and e-waste</u> vide Notification No.: 109, dated 28.06.2016, which encourage the local waste dealers to transport the waste.
4.	Subsidy for waste management industries by Industries dept.	The industries Department of A&N Administration is also encouraging to setup eco-friendly establishments in order to reduce the load of waste.
5.	Allowed to use compostable plastic	PBMC has allowed its vendors to sale of compostable bags purchased through certified manufacturers/ sellers as available on CPCB's website as per Rule 4(h) of Plastic Waste Management Rules, 2016 and as amended 2018. And press release is also published in print & electronic media for information of all concern & general public w.r.t. letter of CPCB Notice vide No.: B-170117/PWM (Comp)/2017, dated: 07.01.2019.
6.	Ban on plastic carry bags	To protect and improve the quality of environment and to prevent, control and abate the environment pollution by plastic carry bags, the Andaman & Nicobar Administration has imposed complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman & Nicobar Islands vide notification No. 202 dated 02.08.2010 which is being complied with the same.
7.	Ban on use of plastic and non-woven cloth bags	In year 2018, with the theme of World Environment Day i.e. "Beat Plastic Pollution" PBMC has initiated to ban on plastic carry bags & non-woven cloth bags from 5th June, 2018 and declared completely ban on plastic carry bags & non-woven cloth bags in presence of Hon'ble Minister of S&T, MoEF&CC, Earth Sciences, Govt., Hon'ble Lt. Governor and other Sr. Officials of A&N Administration with the involvement of all stake holders and associations and same has been

		<p>notified the general public and all concern through print &amp; electronic media for information &amp; Compliance.</p> <p>PBMC has made a vigilance squad vide its order No.: 36, dated 25.01.2019, till date more than 40kilograms of plastic &amp; non-woven carry bags seized and equivalent fine has been imposed.</p>
5.	Segregation cum collection Centres established	Total 02 dry resource centres were developed and are in operation, in which, segregated dry waste is pre-processed for onward transportation to mainland for recycling by the authorised contractors.
9.	Night collection through 03 vehicles	In view to collect the waste at the place of origination, PBMC has dedicated 03 vehicles for segregated collection from Bars, Hotels, Restaurants, Grains & Grocers shop, etc. during night hours every day.
0.	Day collection	The collected waste is segregated in the sections of all Sanitary Inspector's sites and are being transported to Dry Resources centres during day time.
1.	Collection Centres at sanitary site offices in all wards.	All the PBMC's Sanitary Inspectors sites have been designated as collection centres, in which any individuals can deposit their waste i.e. Plastic, Glass, etc.
2.	Waste collectors authorized	PBMC has authorised unorganised waste collectors/ dealers by issuing an Identity card provisionally subject to final verification by the Police Department. They will be allowed to collect the all type of waste at the door level of household & any establishments and also from the streets, etc.
3.	Use of PET bottles as hanging garden in school, college & parks	PBMC is encouraging to re-utilize the waste plastic PET bottles as hanging garden. Under which the Govt. Sr.Sec.School, Garacharama, has been selected and with the help of school students have developed hanging garden by using PET plastic. Also hanging PET bottles are being sold by PBMC in the Flea Market & Gandhi Park compost Yard, approximately, 500Nos. of PET bottles used as hanging gardens in Garacharama School, and approximately 1550Nos. of PET bottle set has been sold to various organization & general public, copy of photograph enclosed as Annexure-C.
4.	Plastic road	PBMC has constructed a road using shredded plastic waste in the year 2017 covering an area of 821.00 sq.mtr. and used in seal coat by using 8-10%, however planning to expand it in other upcoming road works. PBMC, after notification of enhanced rates of plastic in the print & electronic media, received 30 waste dealers/traders and showed their interest to supply of waste plastics as per the revised rates and 01 firm namely M/s. OM Vir Sai Consultancy, installed a shredding machine at Calicut and other firms showing their interest to set up the same in upcoming days. As per the details received from the firm, that, APWD has already procured 1000kgs (1Ton) of shredded/ processed plastic to utilize it in 1.2Km road stretch in Port Blair.
15.	Baling & transportation	PBMC has setup 02 baling units at its Dry Resource centre, the baled plastic are being transported to mainland for onward processing.
16.	Biodegradable bags	PBMC has introduced biodegradable bags made up of soluble starch & other organic materials, which are easily soluble in water under certain temperature were introduced in market by the involvement of shopkeepers and wholesalers.

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17	Registered contractor for waste recycling units	PBMC has issued contract to 03 firms namely M/s Sankla Enterprises, M/s Penquin Marine Services and M/s T.Kaniammal Traders	
		Name of the firms	Waste type
		M/s Sankla Enterprises	Plastic bottles/plastic pet bottles, Cardboard paper wastes, Metal & other dry wastes, Any other wastes (empty bags)
		M/s Penquin Marine Services	Used waste of grade-I with Barrel, Used waste of grade-II with Barrel, All type of e-wastes, Toners, e-waste (Batteries)
			Validity of Order
			Order No.:13, dated 12.04.2017 for 03 years
			Order No. 04, dated 17.04.2018, for 01 year & can be extendable for 02 years
			Order No.: 08, 07.06.2018 for 02 years and extendable upto further 01 year
18	Spot fine	Under the provisions of PBMC-Solid Waste (Handling & Management) Bye-Laws, 2017 frequently penalises violators around 6228 spot fines were made and Rs. 21,49,200.00 is recovered.	
19	Tracking of waste through check post.	PBMC has developed a single entry & exit point tracking mechanism in which all waste carrying vehicles were tracked through NAKA (Check post) at Brookshabad, this will help in quantifying the incoming waste as well as to monitor its type.	
20	02 shredding machine by private	PBMC has identified 02 waste who have installed shredding units for supplying processed plastic waste to construction agencies within Port Blair city.	

Upcoming project:

- PBMC is in a process to setting up of Waste to Energy plant in Port Blair, to take care of municipal solid waste, bio medical waste, etc., in which the plastic will also be consumed to produce energy

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अण्डमान तथा  
Andaman And



निकोबार राजपत्र  
Nicobar Gazette

असाधारण

EXTRAORDINARY  
प्राधिकार से प्रकाशित  
Published by Authority

सं. 202, पोर्ट ब्लेयर, सोमवार, 2 अगस्त, 2010  
No. 202, Port Blair, Monday, August 2, 2010

ANDAMAN AND NICOBAR ADMINISTRATION

NOTIFICATION

Port Blair, dated the 2<sup>nd</sup> August, 2010

No. 187/2010/F.No. 2-1/PCC/Plastics/2004.— WHEREAS, it has been noticed that a extensive use is being made of plastic carry bags, which by reason of their chemical or physico-chemical properties, are liable to cause harm to human beings, other living creatures, plants, micro-organisms and the environment of Andaman and Nicobar Islands. The negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets, ports/ harbours, part of reserved forests, national parks both marine and terrestrial, wildlife sanctuaries, biological parks, gardens and water reservoirs in the Andaman and Nicobar Islands frequented by the tourists and others.

Whereas, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O 667(E) dated 10<sup>th</sup> September, 1992 and in supersession of Andaman Nicobar Gazette Notification No. 140 dated 06-10-2009, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands issued notification published in the Gazette vide No. 98 dated 30-04-2010 inviting suggestions and objections for imposing complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

Whereas, all objections/suggestions received in response to the draft notification dated 30-04-2010 have been duly considered.

Now, therefore, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10<sup>th</sup> September, 1992 and in supersession of Notification No. 140 dated 06-10-2009, hereby imposes complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

The Administrator, Union Territory of Andaman and Nicobar Islands further directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely:-

1. The District Magistrates/Assistant Commissioners/ Tehsildars of all Districts.
2. The Secretary, Port Blair Municipal Council.
3. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
4. The Divisional Forest Officers/Deputy Conservator of Forests/ Range Officers in Reserved Forests/ Protected Areas.
5. The Station House Officers of all Police Stations.

The Deputy Commissioners of all the districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags in their respective jurisdictions.

The Administrator, Union Territory of Andaman and Nicobar Islands hereby further directs that the Member Secretary, Andaman Nicobar Administration Pollution Control Committee shall co-ordinate and monitor the enforcement of the above orders and also authorizes him to file complaints under Section 19 of the Environment (Protection) Act, 1986.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

It is further ordered that the above directions shall come into force on expiry of 60 days from the date of publication in the Gazette and shall be applicable in the entire Union Territory of Andaman and Nicobar Islands.

By order of the Lieutenant Governor (Administrator)

Sd/-  
(D.V. NEGI)  
Principal Secretary (Science & Technology)  
& Chairman, Pollution Control Committee

ANNEX

Minutes of the first meeting of State Level Advisory Committee for UT of Andaman & Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 18-02-2019 at 4.30 P.M.

The following officers attended the meeting:

1. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue)
2. Ms. Nitika Pawar, Secretary(Science and Technology)
3. Ms. Kriti Garg, Secretary( Health)
4. Shri. Krishna Kumar, Secretary (Rural Development)
5. Shri. H.M Lingaraju, SE(PBMC)
6. Shri. Avinash Kumar Singh, EE(SWM), PBMC
7. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman State Level Advisory Committee (SLAC).

The Chairman welcomed the Members and other participants. Thereafter the Secretary (Sc. & Tech) apprised the Chairman, SLAC on the formation of the committee in compliance of the order of the Hon'ble NGT dated 16-01-2019 passed in the matter of O.A No.606 of 2018.

Principal Secretary (Finance/Revenue) explained the purpose of SLAC for regulatory compliance of Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016 and Plastic Waste Management Rule, 2016.

The Secretary (Sc. & Tech.) gave power point presentation on the status of implementation on the Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016, Plastic Waste Management Rule, 2016 and Construction and Demolition Waste Management Rule, 2016 by the stakeholder departments in A & N Islands.

After detailed deliberation, the following decisions were taken:

1. In view of rate notification for purchase of "unprocessed plastic" at Rs.9/kg by APWD, PBMC should look into upward revision of its present rate of Rs.2/kg to further incentivize general public as well as rag pickers to collect and sell plastic at designated centres.
2. The PBMC should enhance the collection capacity for waste plastic from the source of its generation on day to day collection to reduce the plastic footprint in the city as well as into the dump site.
3. The department of Rural Development & Panchayat shall chalk out timeliness for early installation of water ATMs in the rural areas with high footfall, especially Swaraj dweep and Shaheed dweep and convey the timelines to Secretary (Sci. & Tech.) within a week. Secretary (RD & P) informed that installation will begin within 20 days.

4. It was decided that the PBMC shall purchase 5 to 10 reverse vending machine the GEM and also develop a Standard Operating Procedure (SOP) for giving incentive to rag pickers to encourage them to collect the waste plastic and dispose through vending machine.
5. The RD & P should also explore a similar mechanism for installation and operation of reverse vending machine in the rural areas.
6. It was decided that Secretary (Sci. & Tech) shall take feedback from M/s ANIDCO on the progress of buy back scheme of Milk Pouch and bulk supply of milk in a cans to the bulk consumers.
7. Secretary (Health) shall identify high footfall PHC/CHCs and work towards procuring State-of-the-art incinerators at these health centres. Further, the existing deep burial sites should be adequately utilized in accordance with the BM waste management Rules, 2016. Secretary (Health) informed that the department is planning to procure Autoclaves & Shredders to augment existing Bio medical waste disposal infrastructure. The Chief Secretary advised that these equipments shall be viable option for low footfall far flung health centres.
8. It was decided that the ANPCC shall submit report on stack emission of BMW incinerator installed at GB Pant Hospital to appraise the committee regarding composition of gases released from the incinerator.
9. It was decided that the department of Science and Technology will take up the matter with NIOE for study of suitable submerged land which can be reclaimed utilizing the construction and demolition waste.
10. It was decided that a special task force comprising of members from PBMC, Revenue, Health, Rural Development & Panchayat, Environment & Forest shall be constituted under the Chairmanship of Secretary (Sci & Tech.) for monitoring regulatory compliance as mandated by SLAC.
11. The respective Secretaries of member departments namely Urban Development, Health, PBMC, Rural Development & Panchayat, Industries, Environment & Forest and Revenue shall be nodal officer for implementation of Solid Waste Management Rules, 2016, Bio - Medical Waste Management Rules, 2016 and Plastic Waste Management Rules 2016 and for timely reporting to SLAC.

Meeting ended with vote of thanks to the member.

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
विज्ञान एवं प्रौद्योगिकी विभाग  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
\*\*\*\*\*

No. 2-LJ/PCC/SWM(2016)/2016/ ३८

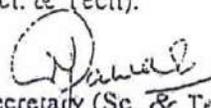
Port Blair, dated 22 February, 2019

To

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sr.PS to Chief Secretary, A & N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

  
Secretary (Sci. & Tech.)

Minutes of the second meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 14-03-2019 at 4.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomar, PCCF/Pr. Secretary (En. & Forest)
2. Shri. Sudhir Mahajan, Secretary(Shipping)
3. Shri. L.S Misra, Secretary (Industries/Revenue)
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Shri. Sunil Anchipaka, Secretary, PBMC.
6. Shri. Krishna Kumar, Secretary (Rural Development)
7. Dr. S.P Burma, Director( Health)
8. Shri. U.K Singh, S.E(PRI)
9. Shri. Avinash Kumar Singh, EE(SWM), PBMC
10. Shri. V. P Tiwari, Sanitary Officer, PBMC
11. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. The Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the first meeting of SLAC held on 18-02-2019.

1. Secretary, PBMC informed that the PBMC has revised the rates for purchase of waste plastics from Rs. 2/ Kg to Rs. 9/Kg and Rs. 25/Kg for unprocessed and processed plastic waste respectively vide notification dated 05.03.2019.

The Chairman desired that the notification should be widely publicized among general public as well as last mile rag pickers as a form of encouragement to take up plastic segregation. The Chairman further directed the PBMC to undertake a study on the impact of this upward revision on the overall collection of segregated plastic waste and place the report before the committee during the next meeting.

Thereafter, Secretary PBMC informed the committee that PBMC has obtained rate for reverse vending machine from the open market vendors as the same is not available on GeM portal. 1 reverse vending machines will be purchased and installed as per plan detailed at Annexure I.

Secretary PBMC appraised the committee that PBMC has initiated the process for purchase and installation of 16 Water ATMs to be installed at different identified

(Signature)

sites. The details of each location and timeline for installation of Water ATMs are given at Annexure-I.

2. The Chairman directed Secretary, RD&P to submit a detailed plan on the number, locations and installation timelines in respect of Water ATMs to be installed in high footfall locations. The same has been received from the department and enclosed as Annexure-II.
3. Secretary, Science & Technology apprised the Chairman that there is an urgent need to take immediate steps to improve the condition of dump yards at Brookshabad as well as in rural areas, especially Swaraj Dweep, Shaheed Dweep and Bamboo flat. Secretary, S&T further informed that the standard guidelines for disposal of legacy waste have been issued by CPCB and the same have been circulated to the concerned departments for early necessary action.

The Chairman directed that PBMC and Department of RD&P should take immediate steps for improvement of condition of dump yards. He further directed Secretary, RD & P to work towards setting up Vermicompost units, glass crushing unit, Bailing units in rural areas for effective disposal of segregated glass, plastic and metal waste as is being done in Dry resource park, Brookshabad and appraise SLAC on the progress in next SLAC meeting.

4. The Secretary, PBMC apprised the committee on the plan of PBMC for collection of charges from bulk waste generators and its utilization. The Chairman desired that the details of revenue so generated be placed before SLAC in next meeting.
5. For implementation of Plastic Waste Management Rules, 2016 in letter and spirit, Chairman directed Secretary RD&P to engage suitable operator for waste plastic processing unit to be set up in Swaraj Dweep and Shaheed Dweep. The department may otherwise look to engage any existing vendor who has already set up similar unit in association with PBMC.
6. The Chairman directed Department of Health Services to take immediate steps for installation of Bio medical incinerators at High foot fall PHCs. The department has

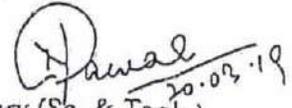
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proposed to set up 6 Autoclaves, 7 Biomedical Shredders and 5 Biomedical incinerators as per the timelines enclosed at Annexure III.

7. It was decided in the meeting that ANPCC should take immediate steps for control of noise pollution in Port Blair in accordance with the decibel levels notified by CPCB as per the directions of Hon'ble Supreme Court. The Department of Science and Technology (DST) should also move the proposal for zonation of the city in accordance with the Noise Pollution (Regulation and Control) Rules, 2000.
8. The Chairman directed that the DST should setup one Continuous Ambient Air Quality Monitoring Station at Port Blair. Secretary, S&T informed that the department is in the process of procuring one unit with financial and technical support of CPCB. The Chairman assured full financial support from administration in case the same is not granted/materialized by CPCB for any reasons.
9. The Chairman directed ANPCC for random inspection of the industries to verify the functioning of STPs and ETPs installed by these units, if any.
10. The Chairman directed Department of Science and Technology to undertake the monitoring of stack of the Bio-Medical incinerator installed at GB Pant Hospital and submit the report within 15 days.

The next meeting will be convened on 24.04.2019 at 3:00 pm.

Meeting ended with vote of thanks to the Members.

  
Secretary (Sc. & Tech.)  
20.02.19

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
दूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/1252

Dated 20-03-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

  
Secretary (Sci. & Tech.)  
20.03.19

Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 24-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest).
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Sunil Anchipuka, Secretary, PBMC.
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. I.S Misra, Secretary (Industries/Revenue)
9. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBMC informed that the PBMC has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 22-04-2019 in different municipal wards.

The Chairman directed the PBMC to undertake a study on the impact of the system introduced by PBMC for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.

2. Secretary, PBMC informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIIDCO too should take up the installation of one such machine.
3. Secretary, PBMC informed that 15 Nos. of water ATMs will be installed and made operational in different high footfall areas by 15<sup>th</sup> June, 2019.
4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMS will be installed by 31-09-2019 at different rural locations.
5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 24-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pc. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest).
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Sunil Anchipaka, Secretary, PBMC.
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. I.S Misra, Secretary (Industries/Revenue)
9. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBMC informed that the PBMC has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 22-04-2019 in different municipal wards.  
The Chairman directed the PBMC to undertake a study on the impact of the system introduced by PBMC for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.
2. Secretary, PBMC informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIIDCO too should take up the installation of one such machine.
3. Secretary, PBMC informed that 15 Nos. of water ATMs will be installed and made operational in different high footfall areas by 15<sup>th</sup> June, 2019.
4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMS will be installed by 31-09-2019 at different rural locations.
5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

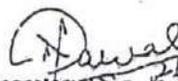
254

(11)

6. Secretary, PBMC informed that an amount of Rs. 2685410.00 has been collected as special fines as per the provisions made under the PBMC Solid Waste Management Bye-Law, 2017.
7. The Chairman directed Secretary (Health) to prepare a roadmap on effective disposal of Bio-medical waste in all three districts in consultation with concerned DCs. The action plan should include strategy for seamless collection, transportation and scientific disposal of biomedical waste in accordance with the rules by utilizing existing incinerators/deep burial facilities. The action plan should be placed before the SLAC during next meeting.
8. Secretary Sc. & Tech informed the CPCB has released an amount of Rs. One Crore to setup one Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Port Blair. The Chairman directed Department of Science and Technology to submit the proposal before the screening committee to obtain MCC clearance for initiating purchase of CAAQMS.
9. The Chairman directed Department of Science and Technology to organize 2 exhibitions displaying alternatives to single use plastic available in the market with the collaboration of manufactures/producers during the month of May 2019 and July 2019 to spread awareness among public & businesses.
10. The Chairman, SLAC directed to convene the meetings of different committees constituted by the Administration under the provisions of SWM Rule, 2016, PWM Rule, 2016 and BMW Rules 2016 (list annexed) and place the minutes of the meetings before the SLAC during next meeting. The Chairman also directed that the meetings of various committees should be convened at regular intervals to review the status of implementation of these rules at their level and proceedings be reported to SLAC from time to time.

The next meeting will be convened on 29.03.2019 at 1500 hrs

Meeting ended with vote of thanks to the Members.

  
Secretary (Sc. & Tech)  
25.4.19

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Minutes of the fourth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 03-06-2019 at 11.30 A.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Ms. Madhu Garg, OSD (Environment).
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Suneel Anchipaka, Secretary, PBMC
7. Shri. Deepak Virmani, Secretary (Finance)
8. Shri. Navlender Singh, Director (R.D)
9. Shri. Ajit Anand, Director (Industries)
10. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary (Sc. & Tech.) welcomed the Chairman, members and other participants. The Member Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the third meeting held on 24-04-2019.

1. The Secretary, PBMC informed that the PBMC has issued ID cards to 31 waste dealers for effective collection of plastic waste and its utilization in road construction.  
The Chairman directed the PBMC to submit a monthly status report showing the difference in collection and purchase of plastic waste after upward revision of the rates and submit the report in the next SLAC meeting.
2. The Secretary, PBMC informed the committee that one reverse vending machine is installed at Marina Park but the machine at present is under maintenance.  
The Chairman directed that the reverse vending machine should be made functional by 5<sup>th</sup> June 2019.
3. The Secretary, PBMC informed that 15 Nos. of water ATMs will be installed in different high footfall areas by June 2019..  
The Chairman directed to install the water ATMs at such locations which are easily accessible by the public and water is provided at cheaper rates. He also directed to provide eco- friendly alternatives like paper cups and trash cans instead of PET bottles at water ATMs which are frequently visited by tourists.

o/c

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4. The Secretary, RD&P informed that one (01) water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMs will be installed by 31-07-2019 at different rural locations. The Chairman directed the RD&P to complete the installation by 31st July 2019.
5. The Chairman directed RD&P to submit an action plan based on Rule 22 of the SWM Rules of 2016 on the same day by 3.00 p.m.
6. The Chairman directed RD&P to select 3 villages in each district to be declared as model villages as per point 46(ii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
7. The Chairman directed Secretary (Health), to dispose the Bio-medical waste as per the BMW rules, 2016 by the 30<sup>th</sup> June 2019.
8. The Secretary (Sci. & Tech) informed that CPCB has sent technical specifications for Continuous Ambient Air Quality Monitoring Station (CAAQMS) and a tender bidding document. The Chairman directed ANPCC to send the tender bidding document to the finance department for further necessary action.
9. The Secretary Sci. & Tech informed that an exhibition was conducted on 29<sup>th</sup> and 30<sup>th</sup> May of 2019 displaying alternatives of single use plastic and that the second exhibition will be held in July 2019. The Chairman directed to conduct the second exhibition in a similar manner.
10. The Chairman directed DC (SA), DC (N&M Andaman) and DC (Nicobar) to hold meetings of the Steering committee and to monitor the status of compliance of environmental norms and submit a compliance report to ANPCC as per point 46(v) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
11. The Chairman directed the Secretary Sc. & Tech to take up the performance audit matter with CPCB as per point 46(viii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
12. The Chairman directed that CPCB member should also be called for the meeting. He also directed that the next review meeting to be convened between 16<sup>th</sup> to 20<sup>th</sup> June 2019 to review the progress of status of Compliance of all rules (SWM Rules, 2016, PWM Rules, 2016 & BMW Rules, 2016).

Meeting ended with vote of thanks to the Members.

Secretary (Sci. & Tech)

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अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
दूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/ 78

Dated 06-06-2019

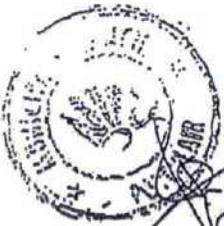
To:

1. The Principal Secretary (UD), A & N Administration. ✓ 10/6/19
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration - 10/6/19
4. The Secretary (Revenue), A & N Administration - 10/6/19
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration - 10/6/19
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration - 10/6/19
9. The Director, CPCB, Zonal Office Kolkata.
10. The Chief Executive Officer, Zilla Parishad, South Andaman.
11. The Director (RD & Panchayat) A & N Administration
12. The Deputy Commissioner, South Andaman - 10/6/2019

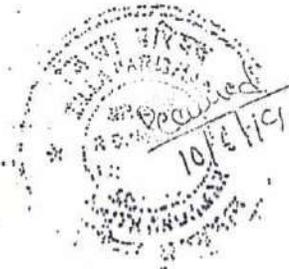
Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

Secretary (Sc. & Tech)



10/6/19



O/C

Minutes of the fifth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 19-06-2019 at 05.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue)
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Shri. Krishan Kumar, Secretary (RD&P)
5. Ms. Nitika Pawar, Secretary (Science and Technology)
6. Ms. Kriti Garg, Secretary (Health)
7. Shri. Suneel Anchipaka, Secretary, PBMC/UD
8. Shri. Navendra Singh, Director (RD&P)
9. Shri. I.S. Mishra, Secretary (Industries)
10. Ms. Anamika, Member Secretary, ANPCC
11. Shri. Abhijit Chattopadhyay, Regional Director (CPCB), Kolkata
12. Dr. S.P. Burma, Director Health Services
13. Shri. U.K. Singh, SE(PRI)
14. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants. The Member Secretary (ANPCC) presented the provisions made under SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 bringing out the actionable points for stakeholder departments as per the directions issued during the fourth meeting held on 03-06-2019. After detailed deliberation on each of the provisions of the Rules the following decisions were taken.

1. The Chairman advised the departments of PBMC, RD&P, UD and Health to submit an annual calendar outlining their detailed action plan for ensuring the implementation of Rules in accordance with the directions of Hon'ble NGT in letter and spirit over next 12 months. The annual calendar shall indicate area wise, activity wise targets with timelines. He further directed departments to break up the annual calendar into quarterly segments focussing on doing quality work over a limited area during the next three months and covering more areas in subsequent quarters. The annual calendar should be presented by concerned departments before the SLAC during next meeting.
2. The Chairman advised the Town planning division, APWD to ensure that guidelines for solid waste processing & disposal are incorporated in all existing/upcoming Master Plans in accordance with provisions of Rule 11(e) and Rule 11(h) of SWM Rules 2016. PBMC, RD&P were directed to identify land(s) for setting up the solid waste processing and

disposal facilities in their respective jurisdictions and place the same before the Committee in the next meeting.

3. The Chairman advised Department of Industries to earmark 5 % of the total plots of Special Economic Zone, Industrial Estate, and Industrial Park for storage, recycling, recovery from solid and other waste generated in these areas strictly as per provisions of Rule 11(i) of SWM Rules, 2016.
4. The Chairman advised department of Urban Development to take up capacity building exercise for all the local bodies, PBMC, Health department and other stakeholders during the month of July 2019 in consultation with CPCB, Kolkata in accordance with Rule 11 of SWM Rules 2016.
5. The Chairman advised PBMC to immediately notify the area around Brookshabad dumpsite as buffer zone in accordance with SWM Rules 2016. The earmarking of buffer zone, wherever feasible, should also be explored for other key habitations such as Swaraj Dweep, Shaheed Dweep by the concerned local bodies.
6. The Chairman advised the department of RD&P to facilitate registration of waste pickers/ waste dealers in rural areas. The department was also advised to expedite notification of their bye laws.
7. The Chairman advised PMBC and RD&P to amend their bye-laws to include spot fines against the violator and enforce the bye-laws as per provisions of Rule 15(e), 15(f) and 15(g) of SWM Rules, 2016. The Director (Sc. & Tech) may examine and give report regarding delegation of powers to DFO, SHOs etc. for imposition and collection of spot fine against the violators for wide coverage and effective implementation of bye laws.
8. The Chairman advised RD&P to issue an executive order empowering the local Panchayat; to levy and collect user fee from bulk waste generators. The standard tariff slabs for shops/hotels/Bars/resorts etc should also be notified therein. Similar executive order should also be issued for imposing fines for littering in rural areas. The Chairman advised ANPCC to issue Challan/receipt books centrally.
9. The Chairman advised ANPCC to submit a report in the next meeting regarding number of waste processing units duly authorised by ANPCC as well as assess the need for more processing units required for the purpose.
10. The Chairman advised ANPCC to send the Notification No. 202 dates 02.08.2010 on file to PBMC and RD&P for re-examining the provisions made therein with regard to complete ban on use, storage, import, manufacture, transport, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the UT of AN. PBMC,

RD&P, being implementing departments should work to firm up the provisions of the notification for effective implementation.

11. The Chairman advised CSR-SWM Consultant ANIDCO, to get a list of companies supplying products in plastic and to examine the mechanism to take back the waste plastic by the respective companies under EPR. He advised ANPCC to provide a copy of last Annual report in r/o SWM Rules, PWM Rules and BMWM Rules, 2016 to her and asked her to review the same and submit her feedback during the next meeting.
12. The Chairman advised Secretary (Sc. & Tech) to obtain data from APWD, RD&P and Zilla Parishad and other road construction departments regarding the amount of plastic used in road construction alongwith locations thereof.
13. The Chairman advised Secretary (Health) to coordinate with the CPCB Zonal Office Kolkata for inspection of the 6 incinerators already installed at various hospitals to ascertain whether these incinerators are meeting the standards/norms prescribed by the CPCB New Delhi. In case they are not up to the standards, submit an action plan for upgradation/replacement of these incinerators. The Chairman requested the Director, CPCB Zonal Office Kolkata to extend their technical guidance to health department and other stakeholders in implementing the Rules.
14. The Chairman advised department of Sc. & Tech. to tie up with department of Tourism to explore the possibility of dovetailing their plastic variant exhibition alongwith Flea Market and other tourist events so as to get maximum publicity among locals/tourists.
15. The Chairman advised PBMC, RD&P, Zilla Parishad, UD, DC -SA, N&MA and Nicobar, Health, to submit the Annual Reports in respect of SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 to ANPCC by 30<sup>th</sup> June of every year. The Chairman further directed ANPCC to ensure the submission of Annual report to CPCB within the stipulated time every year.
16. The Chairman advised UD, DC - SA, N&MA and Nicobar, Health, PBMC and RD&P to send the report of action taken on directions issued by Hon'ble NGT Order in O.A. No. 606 of 2018 dated 06.05.2019 to ANPCC immediately.
17. The Chairman advised ANPCC to submit a report on remedial measures proposed to be taken on the points of the Report submitted by the Performance Audit team.
18. The Chairman advised the CSR-SWM Consultant to check the impact of upward revision of the rates for purchase of waste and processed plastic on actual collection and purchase of plastic waste.
19. The Chairman advised the department of S&T to expedite the notification of ban on manufacturing, use, storage of single use plastics.

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20. The Chairman advised Secretary, S&T to formulate a committee under the chairmanship of Secretary, RD&P with Secretary PBMC, Secretary S&T, Director S&T as members. The Committee shall review the major brands dominating the import of single use plastic such as wrappers, packaging of processed food etc. which cannot be banned. The Committee shall ask these producers to submit an action plan on how they will buy back/take back the waste so produced as a result of consumption of their products. The Committee shall also work out a mechanism to have check points in place at ports, harbours, and airports to filter such shipments. In case these manufacturing companies fail to submit a plan for complete buy back of these single use plastic items, their shipments shall not be allowed into the islands.
21. The Chairman advised the ANPCC to organise a one day workshop at Port Blair within 60 days in consultation with CPCB for all senior officers of the administration on effective implementation of these rules.
22. The Chairman advised Director CPCB Kolkata to assist ANPCC in identifying a suitable agency for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 506 of 2018.
23. The Chairman inquired about action that maybe taken against a local body if it fails to comply with the rules. The Member Secretary ANPCC informed that in cases of contravention or dereliction, the administration may act against the local body in accordance with the provisions of Environment Protection Act.
24. The Chairman advised the department of S&T to work out a policy for incentivising individuals, localities, institutions etc in consultation with PBMC and RD&P as directed by Hon'ble NGT in O.A No. 606 of 2018 vide order dated 06.05.2019.
25. The Secretary (Sc. & Tech) informed the Chairman that the Copies of Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 and SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 has been provided to all the members for their reference and taking necessary action accordingly on their part.
26. The Chairman advised ANPCC to coordinate with the department of Art & Culture to spread awareness on Solid and other waste management marking the celebrations of 150<sup>th</sup> Birth anniversary of Mahatma Gandhi.

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27. The Chairman advised Member Secretary (ANPCC) to invite DC- N&MA and Nicobar districts, Tribal Council Secretary in the next SLAC Meeting.

The 6<sup>th</sup> Meeting of SLAC will be convened on 01.08.2019 at 04.00pm.

Meeting ended with vote of thanks to the Members.

*Handwritten signature*  
25/6/2019  
Member Secretary (ANPCC)

ANDAMAN & NICOBAR ADMINISTRATION  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/93

Dated 25/06-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary (Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary (PBMC), A & N Administration
14. The Secretary (Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant
17. All local Panchayat Secretaries & Tribal Secretaries through respective Deputy Commissioners.

Copy to:

1. The Sr.PS to Chief Secretary, A & N Administration for kind information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for kind information of the Secretary (Sci. & Tech).

*Handwritten signature*  
25/6/2019  
Member Secretary (ANPCC)



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ANNEXURE A-13

OFFICE OF THE NODAL OFFICER  
BIO-MEDICAL WASTE MANAGEMENT (BMWM)  
Andaman and Nicobar Administration  
Directorate of Health Services

F.No. BMWM/DHS/BMWM Action Plan/ 2019/17

Date: 4/6/19 **263**

**ANNEXURE-A-13**

**Sub: Action taken report on BMW till date - reg.**

a) The procurement of 6 Nos. Autoclave and 7 Nos. Biomedical Shredders are under process through DHS. Same shall be installed at:

- i. PHC Garacharma
- ii. PHC Tushnabad
- iii. PHC Wimberlygunj
- iv. PHC Campbellbay
- v. PHC Shahced dweep (Havelock)
- vi. PHC Billiground.

b) The proposal for procurement of 5 Nos. Incinerators with approx. cost of Rs. 3.35 crore and installation charges of Rs. 60 lakhs is under process. Same shall be installed at:

- i. PHC Garacharma - 100 kg per hr
- ii. BJR Hospital Car Nicobar - 50 kg per hr
- iii. PHC Campbellbay - 50 kg per hr
- iv. PHC Hutbay - 50 kg per hr
- v. PHC Havelock - 50 kg per hr

c) A note has been issued to the concerned Medical Officer i/c regarding development of infrastructure / shed for installation of incinerator.

d) Incinerator installed in the following health institution are presently functional

- i. GB Pant Hospital - 100 kg per hr
- ii. Dr. R.P. Hospital Mayabunder - 50 kg per hr
- iii. CHC Diglipur - 50 kg per hr
- iv. CHC Rangat - 50 kg per hr
- v. CHC Bambooflat - 50 kg per hr
- vi. CHC Nancowry - 50 kg per hr

HCF's where incinerators are not installed, may utilize the services of HCF's where incinerators are installed. And as per Secretary (Health), A & N Admn., letter No. BMWM/DHS/BMWM Action Plan/2019/348 dt. 24/04/2019 the District Commissioner, South Andaman, North & Middle and Nicobar may identify suitable and dedicated carriers / transport facility for transportation of BMW to the HCF's where incinerators are installed.

e) All the Medical Officer i/c has been directed to submit status report / mode of disposal (Deep Burial, Incineration etc.) of Bio - Medical Waste.

f) All the Health Care Facilities (HCF's) has been directed to :

- i) Apply for authorization or renewal of authorization in the prescribed format within one week.
- ii) Submit the Annual report on or before 30<sup>th</sup> June of every year.

g) For incineration of Bio - Medical Waste the private health care facilities may be charged Rs. 25/- per kg. The responsibility of safe transportation and effective handing over of the Bio Medical waste will have to be borne by respective health care facilities

*Copy endorsed to Membership, PCC/PEB  
for needful please*

Director of Health Services

S.No	Action Point	Present Status as per UT policy/Action Plan/ Annual Report
1	Non-bedded HCFs like clinics etc. are in operation without authorization under BMWM Rules, 2016.	There are in total 42 Nos of Non-bedded HCFs, out of which 39 Nos of non-bedded HCF's have been granted authorisation. 3 applications have been rejected due to incomplete information.
2	Bar code system is not implemented by all HCFs are required under BMWM Rules, 2016.	There is no common BMW disposal system in ANI due to its geographical expanse. Hence, at present, the waste is being disposed off by utilising the incinerator of GB Pant Hospital. Since, there is no dedicated agency transporting the waste at present and the waste are being generated in a captive manner. Hence, the bar code system has not been introduced.
3	Deep burial pits being used for disposal of biomedical waste, which need to be restricted and if operated, needs to comply with standards under BMWM Rules, 2016.	The various islands of A&N are geographically isolated and at present, 6 incinerators at various HCFs are operational in South Andaman district, North and Middle Andaman District and Nicobar Districts namely GB Pant Hospital, CHC Bambooflat, CHC Nancowry, Dr. R.P Hospital Mayabunder, CHC Diglipur and CHC Rangat. The Bio-Medical incinerators are being utilized for disposing Bio-Medical waste generated in the government HCFs as well as private HCFs and in other small HCFs the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of BMWM Rules, 2016. The Directorate of Health Services has initiated proposal for procurement of 5 more BMW incinerators at PHC Garacharma, PHC Hutbay, PHC Swaraj Dweep (Havelock), BJR Hospital Car Nicobar and PHC Campbell Bay. The work is to be completed by March 2020.
4	There is no Common Biomedical Waste Treatment Facility (CBWTF) operating in Andaman & Nicobar State for the treatment & disposal of biomedical waste generated from the Healthcare Facilities (HCFs).	Yes, there is no Common Biomedical Waste Treatment Facility (CBWTF) due to geographical expanse and small quantity of BMW generated, the CBWTF has not been created so far. 6 incinerators at various HCFs are operational in South Andaman district, North and Middle Andaman District and Nicobar Districts namely GB Pant Hospital, CHC Bambooflat, CHC Nancowry, Dr. R.P Hospital Mayabunder, CHC Diglipur and CHC Rangat. The Bio-Medical incinerators are being utilized for disposing Bio-Medical waste generated in the government HCFs as well as private HCFs and in other small HCFs the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of BMWM Rules, 2016. The Directorate of Health Services has initiated proposal for procurement of 5 more BMW incinerators at PHC Garacharma, PHC Hutbay, PHC Swaraj Dweep (Havelock), BJR Hospital Car Nicobar and PHC Campbell Bay. The work is to be completed by March 2020.
5	Annual Report on biomedical waste management for the year 2017 is not submitted within deadline i.e. 31.07.2018.	The Annual Report for the year 2018-2019 in respective of BMWM Rules, 2016 was sent to the Member Secretary CPCB, New Delhi vide Letter No. 2-15/PCC/BMW(2016)/2016/175 dated 30.07.2019

ANNEXURE A-15

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ANNEXURE-A-15

No.2-15/PCC/BMW(2016)/2016/175  
अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

Dated 30-07-2019

To

The Member Secretary,  
CPCB, Parivesh Bhawan,  
CBD cum Complex,  
East Arjun Nagar,  
Delhi 110 032

Subject: Annual Report on Bio- Medical Waste Management for the year 2018-19 as per Bio-  
Medical Waste Management Rules, 2016- regd

Sir,

In accordance with the Bio-Medical Waste Management Rules, 2016, kindly find enclosed  
Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands  
for information and necessary action.

Encl: As above

Yours faithfully,

  
Member Secretary

No.2-15/PCC/BMW(2016)/2016  
 अंडमान तथा निकोबार प्रशासन  
 ANDAMAN & NICOBAR ADMINISTRATION  
 प्रदूषण नियंत्रण समिति  
 POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF SCIENCE AND TECHNOLOGY  
 Dolly Gunj, Port Blair Ph. No.250370

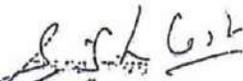
Form IV A  
 [See rule 13(2)]

Part-I (Summary of Information)

1.	Name of the Organization	Andaman Nicobar Pollution Control Committee
2.	Name of the Nodal Officer with contact telephone number and e-mail:	Shri. Rishikesh, Mob: 9434270824 E-mail: dstandamans@gmail.com
3.	Total no. of Health Care Facilities/ Occupiers:	
i)	Bedded Hospitals and Nursing Homes (bedded):	48 Nos.
ii)	Clinics, dispensaries	42 Nos.
iii)	Veterinary institutions	24 Nos.
iv)	Animal houses	-
v)	Pathological laboratories	3 Nos.
vi)	Blood banks	-
vii)	Clinical establishment	-
viii)	Research Institutions	01 No.
ix)	AYUSH	01 No.
	Total:	119 Nos.
4.	Total no. of beds:	1269
5.	Status of authorisation	
i)	Total number of Occupiers applied for authorisation	59 Nos.
ii)	Total number of Occupiers granted authorisation	51 Nos.
iii)	Total number of application under consideration	-
iv)	Total number of applications rejected	08 Nos.
v)	Total number of Occupiers in operation without applying for authorisation	60
6.	Quantity of Bio-medical Waste Generation (in kg/day) (please enclose district wise Bio-medical Waste Generation as per Part-2)	199.3 Kgs
i)	Bio-medical Waste Generation by bedded hospitals (in kg/day)	174 Kgs
ii)	Bio-medical Waste Generation by non-bedded hospitals (in kg/day)	25.3 Kgs

सदस्य/Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology  
 अ.तथा.नि.प्रशासन, पोर्ट ब्लेयर  
 A & N Administration, Port Blair

iii)	Any other	
7.	Bio-medical waste treatment and disposal	
a)	By Captive bio-medical waste treatment and disposal by Health Care Facilities (please enclose details as per Part-3)	Enclosed
i)	Number of Health Care Facilities having captive treatment and Disposal facilities:	
ii)	Total bio-medical waste treated and disposed by captive treatment facilities in kg/day:	
b)	Bio-medical waste treatment and disposal by Common Bio-medical Waste Treatment Facilities (please enclose details as per Part-4)	At present, there is No CBWTF operating in ANI.
i)	Number of Common Bio-medical Waste Treatment Facilities in operation	Does not arise in view of above.
ii)	Number of Common Bio-medical Waste Treatment Facilities under construction:	Nil.
iii)	Total bio-medical waste treated in kg/day	Does not arise in view of above.
iv)	Total treated bio-medical waste disposed through authorised recyclers (in Kg/day):	Does not arise in view of above.
8.	Total no. of violation by	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others please specify	
9.	Show cause notices/directions issued to defaulters	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others	
10.	Any other relevant information:	
i)	Number of workshops/ trainings conducted during the year	
ii)	Number of occupiers installed liquid waste treatment facility	19 (Chemical disinfection)
iii)	Number of captive incinerators complying to the norms	01
iv)	Number of occupiers organised trainings	09
v)	Number of occupiers constituted Biomedical Waste Management Committees	02
vi)	Number of occupiers submitted Annual Report for the previous calendar year	12
vii)	Number of occupiers practising pre-treatment of lab microbiology and Bio-technology waste	Information not available
viii)	Number of Common Bio-medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring Systems	Nil

  
 Member Secretary  
 Pollution Control Committee  
 Health & Family Welfare  
 District Administration, Panchajanya

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Part 2: District-wise Bio Medical waste generation (for the previous calendar year 2018)

S. No.	Name of the State/ Union Territory	Name of the District	Bio Medical waste generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF) in kg/day	
				Equipment	Total
01	Andaman and Nicobar Islands	South Andaman	194	Incinerator:	02
				Autoclave:	26
				Deep Burial::	31
				Any other:	1. Microwave: 03 2. Shredder: 104 3. Hydroclave: 02 4. Needle Tip Cutter: 45
02		North & Middle Andaman	4.75	Equipment	Total
				Incinerator:	02
				Autoclave:	01
				Deep Burial::	01
				Any other:	1. Needle Tip Cutter: 3
03		Nicobar	Information not available	Equipment	Total
				Incinerator:	02
				Autoclave:	-
				Deep Burial::	01
				Any other:	

Part 3: Information on Health Care Facilities having captive treatment facilities (for the previous calendar year 2018)

S. N	Name of the address of the Health Care Facility	Quantity of Bio Medical waste generation (in Kg/day)					Total Installed Treatment capacity in kg/day					Total bio-medical waste treated and disposed by Health Care Facilities in kg/day	
		Yellow	Red	Blue	White	Total BMW generated (in Kg/Day)	Incinerator	Autoclave	Deep Burial	Any Other			
01	Directorate of Health Services, G. B Pant Hospital, Port Blair	81	84	-	0.653 gm	135.6	100 kg/h	-	0.500-1kg ash per day	-		Incinerator:	199 Kg
												Autoclave:	-
												Deep Burial:	1 kg
												Any other:	

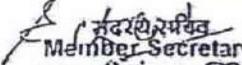
*(Signature)*  
 सदस्य सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technology  
 अ.स. वि. प्रशासन, पोर्ट ब्लेयर  
 Administration, Port Blair

Part 4: Information on Common Bio-Medical Waste Treatment and Disposal Facilities (for the previous calendar year 2018-19.)

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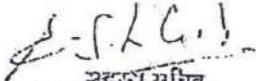
Note: At present, there is No CBWTF operating in ANL.

S. No	Name and Address of the Common Bio-Medical Waste Treatment Facilities with contact person, name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total number of Bio-Medical Waste collected from member Health Care Facilities (in kg/day)	Capacity of Treatment equipments installed by Common Bio-Medical Waste Treatment Facilities			Total Bio-Medical Waste Treated in kg/day	Method of Disposal of wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity(kg/day)		
								Incinerator				Incineration Ash: Quantity Disposed by: Sharps: Quantity Disposed by:
							Plasma Pyrolysis					
							Autoclave					
							Hydroclave					

  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Committee  
 विज्ञान तथा पौष्टिकी  
 Science & Technology

								Microwave Shredder				Plastics: Quantity Disposed by:
								Sharps encapsulation or concrete pit				
								Deep burial pits				ETP Sludge: Quantity Disposed by:
								Any other equipment				
								Effluent Treatment Plants				
								Sub-total				

- (a) Total number of transportation vehicles used for collection of Bio-medical Waste on daily basis by the Common Bio-Medical Waste Treatment Facilities:
- (b) List of Health Care Facilities not having membership with the Common Bio-Medical Waste Treatment Facilities and neither having captive treatment facilities:
- (c) Number of trainings organised by the Common Bio-Medical Waste Treatment Facility operators:
- (d) Number of Accidents reported by the Common Bio-Medical Waste Treatment Facilities:

  
 २४२४ सचिव  
 Member Secretary  
 प्रदूषण नियंत्रण समिति  
 Pollution Control Com-  
 विज्ञान तथा प्रौद्योगिकी  
 Science & Technol-  
 स. तथा नि. प्रशासन, पंज.  
 A & N Administration, Pan-

Minutes of the fourth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 03-06-2019 at 11.30 A.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Ms. Madhu Garg, OSD (Environment).
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Suneel Anchipaka, Secretary, PBMC
7. Shri. Deepak Virmani, Secretary (Finance)
8. Shri. Navlender Singh, Director (R.D)
9. Shri. Ajit Anand, Director (Industries)
10. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary (Sc. & Tech.) welcomed the Chairman, members and other participants. The Member Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the third meeting held on 24-04-2019.

1. The Secretary, PBMC informed that the PBMC has issued ID cards to 31 waste dealers for effective collection of plastic waste and its utilization in road construction. The Chairman directed the PBMC to submit a monthly status report showing the difference in collection and purchase of plastic waste after upward revision of the rates and submit the report in the next SLAC meeting.
2. The Secretary, PBMC informed the committee that one reverse vending machine is installed at Marina Park but the machine at present is under maintenance. The Chairman directed that the reverse vending machine should be made functional by 6<sup>th</sup> June 2019.
3. The Secretary, PBMC informed that 15 Nos. of water ATMs will be installed in different high footfall areas by June 2019. The Chairman directed to install the water ATMs at such locations which are easily accessible by the public and water is provided at cheaper rates. He also directed to provide eco- friendly alternatives like paper cups and trash cans instead of PET bottles at water ATMs which are frequently visited by tourists.

4. The Secretary, RD&P informed that one (01) water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMs will be installed by 31-07-2019 at different rural locations. The Chairman directed the RD&P to complete the installation by 31st July 2019.
5. The Chairman directed RD&P to submit an action plan based on Rule 22 of the SWM Rules of 2016 on the same day by 3.00 p.m.
6. The Chairman directed RD&P to select 3 villages in each district to be declared as model villages as per point 46(ii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
7. The Chairman directed Secretary (Health), to dispose the Bio-medical waste as per the BMW rules, 2016 by the 30<sup>th</sup> June 2019.
8. The Secretary (Sci. & Tech) informed that CPCB has sent technical specifications for Continuous Ambient Air Quality Monitoring Station (CAAQMS) and a tender bidding document. The Chairman directed ANPCC to send the tender bidding document to the finance department for further necessary action.
9. The Secretary Sci. & Tech informed that an exhibition was conducted on 29<sup>th</sup> and 30<sup>th</sup> May of 2019 displaying alternatives of single use plastic and that the second exhibition will be held in July 2019. The Chairman directed to conduct the second exhibition in a similar manner.
10. The Chairman directed DC (SA), DC (N&M Andaman) and DC (Nicobar) to hold meetings of the Steering committee and to monitor the status of compliance of environmental norms and submit a compliance report to ANPCC as per point 46(v) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
11. The Chairman directed the Secretary Sc. & Tech to take up the performance audit matter with CPCB as per point 46(viii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
12. The Chairman directed that CPCB member should also be called for the meeting. He also directed that the next review meeting to be convened between 16<sup>th</sup> to 20<sup>th</sup> June 2019 to review the progress of status of Compliance of all rules (SWM Rules, 2016, PWM Rules, 2016 & BMW Rules, 2016).

Meeting ended with vote of thanks to the Members.

Secretary (Sci. & Tech)

अंडमान तथा निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION

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प्रदूषण नियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/ 78

Dated 06-06-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.
10. The Chief Executive Officer, Zilla Parishad, South Andaman.
11. The Director (RD & Panchayat) A & N Administration
12. The Deputy Commissioner, South Andaman
13. The Deputy Commissioner, Nicobar Dist for info. & na. pls.
14. The Deputy Commissioner, N & M Andaman Dist for info. & na. pls.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).



Secretary (Sc. & Tech)

Minutes of the fifth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 19-06-2019 at 05.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue)
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Shri. Krishan Kumar, Secretary (RD&P)
5. Ms. Nitika Pawar, Secretary (Science and Technology)
6. Ms. Kriti Garg, Secretary (Health)
7. Shri. Suneel Anchipaka, Secretary, PBMC/UD
8. Shri. Navlendra Singh, Director (RD&P)
9. Shri. I.S Mishra, Secretary (Industries)
10. Ms. Anamika, Member Secretary, ANPCC
11. Shri. Abhijit Chattopadhyay, Regional Director (CPCB), Kolkata
12. Dr. S.P Burma, Director Health Services
13. Shri. U.K Singh, SE(PRI)
14. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants. The Member Secretary (ANPCC) presented the provisions made under SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 bringing out the actionable points for stakeholder departments as per the directions issued during the fourth meeting held on 03-06-2019. After detailed deliberation on each of the provisions of the Rules the following decisions were taken.

1. The Chairman advised the departments of PMBC, RD&P, UD and Health to submit an annual calendar outlining their detailed action plan for ensuring the implementation of Rules in accordance with the directions of Hon'ble NGT in letter and spirit over next 12 months. The annual calendar shall indicate area wise, activity wise targets with timelines. He further directed departments to break up the annual calendar into quarterly segments focussing on doing quality work over a limited area during the next three months and covering more areas in subsequent quarters. The annual calendar should be presented by concerned departments before the SLAC during next meeting.
2. The Chairman advised the Town planning division, APWD to ensure that guidelines for solid waste processing & disposal are incorporated in all existing/upcoming Master Plans in accordance with provisions of Rule 11(e) and Rule 11(h) of SWM Rules 2016. PBMC, RD&P were directed to identify land(s) for setting up the solid waste processing and

*[Handwritten signature]*

disposal facilities in their respective jurisdictions and place the same before the Committee in the next meeting.

3. The Chairman advised Department of Industries to earmark 5 % of the total plots of Special Economic Zone, Industrial Estate, and Industrial Park for storage, recycling, recovery from solid and other waste generated in these areas strictly as per provisions of Rule 11(i) of SWM Rules, 2016.
4. The Chairman advised department of Urban Development to take up capacity building exercise for all the local bodies, PBMC, Health department and other stakeholders during the month of July 2019 in consultation with CPCB, Kolkata in accordance with Rule 11 of SWM Rules 2016.
5. The Chairman advised PBMC to immediately notify the area around Brookshabad dumpsite as buffer zone in accordance with SWM Rules 2016. The earmarking of buffer zone, wherever feasible, should also be explored for other key habitations such as Swaraj Dweep, Shaheed Dweep by the concerned local bodies.
6. The Chairman advised the department of RD& P to facilitate registration of waste pickers/ waste dealers in rural areas. The department was also advised to expedite notification of their bye laws.
7. The Chairman advised PMBC and RD&P to amend their bye-laws to include spot fines against the violator and enforce the bye-laws as per provisions of Rule 15(e), 15(f) and 15(g) of SWM Rules, 2016. The Director (Sc. & Tech) may examine and give report regarding delegation of powers to DFO, SHOs etc. for imposition and collection of spot fine against the violators for wide coverage and effective implementation of bye laws.
8. The Chairman advised RD&P to issue an executive order empowering the local Panchayats to levy and collect user fee from bulk waste generators. The standard tariff slabs for shops/hotels/Bars/resorts etc should also be notified therein. Similar executive order should also be issued for imposing fines for littering in rural areas. The Chairman advised ANPCC to issue Challan/receipt books centrally.
9. The Chairman advised ANPCC to submit a report in the next meeting regarding number of waste processing units duly authorised by ANPCC as well as assess the need for more processing units required for the purpose.
10. The Chairman advised ANPCC to send the Notification No. 202 dated 02.08.2010 on file to PBMC and RD&P for re-examining the provisions made therein with regard to complete ban on use, storage, import, manufacture, transport, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the UT of ANI. PBMC,

RD&P, being implementing departments should work to firm up the provisions of the notification for effective implementation.

11. The Chairman advised CSR-SWM Consultant ANIDCO, to get a list of companies supplying products in plastic and to examine the mechanism to take back the waste plastic by the respective companies under EPR. He advised ANPCC to provide a copy of last Annual report in r/o SWM Rules, PWM Rules and BMW Rules, 2016 to her and asked her to review the same and submit her feedback during the next meeting.
12. The Chairman advised Secretary (Sc. & Tech) to obtain data from APWD, RD&P and Zilla Parishad and other road construction departments regarding the amount of plastic used in road construction alongwith locations thereof.
13. The Chairman advised Secretary (Health) to coordinate with the CPCB Zonal Office Kolkata for inspection of the 6 incinerators already installed at various hospitals to ascertain whether these incinerators are meeting the standards/norms prescribed by the CPCB New Delhi. In case they are not up to the standards, submit an action plan for upgradation/replacement of these incinerators. The Chairman requested the Director, CPCB Zonal Office Kolkata to extend their technical guidance to health department and other stakeholders in implementing the Rules.
14. The Chairman advised department of Sc. & Tech. to tie up with department of Tourism to explore the possibility of dovetailing their plastic variant exhibition alongwith Flea Market and other tourist events so as to get maximum publicity among locals/tourists.
15. The Chairman advised PBMC, RD&P, Zilla Parishad, UD, DC -SA, N&MA and Nicobar, Health, to submit the Annual Reports in respect of SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 to ANPCC by 30<sup>th</sup> June of every year. The Chairman further directed ANPCC to ensure the submission of Annual report to CPCB within the stipulated time every year.
16. The Chairman advised UD, DC - SA, N&MA and Nicobar, Health, PBMC and RD&P to send the report of action taken on directions issued by Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 to ANPCC immediately.
17. The Chairman advised ANPCC to submit a report on remedial measures proposed to be taken on the points of the Report submitted by the Performance Audit team.
18. The Chairman advised the CSR-SWM Consultant to check the impact of upward revision of the rates for purchase of waste and processed plastic on actual collection and purchase of plastic waste.
19. The Chairman advised the department of S&T to expedite the notification of ban on manufacturing, use, storage of single use plastics.

20. The Chairman advised Secretary, S&T to formulate a committee under the chairmanship of Secretary, RD&P with Secretary PBMC, Secretary S&T, Director S&T as members. The Committee shall review the major brands dominating the import of single use plastic such as wrappers, packaging of processed food etc. which cannot be banned. The Committee shall ask these producers to submit an action plan on how they will buy back/take back the waste so produced as a result of consumption of their products. The Committee shall also work out a mechanism to have check points in place at ports, harbours, and airports to filter such shipments. In case these manufacturing companies fail to submit a plan for complete buy back of these single use plastic items, their shipments shall not be allowed into the islands.
21. The Chairman advised the ANPCC to organise a one day workshop at Port Blair within 60 days in consultation with CPCB for all senior officers of the administration on effective implementation of these rules.
22. The Chairman advised Director CPCB Kolkata to assist ANPCC in identifying a suitable agency for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018.
23. The Chairman inquired about action that maybe taken against a local body if it fails to comply with the rules. The Member Secretary ANPCC informed that in cases of contravention or dereliction, the administration may act against the local body in accordance with the provisions of Environment Protection Act.
24. The Chairman advised the department of S&T to work out a policy for incentivising individuals, localities, institutions etc in consultation with PBMC and RD&P as directed by Hon'ble NGT in O.A No. 606 of 2018 vide order dated 06.05.2019.
25. The Secretary (Sc. & Tech) informed the Chairman that the Copies of Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 and SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 has been provided to all the members for their reference and taking necessary action accordingly on their part.
26. The Chairman advised ANPCC to coordinate with the department of Art & Culture to spread awareness on Solid and other waste management marking the celebrations of 150<sup>th</sup> Birth anniversary of Mahatma Gandhi.

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27. The Chairman advised Member Secretary (ANPCC) to invite DC- N&MA and Nicobar districts, Tribal Council Secretary in the next SLAC Meeting.

The 6<sup>th</sup> Meeting of SLAC will be convened on 01.08.2019 at 04.00pm.

Meeting ended with vote of thanks to the Members.

*[Signature]*  
25/6/2019  
Member Secretary(ANPCC)

अंडमाननिकोबारशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
दूषणनियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/ 93

Dated <sup>25</sup>24-06-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary(Environment and Forest), A & N Administration
3. The Officer on Special Duty(E & F), A & N Administration
4. The Secretary(Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, ZillaParishad, South Andaman
9. The Secretary(Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary(PBMC), A & N Administration
14. The Secretary(Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant
17. All local Panchayat Secretaries & Tribal Secretaries through respective Deputy Commissioners.

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for kind information of the Chief Secretary.
2. The PS to Secretary(Sci. & Tech.) for kind information of the Secretary(Sci. & Tech).

*[Signature]*  
25/6/2019  
Member Secretary(ANPCC)

Minutes of the sixth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 01-08-2019 at 04.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue)
3. Ms. Madhu K Garg, OSD (Environment & Forest)
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Suneel Anchipaka, Secretary, PBMC
7. Shri. Sanjeev Mittal, Secretary (RD)
8. Shri. I.S Mishra, Secretary (Industries)
9. Dr. Monica Priyadarshini, Deputy Commissioner (N)
10. Shri. Awanish Kumar, Deputy Commissioner (N&MA)
11. Dr. Nidhi Sarohe, Director (RD&PRI)
12. Shri. S. Subramaniam, Chief Engineer (I/C), APWD
13. Shri. U.K Singh, SE (PRI)
14. Shri. Avinash Kumar Singh, EE (PBMC)
15. Shri. K Yamakkuch, T&CP, APWD
16. Shri. Srawan Agarwala, Executive Member, ACCI
17. Shri. Murthy, Executive Member, ACCI
18. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Chairman, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants and apprised the Committee about the progress made on decisions taken in the 5<sup>th</sup> SLAC meeting. Thereafter, all stakeholder departments viz. PBMC, RD&P, Health also apprised the Committee about the progress made on decisions taken in the 5<sup>th</sup> SLAC. The following decisions were taken:

1. In view of the manpower shortage indicated in the performance audit report CPCB Kolkata, The Chairman advised ANPCC to immediately engage technical staff on short term contractual basis and firm up environmental monitoring since the proposal submitted to Integrated Coastal Zone Management Project may take time.
2. The Chairperson, ANPCC informed the Committee that as per the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018, a one-day workshop in consultation with CPCB for all senior officers of the Administration on effective implementation will be conducted during the 3<sup>rd</sup> week of August.

3. The Chairperson, ANPCC informed the Committee that CPCB has nominated National Environment Engineering Research in Nagpur for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018.
4. The draft notification for ban on single use plastic items in A&N and objections/suggestions thereof were also discussed during the meeting. Following decisions were taken in this regard:
  - (a) All PET bottles (including 2L & above) are to be included in the ban.
  - (b) The Committee formulated under the chairmanship of Secretary (RD&P) to put in place EPR mechanism to check inbound single use plastics to expedite the process in consultation with ACCI and come out with a clear roadmap within 02 weeks. It is already delayed.
  - (c) The Department of Shipping is to play major role in assisting the aforesaid committee by strengthening checking mechanism and effective enforcement at ports/harbors to check the inbound single use plastic items.
5. The Secretary (S&T) informed the Committee that the 2<sup>nd</sup> Exhibition on Alternatives to Single use Plastic will be held in the month of August.
6. The Chairman advised ANPCC to expedite the process of formulating a policy for rewarding positive environment actions of individuals, localities and institutions and roll it out within 30 days.
7. In absence of waste plastic recycling unit, the Committee has agreed for extension of the Andaman and Nicobar scheme for exemption of freight charges for transportation of Plastic, Glass and E-Waste for a further period of 2 years.
8. The Secretary (Health) informed that the sites for installation of 5 BMW incinerators have been identified and APWD is to take up construction work. The BMW incinerators installation work is expected to be completed by March 2020 and further informed that they have received the latest specifications of incinerators from CPCB and they are in discussion with CPCB zonal office Kolkata to incorporate the latest specifications in the tender document.
9. The Secretary (Health) further informed the Committee that the Health Department will organise training for doctors by inviting experts from CPCB Zonal Office Kolkata for which consent of Regional Director, CPCB, Kolkata has been obtained.
10. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste within 03 months.
11. The Chairman desired that PBMC, RD&P should firm up enforcement mechanisms for completely phasing out plastic carry bags from the islands in accordance with the Notification No. 202 dated 02.08.2010. ANPCC was directed to amend the notification to incorporate stricter penal provisions as already approved.
12. The Director (RD) informed the Committee that the Panchayats have been empowered under the Bye-Laws to levy user charges, fine for littering in order to check the plastic menace. The chairman desired that regular performance monitoring of Panchayats should be put in place and their performance may be linked with release of GIAs/Funds. The Panchayats where littering/poor waste management is observed must be penalized by way of withholding financial support through GIAs.

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13. All road construction agencies (RD&P, Zilla Parishad, APWD, PBMC) were directed to use plastic waste instead of bitumen for all road construction activities as per the Notification No.07 dated 10.01.2019. The Chairman directed APWD, RD&P to submit details of all road construction undertaken by APWD, RD&P or Zilla Parishads in last 90 days along with proportion of the roads where plastic was used within 02days.
14. The Chairman further directed Pr. Secretary (Finance) to withhold payments for all future road constructed work unless the Executive Engineer concerned certifies that 8-10% plastic has been utilized in the construction work.
15. The Chairman desired that RD&P, PBMC and Health should focus on proper collection, segregation and disposal of waste to achieve the target of zero landfill. The Chairman further advised the PBMC and RD&P to involve students, resident welfare associations and other public organizations for effective implementation of SWM, PWM, BMWM Rules 2016.

The next meeting will be convened on 04.09.2019 at 4.00 pm.

Meeting ended with vote of thanks to the Members.

  
Secretary (Sc. & Tech) 5/8/19

अण्डमान एवं निकोबार प्रशासन  
ANDAMAN & NICOBAR ADMINISTRATION  
प्रदूषणनियंत्रण समिति  
POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/192

Dated: 05-08-2019

To:

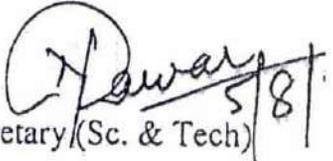
1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty(E & F), A & N Administration
4. The Secretary (Shipping), A & N Administration
5. The Secretary(Revenue), A & N Administration
6. The Deputy Commissioner, South Andaman
7. The Secretary (APWD), A & N Administration
8. The Secretary (RD), A & N Administration
9. The Chief Executive Officer, Zilla Parishad, South Andaman
10. The Secretary(Health), A & N Administration

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11. The Deputy Commissioner, North & Middle Andaman
12. The Deputy Commissioner, Nicobar
13. The Director (RD & Panchayat) A & N Administration
14. The Secretary(PBMC), A & N Administration
15. The Secretary(Industries), A & N Administration
16. The Director, CPCB, Zonal Office Kolkata.
17. Ms. Garima Poonia, CSR-SWM Consultant
18. The President, Andaman Chamber of Commerce and Industries, Port Blair.

Copy to:

1. The Sr.PS to Chief Secretary, A&N Administration for information of the Chief Secretary.

  
Secretary (Sc. & Tech) 5/8/1

# ANNEXURE A-17

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BASELINE DATA

## ANNEXURE - A-17

1		Name of the SPCB / PCC	Andaman & Nicobar Islands Pollution Control Committee
2		Date of Establishment	16.01.1992
3		No. of Regional Offices / District Offices	Nil
4		No. of Staff	Nil
4.1		Technical and Scientific	
	(i)	Engineers	1
	(ii)	Scientists	0
	(iii)	Project Staff	0
	(iv)	Administrative staff	0
4.2		Other Streams (Supporting)	
	(i)	Legal	1
	(ii)	Training Cell	0
	(iii)	I.T.	1
	(iv)	Public Relation	0
4.3		Office and Laboratory Network	
	(i)	Central	1
	(ii)	Zonal	0
	(iii)	Regional	0
	(iv)	Sub-Regional	0
4.4		Transport	
	(i)	General Vehicles	1
	(ii)	Vehicle for sampling / monitoring	0
	(iii)	Mobile Laboratories	0
5		Category Wise No. of Industries	
	(i)	17 category	0
	(ii)	Red	13
	(iii)	Orange	252
	(iv)	Green	199
	(v)	White	0
	(vi)	GPI	1
6		No. of Common Facilities	
	(i)	STP	0
	(ii)	CETP	0
	(iii)	TSDF	0
	(iv)	CBMWTF	0
	(v)	MSW Dumpsites	1
7		Water/Air Quality Monitoring Stations/Locations	
	(i)	Air	
		NAMP/SAMP	3
		CAAQMS	0/3
	(ii)	Water	0
		NWMP / SWMP	0
		RTWQMS	0
		Associated Facilities (Infrastructure) Yes / No	
	(i)	Library	No
	(ii)	Training Hall	No
	(iii)	Conference Hall	No
9		Budget	
	(i)	Annual 2017-18	
		2018-19	Rs. 44,50,000/-
	(ii)	Source of Funds	Rs. 59,50,000/-
	(a)	Own	Nil
	(b)	State	Rs. 59,50,000/-
	(c)	Central	Nil
	(d)	Other sources	Nil
	(iii)	Reserve Funds available	Nil
	(a)	FDs	Nil
	(b)	Funds provided as loans	Nil
	(c)	Others, if any	Nil
	(iv)	Expenditure (Plan)	Rs. 1,00,00,000/-
	(a)	FY 2017-18	Nil
	(b)	FY 2018-19	Nil
	(v)	Expenditure (Non-Plan) : Establishment + Salary	
	(a)	FY 2017-18	Rs. 44,50,000/-
	(b)	FY 2018-19	Rs. 59,50,000/-

19/6

Anupam DeBsookgo  
19/06/19

19/6/19

Tapas K. G. S.  
19.6.19

19/6/19

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score		
<b>ENVIRONMENTAL MONITORING</b>			8		
A	<b>Air Quality Monitoring</b>		3		
1	Percentage of Districts covered with Air Quality Monitoring Stations.	33	2		
2	Percentage of Stations having PM <sub>2.5</sub> monitoring facility.	0	0		
3	Does SPCB/PCC have its own network of Air Quality Monitoring Stations?	No	0		
4	Has SPCB/PCC shared Air Quality Data with CPCB? (for 2 years upto 31 March 2019)	Yes	1		
5	Percentage decrease in Average PM <sub>2.5</sub> concentration value in state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0		
6	Percentage Decrease in Average PM <sub>10</sub> concentration value for state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0		
7	Whether SPCB/PCC has reviewed the Air Quality Data to identify polluted areas in addition to non attainment cities and critically polluted areas (CPAs) identified by CPCB?	No	0		
8	Percentage of these identified polluted areas for which action plans have been prepared.	0	0		
B	<b>Water Quality Monitoring</b>		0		
9	Has SPCB/PCC identified river segments as per suitability for designated best use?	No	0		
10	Number of Water Quality Monitoring stations being operated / 1000 km length of major/medium rivers in the state?	0	0		
11	Does SPCB/PCC have its own Water Quality Monitoring Programme?	No	0		
12	Percentage increase in locations complying with Designated Best Use in 2018-19 over 2017-18 (For decrease Zero points to be awarded).	0	0		
13	Has SPCB/PCC shared Water Quality Data with CPCB? (for 2 years upto 31 March 2019)	No	0		
14	Whether SPCB/PCC has reviewed the Water Quality Data to identify polluted stretches in addition to polluted river stretches identified by CPCB?	No	0		
15	Percentage of these identified polluted stretches for which action plans have been prepared.	0	0		
C	<b>Laboratory</b>		5		
16	Is SPCB/PCC Laboratory recognized by MoEFCC under E(P) Act 1986?	No	0		
17	Does SPCB/PCC have valid NABL Accreditation for Core Parameters of Water Quality for its Laboratories?	No	0		
18	Does SPCB/PCC have valid NABL Accreditation for General Parameters of Water Quality for its Laboratories?	No	0		
19	Does SPCB/PCC have valid NABL Accreditation for Trace Metals in Water for its Laboratories?	No	0		
20	Does SPCB/PCC have valid NABL Accreditation for NAAQS Parameters in Ambient Air for its Laboratories?	No	0		
21	Percentage of Regional / District Offices of SPCBs/PCCs having Laboratories.	0	0		
22	Had SPCB/PCC carried out any Specific Monitoring programmes (Water / Air / Noise) during major festivals / social events?	Yes	5		

Dawal  
19/6

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Anupam DeBorja  
19.06.19

Tapas K. Sarkar  
19.6.19

Chaitanya  
19/6

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score
II	Regulatory		35
A	Industries / Common Facilities		18
23	Whether Inventory is available for Categories of Industries?		
a	Red Category / 17 Categories	Yes	1
b	Orange Category	Yes	1
c	Green Category	Yes	1
d	White Category	No	0
e	Grossly Polluting Industries (GPIs)	Yes	1
24	Whether SPCB/PCC has categorised industries as per CPCB directions / guidelines?	Yes	1
25	Whether SPCB/PCC have linked / updated India e-Track up to 31-03-2019?	No	0
26	Whether SPCB/PCC has developed its own standards / guidelines?	No	0
27	Have inlet standards been specified for CETP?	No	0
28	Percentage of non-attainment cities (CPCB identified) for which Action Plan has been approved (OA No. 681 of 2018 of Hon'ble NGT Order dt. 08-10-2018).	0	0
29	Percentage of polluted river stretches (CPCB identified) for which Action Plan has been approved (OA No. 673 of 2018 of Hon'ble NGT Order dt. 20-09-2018).	0	0
30	Percentage of utilization of treated sewage for which Action Plan has been approved (OA No. 148 of 2016 of Hon'ble NGT Order dt. 27-11-2018).	0	0
31	Whether required information w.r.t Hazardous Waste Management in NGT matter (OA No. 804 of 2017 of Hon'ble NGT Order dt. 30-07-2018) has been submitted.	No	0
32	Whether the Consents issued by SPCB/PCC contain essential details about Production Capacity, Quantity and Quality of Effluent, Quality of Emission, Fuel Type and Quantity and Standards?	No	0
33	Whether SPCB/PCC maintains Consent register (computer based or otherwise) as required under Water Act and Air Act?	Yes	1
34	Percentage of industries having valid CTO.	96	3
35	Percentage of CTOs which have been issued within stipulated period in 2018-19.	52	0
36	Is checklist for issuing CTO/CTE available in public domain?	Yes	2
37	Has Online System for Consent Mechanism been adopted in the state?	Yes	2
38	Has SOP/protocol been developed for inspection of industries / common facilities?	No	0
39	Is the OCEMS data generated by the industry utilized for identification of industry for inspection?	No	0
40	Whether timeline has been defined for action on non-complying industries?	Yes	5
41	Percentage of actions taken against non-complying industries / common facilities during last two years.	0	0
42	Percentage compliance found in SPCB/PCC inspections during last two years.		
a	(a) Industries	0	0
b	(b) common treatment facilities such as STP, CETP, TSDf and BMW.	0	0

Dawal  
19/6Ajit  
19/6Anupam DebSarkar  
19/06/19Hithendra  
19/6/19Tapas K. Singh  
19.6.19Achal K. Singh  
19/6/19

State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

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Performance Audit of SPCBs and PCCs		Entries	Score		
B	Sewage Management		0		
43	Percentage of installed capacity of treatment (STP) against sewage generation.	0	0		
44	Percentage utilization of installed sewage treatment capacity (STP).	0	0		
45	Percentage of complying treatment against operating capacity (STP).	0	0		
46	Percentage of inspection conducted by SPCB/PCC of STPs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0		
C	BATTERY WASTE		0		
47	Percentage of half yearly returns received by SPCB/PCC from all the stake holders during the period October-March and April-September of last year.	0	0		
D	HAZARDOUS WASTE		0		
48	Whether SPCB/PCC has conducted inventory of Hazardous waste generation, collection and disposal (SLF & incinerated) during last three years.	No	0		
49	Percentage of HW generators having valid authorization granted by SPCB/PCC.	0	0		
50	Percentage of authorisation which have been issued within stipulated period in 2018-19.	0	0		
51	Percentage of common HW secured landfills are maintaining ESCROW Account in tripartite agreement as per the MoEF&CC.	0	0		
52	Percentage of occupiers randomly verified by SPCB/PCC w.r.t. annual returns (Form 4) filled by them.	0	0		
53	Percentage of inspection of CHWTSDFs to monitor the compliance of various provisions and conditions of authorisation during last year?	0	0		
54	Is there any process/protocol developed for indentifying contaminated sites?	No	0		
55	Whether identification of contaminated sites / illegal dumps has been completed?	No	0		
56	Percentage of identified contaminated sites for which action plans prepared.	0	0		
E	BIO-MEDICAL WASTE		4		
57	Whether SPCB/PCC has conducted inventory on no. of health care facilities (HCFs) and bio-medical waste generation, treatment & disposal during last three years?	Yes	2		
58	Whether SPCB/PCC submitted the Annual Report for the year 2017-18 within the deadline i.e. 31.07.2018?	Yes	2		
59	Percentage of application disposed by SPCB/PCC for authorisation especially for non-bedded Health Care Facilities (HCFs) such as Clinics, etc. within stipulated days?	0	0		
60	Percentage of inspection conducted by SPCB/PCC of CBWTFs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0		
61	Percentage of third party audits of the CBWTFs conducted by SPCB/PCC.	0	0		

Pawal  
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Anupam Debbarma  
19/06/19

19/6/19

Tapas K. Ghosh  
19.6.19

Achal Kantayya  
19/6/19

State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

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Performance Audit of SPCBs and PCCs		Entries	Score		
F	<b>SOLID WASTE</b>		6		
62	Whether SPCB/PCC has compiled inventory data carried out by ULBs on MSW generation, collection, treatment and disposal during last year?	Yes	2		
63	Percentage of inspection conducted by SPCB/PCC of MSW Disposal and processing facilities to monitor the compliance of various provisions and conditions of authorisation during last year?	67	4		
64	Whether SPCB/PCC submitted the Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018?	No	0		
G	<b>E-WASTE</b>		2		
65	Whether SPCB/PCC has conducted or completed inventory of E-Waste in the State/UT during last year?	Yes	2		
66	Whether SPCB/PCC has submitted the Annual Reports for the year 2017-18 within the deadline i.e. 30.06.2018	No	0		
67	Percentage of valid authorisation from SPCB/PCC of manufacturers, dismantlers, recyclers and refurbisher including EEE code wise.	0	0		
H	<b>PLASTIC WASTE</b>		4		
68	Whether SPCB/PCC has conducted inventory on plastic waste generation, collection, recycled/ treatment & disposal during last year?	Yes	2		
69	Whether any additional measures have been taken to stop usage of plastic in the State?	Yes	2		
70	Whether SPCB/PCC has submitted Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018	No	0		
I	<b>Legal</b>		1		
71	Percentage of legal cases filed in courts against non-compliance of directions issued under Water, Air and EP Acts.	0	0		
72	Whether SPCB/PCC has system for empanelling Advocates?	Yes	1		
73	Whether SPCB/PCC has any IT based system for monitoring of legal cases?	No	0		
74	Percentage of court cases been decided in favour of the SPCB/PCC	0	0		
75	Whether prosecutions have been launched against non-complying Local bodies?	No	0		
III	<b>Data Management &amp; Public Outreach</b>		12		
76	Does SPCB/PCC has public grievance registration and redressal system?	Yes	2		
77	Percentage of public complaints addressed in stipulated time by SPCB/PCC.	100	5		
78	Does the SPCB/PCC have an online complaint management system?	No	0		
79	Are the Directions issued by SPCB/PCC displayed on their website?	Yes	1		
80	Are the Environmental Quality Data displayed on their website?	No	0		
81	Are the industrial CEMS Data (17 Categories, common facilities and GPI in Ganga River Basin) System connected to SPCB/PCC Data Server?	No	0		
82	Are the technical reports prepared by SPCB/PCC displayed on their website?	No	0		
83	Is the Annual Report prepared by SPCB/PCC displayed on their website?	No	0		
84	Has State Environmental Status Report been prepared?	No	0		

D. S. S. S.  
19/6S. S. S. S.  
19/6Anuram Deb  
19/06/19Tapas K. S. S.  
19.6.19A. Chatterjee  
19/6/19

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State Pollution Control Board / Pollution Control Committee  
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs / PCCs		Entries	Score		
85	Are the Public Hearing Proceedings by SPCB/PCC displayed on their website?	No	0		
86	Whether SPCB/PCC has organised stakeholder meeting/Awareness for new environmental Rules/Standards amended from time to time in your state?	Yes	2		
87	Whether SPCB/PCC has provided citizen's charter?	Yes	2		
88	Whether there are any success stories displayed on public domain on technologies (BAT) or practices (BEP) by industries / municipalities?	No	0		
89	Whether SPCB/PCC has been compiling environmental statement submitted by industries every year?	No	0		
IV Advisory for Decision Making			2		
90	Whether State/UT has Environmental Policy?	No	0		
91	Whether SPCB/PCC has advised State Govt. on Policy Issues on Environment?	No	0		
92	Whether State has industrial siting policy/...	No	0		
93	Are there any State Level Monitoring Committee on Environmental issues?	Yes	2		
94	Whether SPCB/PCC has prescribed / published any guideline for green belt development in industrial premises?	No	0		
V Research & Development and Training			2		
95	Does SPCB/PCC conduct orientation programme for newly recruited staffs?	No	0		
96	Whether SPCB/PCC organizes mass awareness/education programme?	Yes	2		
97	Whether SPCB/PCC has conducted any study on impact of pollution on human health/ecosystems?	No	0		
98	Whether SPCB/PCC has its own R&D activities?	No	0		
99	Whether SPCB/PCC has tied up with any State or Central institutes conducting R&D in the field of environmental pollution?	No	0		
VI Specific Observation by Expert Team			3		
100	Special measures taken by SPCB/PCC in functional areas but not covered above (Mximum 5 Marks to be awarded by the Expert Team).	3	3		

H. Pawar  
19/6

A. S. S. S.  
19/6

H. Thakur  
19/6/19

Tapu K. S. S.  
19.6.19

A. S. S. S.  
19/6/19

A. S. S. S.  
19.06.19

# Performance Audit of SPCBs/PCCs

## Andaman & Nicobar Islands Pollution Control Committee

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S. No.	Category	Category Weightage	Weighted Score
I	Environmental Quality Monitoring	25	2.78
II	Enforcement and Regulatory Functions	35	7.16
III	Data Management and Public out-reach	20	8.23
IV	Advisory for Decision making	10	1.54
V	Research & Development and Training	9.5	1.90
VI	Specific Observation by Expert Team	0.5	0.30
<b>Total</b>		<b>100</b>	<b>21.96</b>

*(Signature)*  
19/6

*(Signature)*  
19/6

Anupam Debbarma  
19/06/19

*(Signature)*  
19/6/19

Tapas K. Ghosh  
19.6.19

*(Signature)*  
19/6/19

Report of the Expert Team

The Expert Team thoroughly audited the performance of Andaman and Nicobar Islands Pollution Control Committee (A&NPCC) during June 18-19, 2019. The major weakness of the PCC is availability of requisite man power, especially scientific and technical to carry out required environmental monitoring and assessment. It is observed that air and water quality monitoring are not being carried out in regular interval and thereby annual trend (increase or decrease) of the pollutants could not be assessed. The PCC issues the consent to operate (CTO) to the respective industries but relevant information as stipulated by CPCB are not included in the format. Though online CTO management is in place, industries are not in a position to utilize the advantage of the system due to poor connectivity. This area undoubtedly needs proper attention. Complaint related to environmental pollution issues are being lodged by the public through the "Portal for Citizen Grievance Filling & Redressal" maintained the office of Hon'ble Lieutenant Governor and these complaints are ultimately forwarded to this PCC for redressal. The PCC does not have any vehicle for conducting environmental monitoring. As regard the public awareness and outreach programme, the PCC is carrying out programmes satisfactorily even with limited resources. Laboratory needs to be developed by providing necessary infrastructure (instrument and human resources) at the earliest for the sake of compliance monitoring of different industries. Last but not the least the overall infrastructure of the PCC needs to be improved for the betterment of services.

Hawal  
19/6

19/6

H. Baburaj  
19/6/19

Tapas K. Saha  
19.6.19

A. Chatterjee  
19/6/19

Anupam Dasgupta  
19/06/19